

MINUTES OF THE MEETING No. 3/15 dated 7.5.2014 UNDER THE CHAIRMANSHIP OF Shri Akash Taneja, Jt. DGFT

LIST OF OFFICERS PRESENT IN THE MEETING IS GIVEN BELOW:-

1. Shri Nand Lal, Sr. Development Officer, Department of Industrial Policy and Promotion, Udyog Bhawan, New Delhi
2. Shri Jasbir Singh, Consultant, Deptt. of C&PC(Chem.Div), Shastri Bhavan, New Delhi
3. Shri O.P. Sharma, Joint Industrial Adviser, Shastri Bhavan, New Delhi
4. Ms. Dona Ghosh, Dy. Director General of Foreign Trade, Udyog Bhavan, New Delhi

The Committee first considered minutes of the NC Meeting No.2

for confirmation and confirmed and adopted the same without any change.

Case No M-13 NC No.3/15 Dated 7.5.2014	M/ s B&A Packaging India Ltd, F.No.01/83/50/930/AM12/DES-IV RLA F.No. 02/24/040/00215/AM12/ Lic.No.0210174415 dated 20.02.2012
--	---

The Committee considered the case as per agenda. Based on the written recommendation of DIPP vide their U.O.No. 7/165/2013-TSW/77 dated 23.4.2014, the Committee decided to approve the case as under :-

Export Item: Paper Bags

Quantity : As applied for

S.No.	Item Sought to be imported Duty Free	Quantity recommended
1.	Semi Extensible Sack Kraft Paper 70 GSM	1.04 Kg/Kg content in export product
2.	Aluminium Foil 19.25 GSM	1.04 Kg/Kg content in export product
3.	LDPE 20 GSM	1.01 Kg/Kg content in export product
4.	Natural Sack Kraft Paper 75-80 GSM	1.04 Kg/Kg content in export product

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No M-14 NC No.3/15 Dated 7.5.2014	M/ s Kush Synthetics (P) Ltd, F.No.01/84/162/166/AM13/DES-IV RLAFileNo.52/21/040/30/AM13
--	--

The Committee considered the case as per agenda and observed that though Glass Fibre Yarn and Glass Fibre Roving are having different ITC (HS) Code but both are made-up of bundles of Glass Fibre filament and technically there is little difference between the two. Yarn is twisted whereas Roving is generally non twisted form of Glass Fibre with greater length of Fibers and both can be used for manufacture of glass fibre fabric depending upon requirements of buyers .

In the past Norms Committee also approved import of Glass Fibre Roving with wastage norms of 3.64% of the export of Glass Fibre Fabric.

After detailed deliberations and in light of written recommendation forwarded by DIPP vide their U.O.No.12/4/2014-TSW/77 dated 17/21-4-2014. Committee decided to allow import of Glass Fibre Roving to the extent of 1.0364 Kg /Kg content in Glass Fibre Fabric instead of 5% wastage as allowed in SION K-34 for import of Glass Fibre Yarn for the export of Glass Fibre Fabric. Committee further decided that, with 3.64% wastage, import of Glass Fibre Roving is allowed in all the ten past licenses taken by the firm under advance authorization.

The firm may apply for amendment in existing SION (K-34) by incorporating Glass Fibre Roving also as import item if they wish so.

Case No M-15 NC No.3/15 Dated 7.5.2014	M/ s Alok Masterbatches Ltd., F.No.01/83/50/856/AM13/DES-IV RLA F.No. 05/23/040/00338/AM13/ Lic.No.0510340624 dated 12.12.2012
--	---

The Committee considered the case as per agenda and Committee decided to call for justification from Deptt. Of C&PC(PC Div). Re-listed for 4.6.2014.

Case No M-16 NC No.3/15 Dated 7.5.2014	M/ s ADI Finechem Ltd, Ahmedabad F.No.01/82/50/146/AM09/DES-IV RLA F.No. 08/24/040/149/AM08/ Lic.No.0810067303 dated 21.09.2007
--	--

The Committee considered the case as per agenda and Committee decided to defer the case for want of comments of Deptt. of C&PC(Chem. Div.) . The case is re-listed for 4-6-2014.

Case No M-17 NC No.3/15 Dated 7.5.2014	M/ s Galaxy Surfactants Ltd, Raigad F.No.01/83/50/591/AM11/DES-IV RLA F.No. 03/94/040/686/AM11 Lic.No.0310600306 dated 04.11.2010
--	--

The Committee considered the case as per agenda and noted that earlier the firm has sought export of Sodium Lauryl Ether Sulphate 2 mole (Minimum 69% Active Matter) and norms for the said products were fixed correctly. Now the firm has mentioned that they have to export Sodium Lauryl Ether Sulphate 1 mole (Minimum 69% Active Matter) and requested to fix the norms for this export products.

After detailed deliberations and in light of written recommendation forwarded by Deptt. of C&PC(Chem. Div) vide their U.O.No. 14010/148/2011-Ch-II dated 5.5.2014, Committee decided to revise norms as per details below: -

Export Item	Qty.	Import Item	Qty.
Sodium Lauryl Ether Sulphate 1 mole (Active matter - 69% Active Matter)	1 Kg	1. Lauryl Alcohol	0.408 Kg
		2. Ethylene Oxide	0.092 Kg
		3. Sulphur	0.079 Kg
		4. Caustic Soda	0.200 Kg
		5. HMHDPE Granules	As per packing policy

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

**Office of Directorate General of Foreign Trade
New Delhi -0**

Para 4.7 Decision

MEETING NUMBER : 3/83-ALC1/2014 MEETING DATE : 07.05.2014

1	Case No.:12/49/83-ALC1/2013	Party Name:MODERN INSECTICIDES LIMITED	Meet No/Date:3/83-ALC1/2014 07.05.2014	Status:Case Deferred
	HQ File :01/83/050/00891/AM14/	RLA File :30/24/040/00028/AM11/	Lic.No/Date:3010069425 10.09.2010	Defer Date: 02.07.2014
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP(2009-14). Letter is to be issued to RA. The case is re-listed for 02.07.2014.			

2	Case No.:13/49/83-ALC1/2013	Party Name:MODERN INSECTICIDES LIMITED	Meet No/Date:3/83-ALC1/2014 07.05.2014	Status:Case Deferred
	HQ File :01/83/050/00892/AM14/	RLA File :30/24/040/00058/AM11/	Lic.No/Date:3010072507 31.01.2011	Defer Date: 02.07.2014
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP(2009-14). Letter to be issued to RA. The case is re-listed for 02.07.2014.			

3	Case No.:21/44/83-ALC1/2011	Party Name:INDIAN TECHNOMAC CO.LTD.	Meet No/Date:3/83-ALC1/2014 07.05.2014	Status:Case Deferred
	HQ File :01/83/050/00766/AM12/	RLA File :05/23/040/00285/AM12/	Lic.No/Date:0510307112 03.11.2011	Defer Date:04.06.2014
	Decision : The Comments considered the case as per agenda and observed that technical Comments were called for from M/o Mines but the same have not been received so far. It was decided to remind Jt. Secretary, M/O Mines to expedite the comments. The case is re-listed for 4.6.2014.			

4	Case No.:5/40/83-ALC1/2012	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:3/83-ALC1/2014 07.05.2014	Status:Case Deferred
	HQ File :01/83/050/00742/AM13/	RLA File :17/24/040/00044/AM13/	Lic.No/Date:1710005129 31.10.2012	Defer Date: 02.07.2014
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP(2009-14). Letter to be issued to RA. The case is re-listed for 02.07.2014.			

5	Case No.:13/40/83-ALC1/2012	Party Name:UNITED PHOSPHORUS LTD.	Meet No/Date:3/83-ALC1/2014 07.05.2014	Status:Case Deferred
	HQ File :01/83/050/00750/AM13/	RLA File :03/95/040/00521/AM13/	Lic.No/Date:0310715358 21.11.2012	Defer Date:04.06.2014
	Decision: Email for Central Excise Data issued on 12.07.2013. Reminder issued on 12.11.2013 to firm for furnishing the Central Excise Data. Final reminder issued on 17.4.2014. Re-listed for 4.6.2014.			

6	Case No.:13/43/83-ALC1/2012	Party Name:INDIAN ADDITIVES LIMITED	Meet No/Date:3/83-ALC1/2014 07.05.2014	Status:Case Deferred
	HQ File :01/83/050/00785/AM13/	RLA File :04/24/040/00199/AM13/	Lic.No/Date:0410141934 20.12.2012	Defer Date:04.06.2014
	Decision : Comments awaited form C&PC, PC Division. The case is re-listed for 4/6/2014.			

7	Case No.:61/5/83-ALC1/2013	Party Name:ARIES DYE CHEM INDUSTRIES,	Meet No/Date:3/83-ALC1/2014 07.05.2014	Status:Case Deferred
	HQ File :01/83/050/00069/AM14/	RLA File :08/24/040/00400/AM13/	Lic.No/Date:0810118473 18.02.2013	Defer Date:04.06.2014
	Decision : The Committee considered the case as per agenda. The Committee noted that the firm has furnished the Central Excise Data duly certified by CA in place of Central Excise Data certified by Central Excise Authority as called by this office. Re-listed for 4.6.2014			

8	Case No.:62/5/83-ALC1/2013	Party Name:SRIRAM COMPOUNDS PVT. LTD .	Meet No/Date:3/83-ALC1/2014 07.05.2014	Status:Case Deferred
	HQ File :01/83/050/00070/AM14/	RLA File :05/24/040/00419/AM13/	Lic.No/Date:0510346349	Defer Date:04.06.2014

			18.02.2013	
	Decision :D/L dated 23.7.2013 issued by DIPP. 2nd D/L issued by DIPP on 6.8.2013. Reminder issued by TA on 10.12.2013. Comments awaited. The case is re-listed for 4.6.2014.			
9	Case No.: 13/5/83-ALC1/2013	Party Name:PIDILITE INDUSTRIES LIMITED	Meet No/Date:3/83-ALC1/2014 07.05.2014	Status: Case Deferred
	HQ File :01/83/050/00021/AM14/	RLA File :03/95/040/00348/AM13/	Lic.No/Date:0310724589 19.02.2013	Defer Date:04.06.2014
	Decision :The Committee considered the case as per agenda. The Committee decided to call for Central Excise Data duly certified by Central Excise. E-mail issued on 6.9.2013. Reminder to firm for Central Excise Data issued on 10.12.2013. Final reminder issued for CE Data on 17.4.2014. The case is re-listed for 4.6.2014			
10	Case No.: 59/5/83-ALC1/2013	Party Name:ARIES DYE CHEM INDUSTRIES,	Meet No/Date:3/83-ALC1/2014 07.05.2014	Status: Case Deferred
	HQ File :01/83/050/00067/AM14/	RLA File :08/24/040/00402/AM13/	Lic.No/Date:0810118630 20.02.2013	Defer Date:04.06.2014
	Decision :The Committee considered the case as per agenda. The Committee noted that the firm has furnished the Central Excise Data duly certified by CA in place of Central Excise Data certified by Central Excise Authority as called by this office. Re-listed for 4.6.2014			
11	Case No.: 72/5/83-ALC1/2013	Party Name:ARIES DYE CHEM INDUSTRIES,	Meet No/Date:3/83-ALC1/2014 07.05.2014	Status: Case Deferred
	HQ File :01/83/050/00080/AM14/	RLA File :08/24/040/00399/AM13/	Lic.No/Date:0810118629 20.02.2013	Defer Date:04.06.2014
	Decision :The Committee considered the case as per agenda. The Committee noted that the firm has furnished the Central Excise Data duly certified by CA in place of Central Excise Data certified by Central Excise Authority as called by this office. Re-listed for 4.6.2014			
12	Case No.: 73/5/83-ALC1/2013	Party Name:COLORANT LTD.,	Meet No/Date:3/83-ALC1/2014 07.05.2014	Status: Case Deferred
	HQ File :01/83/050/00081/AM14/	RLA File :08/24/040/00410/AM13/	Lic.No/Date:0810118579 20.02.2013	Defer Date:04.06.2014
	Decision :Comments awaited from Deptt. of C&PC(Chem Div). Re-listed for 4.6.2014.			
13	Case No.: 78/5/83-ALC1/2013	Party Name:JAY CHEMICAL INDUSTRIES LTD.,	Meet No/Date:3/83-ALC1/2014 07.05.2014	Status: Case Deferred
	HQ File :01/83/050/00086/AM14/	RLA File :08/24/040/00397/AM13/	Lic.No/Date:0810118720 21.02.2013	Defer Date:04.06.2014
	Decision :Comments awaited from Deptt. of C&PC(Chem Div). Re-listed for 4.6.2014.			
14	Case No.: 79/5/83-ALC1/2013	Party Name:JAY CHEMICAL INDUSTRIES LTD.,	Meet No/Date:3/83-ALC1/2014 07.05.2014	Status: Case Deferred
	HQ File :01/83/050/00087/AM14/	RLA File :08/24/040/00403/AM13/	Lic.No/Date:0810118721 21.02.2013	Defer Date:04.06.2014
	Decision :Comments awaited from Deptt. of C&PC(Chem Div). Re-listed for 4.6.2014.			
15	Case No.: 13/51/83-ALC1/2012	Party Name:JJ.PLASTALLOY PVT. LTD.,	Meet No/Date:3/83-ALC1/2014 07.05.2014	Status: Case Deferred
	HQ File :01/83/050/00919/AM13/	RLA File :15/24/040/00010/AM13/	Lic.No/Date:1510018547 22.02.2013	Defer Date:04.06.2014
	Decision :Comments awaited from Deptt. of C&PC(PC Div). Re-listed for 4.6.2014.			
16	Case No.: 15/5/83-ALC1/2013	Party Name:SABERO ORGANICS GUJARAT LIMITED	Meet No/Date:3/83-ALC1/2014 07.05.2014	Status: Case Deferred
	HQ File :01/83/050/00023/AM14/	RLA File :03/95/040/00879/AM13/	Lic.No/Date:0310725421 22.02.2013	Defer Date:04.06.2014
	Decision :The Committee considered the case as per agenda. The Committee decided to call for Central Excise Data duly certified by Central Excise. Letter issued for CE Data to firm on 17.4.2014. The case is re-listed for 4.6.14.			

17	Case No.: 60/5/83-ALC1/2013	Party Name:JAY CHEMICAL INDUSTRIES LTD.,	Meet No/Date:3/83-ALC1/2014 07.05.2014	Status: Case Deferred
	HQ File :01/83/050/00068/AM14/	RLA File :08/24/040/00411/AM13/	Lic.No/Date:0810118792 25.02.2013	Defer Date:04.06.2014
	Decision : Comments awaited from Deptt. of C&PC(Chem Div). Re-listed for 4.6.2014.			

18	Case No.: 74/5/83-ALC1/2013	Party Name:JAY CHEMICAL INDUSTRIES LTD.,	Meet No/Date:3/83-ALC1/2014 07.05.2014	Status: Case Deferred
	HQ File :01/83/050/00082/AM14/	RLA File :08/24/040/00415/AM13/	Lic.No/Date:0810118794 25.02.2013	Defer Date:04.06.2014
	Decision : Comments awaited from Deptt. of C&PC(Chem Div). Re-listed for 4.6.2014.			

19	Case No.: 82/5/83-ALC1/2013	Party Name:JAY CHEMICAL INDUSTRIES LTD.,	Meet No/Date:3/83-ALC1/2014 07.05.2014	Status: Case Deferred
	HQ File :01/83/050/00090/AM14/	RLA File :08/24/040/00412/AM13/	Lic.No/Date:0810118793 25.02.2013	Defer Date:04.06.2014
	Decision : Comments awaited from Deptt. of C&PC(Chem Div). Re-listed for 4.6.2014.			

20	Case No.: 51/5/83-ALC1/2013	Party Name:ASIATIC INDUSTRIES	Meet No/Date:3/83-ALC1/2014 07.05.2014	Status: Case Deferred
	HQ File :01/83/050/00059/AM14/	RLA File :08/24/040/00404/AM13/	Lic.No/Date:0810118866 27.02.2013	Defer Date:04.06.2014
	Decision : Comments awaited from Deptt. of C&PC(Chem Div). Re-listed for 4.6.2014.			

21	Case No.: 76/5/83-ALC1/2013	Party Name:JAY CHEMICAL INDUSTRIES LTD.,	Meet No/Date:3/83-ALC1/2014 07.05.2014	Status: Case Deferred
	HQ File :01/83/050/00084/AM14/	RLA File :08/24/040/00420/AM13/	Lic.No/Date:0810118908 28.02.2013	Defer Date:04.06.2014
	Decision : Comments awaited from Deptt. of C&PC(Chem Div). Re-listed for 4.6.2014.			

22	Case No.: 44/5/83-ALC1/2013	Party Name:TASKAR CHEMICALS PVT. LTD.	Meet No/Date:3/83-ALC1/2014 07.05.2014	Status: Case Deferred
	HQ File :01/83/050/00052/AM14/	RLA File :03/95/040/00954/AM13/	Lic.No/Date:0310726621 04.03.2013	Defer Date:04.06.2014
	Decision : Comments awaited from Deptt. of C&PC(Chem Div). Re-listed for 4.6.2014.			

23	Case No.: 52/5/83-ALC1/2013	Party Name:JAY CHEMICAL INDUSTRIES LTD.,	Meet No/Date:3/83-ALC1/2014 07.05.2014	Status: Case Deferred
	HQ File :01/83/050/00060/AM14/	RLA File :08/24/040/00422/AM13/	Lic.No/Date:0810119017 05.03.2013	Defer Date:04.06.2014
	Decision : Comments awaited from Deptt. of C&PC(Chem Div). Re-listed for 4.6.2014.			

24	Case No.: 31/7/83-ALC1/2013	Party Name:SAVITA POLYMERS LTD.	Meet No/Date:3/83-ALC1/2014 07.05.2014	Status: Case Deferred
	HQ File :01/83/050/00132/AM14/	RLA File :03/95/040/00799/AM13/	Lic.No/Date:0310727030 06.03.2013	Defer Date:04.06.2014
	Decision : Comments awaited from Deptt. of C&PC(PC Div). Re-listed for 4.6.2014.			

25	Case No.: 24/5/83-ALC1/2013	Party Name:STERLING AUXILIARIES PVT LTD	Meet No/Date:3/83-ALC1/2014 07.05.2014	Status: Case Deferred
	HQ File :01/83/050/00032/AM14/	RLA File :03/95/040/00825/AM13/	Lic.No/Date:0310727321 07.03.2013	Defer Date:04.06.2014

	Decision : The Committee considered the case as per agenda. The Committee decided to call for Central Excise Data duly certified by Central Excise. Email sent to firm on 5.9.2013. Reminder to firm issued on 10.12.2013. Final reminder issued on 17.4.2014. The case is re-listed for 4.6.2014.			
26	Case No.: 41/5/83-ALC1/2013	Party Name:REX TONE INDUSTRIES LTD.	Meet No/Date:3/83-ALC1/2014 07.05.2014	Status: Case Deferred
	HQ File :01/83/050/00049/AM14/	RLA File :03/95/040/00984/AM13/	Lic.No/Date:0310727419 08.03.2013	Defer Date:04.06.2014
	Decision : The Committee considered the case as per agenda. The Committee decided to call for Central Excise Data duly certified by Central Excise. Email sent to firm on 5.9.2013. Reminder to firm issued on 10.12.2013. Final reminder to be issued. The case is re-listed for 4.6.2014.			
27	Case No.: 70/5/83-ALC1/2013	Party Name:JAY CHEMICAL INDUSTRIES LTD.,	Meet No/Date:3/83-ALC1/2014 07.05.2014	Status: Case Deferred
	HQ File :01/83/050/00078/AM14/	RLA File :08/24/040/00427/AM13/	Lic.No/Date:0810119168 08.03.2013	Defer Date:04.06.2014
	Decision : Comments awaited from Deptt. of C&PC(Chem Div). Re-listed for 4.6.2014.			
28	Case No.: 31/5/83-ALC1/2013	Party Name:GRAUER & WEIL (INDIA) LIMITED,	Meet No/Date:3/83-ALC1/2014 07.05.2014	Status: Case Deferred
	HQ File :01/83/050/00039/AM14/	RLA File :03/94/040/00977/AM13/	Lic.No/Date:0310727830 12.03.2013	Defer Date:04.06.2014
	Decision : The Committee considered the case as per agenda. The Committee decided to call for Central Excise Data duly certified by Central Excise. E-mail sent to firm on 6.9.2013. Reminder to firm issued on 10.12.2013. Final reminder to the firm for CE Data issued on 17.4.2014. The case is re-listed for 4.6.2014.			
29	Case No.: 42/5/83-ALC1/2013	Party Name:UNITED PHOSPHORUS LTD.	Meet No/Date:3/83-ALC1/2014 07.05.2014	Status: Case Deferred
	HQ File :01/83/050/00050/AM14/	RLA File :03/95/040/00974/AM13/	Lic.No/Date:0310727826 12.03.2013	Defer Date:04.06.2014
	Decision : The Committee considered the case as per agenda. The Committee decided to call for Central Excise Data duly certified by Central Excise. E-mail sent to firm on 6.9.2013. Reminder to firm issued on 10.12.2013. Final reminder issued on 17.4.2014. The case is re-listed for 4.6.2014.			
30	Case No.: 50/5/83-ALC1/2013	Party Name:ARHAM PETROCHEM PVT.LTD.	Meet No/Date:3/83-ALC1/2014 07.05.2014	Status: Case Deferred
	HQ File :01/83/050/00058/AM14/	RLA File :08/24/040/00435/AM13/	Lic.No/Date:0810119294 12.03.2013	Defer Date:04.06.2014
	Decision : Comments awaited from Deptt. of C&PC(PC Div). Re-listed for 4.6.2014.			
31	Case No.: 56/5/83-ALC1/2013	Party Name:JAY CHEMICAL INDUSTRIES LTD.,	Meet No/Date:3/83-ALC1/2014 07.05.2014	Status: Case Deferred
	HQ File :01/83/050/00064/AM14/	RLA File :08/24/040/00429/AM13/	Lic.No/Date:0810119298 12.03.2013	Defer Date:04.06.2014
	Decision : Comments awaited from Deptt. of C&PC(Chem Div). Re-listed for 4.6.2014.			
32	Case No.: 58/5/83-ALC1/2013	Party Name:JAY CHEMICAL INDUSTRIES LTD.,	Meet No/Date:3/83-ALC1/2014 07.05.2014	Status: Case Deferred
	HQ File :01/83/050/00066/AM14/	RLA File :08/24/040/00431/AM13/	Lic.No/Date:0810119297 12.03.2013	Defer Date:04.06.2014
	Decision : Comments awaited from Deptt. of C&PC(Chem Div). Re-listed for 4.6.2014.			
33	Case No.: 43/5/83-ALC1/2013	Party Name:UNITED PHOSPHORUS LTD.	Meet No/Date:3/83-ALC1/2014 07.05.2014	Status: Case Deferred
	HQ File :01/83/050/00051/AM14/	RLA File :03/95/040/00674/AM13/	Lic.No/Date:0310727964 13.03.2013	Defer Date:04.06.2014
	Decision : The Committee considered the case as per agenda. The Committee decided to call for Central Excise Data duly certified by Central Excise. E-mail sent to firm on 6.9.2013. Reminder to firm issued on 10.12.2013. Final			

reminder issued on 17.4.2014. The case is re-listed for 4.6.2014.

34	Case No.:32/5/83-ALC1/2013	Party Name:GRAUER & WEIL (INDIA) LIMITED,	Meet No/Date:3/83-ALC1/2014 07.05.2014	Status:Case Deferred
	HQ File :01/83/050/00040/AM14/	RLA File :03/94/040/01037/AM13/	Lic.No/Date:0310728283 15.03.2013	Defer Date:04.06.2014
	Decision : Comments awaited from Deptt. of C&PC(Chem Div. Re-listed for 4.6.2014.			

35	Case No.:28/21/83-ALC1/2013	Party Name:UNITED PHOSPHORUS LTD.	Meet No/Date:3/83-ALC1/2014 07.05.2014	Status:Case Deferred
	HQ File :01/83/050/00314/AM14/	RLA File :03/95/040/00675/AM13/	Lic.No/Date:0310728485 18.03.2013	Defer Date:04.06.2014
	Decision : The Committee considered the case as per agenda. The Committee decided to call for Central Excise Data duly certified by Central Excise. E-mail sent to firm on 6.9.2013. Reminder issued to firm on 10.12.2013. Final reminder issued on 17.4.2014. The case is re-listed for 4.6.2014.			

36	Case No.:32/7/83-ALC1/2013	Party Name:BILAG INDUSTRIES PVT. LTD.,	Meet No/Date:3/83-ALC1/2014 07.05.2014	Status:Case Deferred
	HQ File :01/83/050/00133/AM14/	RLA File :03/94/040/00918/AM13/	Lic.No/Date:0310728667 19.03.2013	Defer Date:04.06.2014
	Decision : The Committee considered the case as per agenda. The Committee decided to call for Central Excise Data duly certified by Central Excise from the firm. Letter issued on 5.3.2014. The case is re-listed for 4.6.2014.			

37	Case No.:36/7/83-ALC1/2013	Party Name:BILAG INDUSTRIES PVT. LTD.,	Meet No/Date:3/83-ALC1/2014 07.05.2014	Status:Case Deferred
	HQ File :01/83/050/00137/AM14/	RLA File :03/94/040/00929/AM13/	Lic.No/Date:0310728668 19.03.2013	Defer Date:04.06.2014
	Decision : The Committee considered the case as per agenda. The Committee decided to call for Central Excise Data duly certified by Central Excise from the firm. Letter issued on 5.3.2014. The case is re-listed for 4.6.2014.			

38	Case No.:29/21/83-ALC1/2013	Party Name:UNITED PHOSPHORUS LTD.	Meet No/Date:3/83-ALC1/2014 07.05.2014	Status:Case Deferred
	HQ File :01/83/050/00315/AM14/	RLA File :03/95/040/01021/AM13/	Lic.No/Date:0310728821 20.03.2013	Defer Date:04.06.2014
	Decision : The Committee considered the case as per agenda. The Committee decided to call for Central Excise Data duly certified by Central Excise. E-mail sent to firm on 6.9.2013. Reminder to be issued. Final reminder issued on 17.4.2014. The case is re-listed for 4.6.2014.			

39	Case No.:24/7/83-ALC1/2013	Party Name:ARHAM PETROCHEM PVT.LTD.	Meet No/Date:3/83-ALC1/2014 07.05.2014	Status:Case Deferred
	HQ File :01/83/050/00125/AM14/	RLA File :08/24/040/00458/AM13/	Lic.No/Date:0810119675 21.03.2013	Defer Date:04.06.2014
	Decision : Comments awaited from Deptt. of C&PC(PC Div). Re-listed for 4.6.2014.			

40

Case No.:86/17/83-ALC1/2013	Party Name:CALIBRE CHEMICALS PVT.LTD.	Meet No/Date:3/83-ALC1/2014 07.05.2014	Status:Case Approved
HQ File :01/83/050/00259/AM14/	RLA File :03/94/040/00301/AM13/	Lic.No/Date:0310729492 25.03.2013	Defer Date:
Decision : The Committee considered the case as per agenda. Based on the written recommendation of Deptt. of C&PC(Chem. Div) vide their U.O.No. C.II. 14012/89/2012-Ch-II dated 28.4.2014, the Committee decided to approve the case as under :-			
Export Item	Qty.	Import Item	Qty.
Copper Iodide	1 Kg	Crude Iodine	0.701 Kg
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

41	Case No.:85/5/83-ALC1/2013	Party Name:RISHI CHEMICAL WORKS PVT LTD	Meet No/Date:3/83-ALC1/2014	Status:Case Deferred
----	-----------------------------------	---	-----------------------------	-----------------------------

			07.05.2014	
	HQ File :01/83/050/00093/AM14/	RLA File :02/24/040/00206/AM13/	Lic.No/Date:0210188050 26.03.2013	Defer Date:04.06.2014
	Decision : Comments awaited from Deptt. of C&PC(Chem Div). Re-listed for 4.6.2014.			

42	Case No.:29/17/83-ALC1/2013	Party Name:ITC LIMITED	Meet No/Date:3/83-ALC1/2014 07.05.2014	Status:Case Deferred
	HQ File :01/83/050/00202/AM14/	RLA File :09/24/040/00524/AM13/	Lic.No/Date:0910055573 27.03.2013	Defer Date:04.06.2014
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP(2009-14). E-mail issued on 12.11.2013 for Hard copy. Reminder to firm/RLA issued on 10.12.2013 & 22.1.2014. The case is re-listed for 4.6.2014			

43	Case No.:30/17/83-ALC1/2013	Party Name:ITC LIMITED	Meet No/Date:3/83-ALC1/2014 07.05.2014	Status:Case Deferred
	HQ File :01/83/050/00203/AM14/	RLA File :09/24/040/00522/AM13/	Lic.No/Date:0910055576 27.03.2013	Defer Date:04.06.2014
	Decision : D/L dated 12.11.2013 issued by DIPP. Reminder to firm on 6.1.2014 issued by this office. The case is re-listed for 4.6.2014.			

44	Case No.:5/42/83-ALC1/2013	Party Name:KMB TRADING CORPORATION P LTD,	Meet No/Date:3/83-ALC1/2014 07.05.2014	Status:Case Deferred
	HQ File :01/83/050/00700/AM14/	RLA File :32/24/040/00054/AM13/	Lic.No/Date:3210061936 28.03.2013	Defer Date:04.06.2014
	Decision : D/L dated 4.4.2014 issued by DIPP. The case is re-listed for 4.6.2014.			

45	Case No.:3/17/83-ALC1/2013	Party Name:SATYAM POLY PLAST	Meet No/Date:3/83-ALC1/2014 07.05.2014	Status:Case Deferred
	HQ File :01/83/050/00176/AM14/	RLA File :13/24/040/00054/AM13/	Lic.No/Date:1310042625 01.04.2013	Defer Date:04.06.2014
	Decision : D/L dated 31.10.2013 issued by Deptt. of C&PC(PC Div). Reminder to firm issued on 6.1.2014 by this office. The case is re-listed for 4.6.2014.			

46	Case No.:21/7/83-ALC1/2013	Party Name:RUBY MICA COMPANY LIMITED,	Meet No/Date:3/83-ALC1/2014 07.05.2014	Status:Case Deferred
	HQ File :01/83/050/00122/AM14/	RLA File :02/24/040/00207/AM13/	Lic.No/Date:0210188255 02.04.2013	Defer Date:04.06.2014
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP(2009-14). Letter issued to RA for hard copy of application on 21.11.2013. Reminder issued on 15.1.2013 and 21.2.2014 for hard copy. Re-listed for 4.6.2014.			

47	Case No.:57/26/83-ALC1/2013	Party Name:CROPNOSYS (INDIA) PRIVATE LIMITED	Meet No/Date:3/83-ALC1/2014 07.05.2014	Status:Case Deferred
	HQ File :01/83/050/00380/AM14/	RLA File :03/94/040/00010/AM14/	Lic.No/Date:0310730970 10.04.2013	Defer Date:04.06.2014
	Decision : Comments awaited from Deptt. of C&PC(Chem. Div). Re-listed for 4.5.2014.			

48	Case No.:7/17/83-ALC1/2013	Party Name:SYNGENTA INDIA LIMITED	Meet No/Date:3/83-ALC1/2014 07.05.2014	Status:Case Deferred
	HQ File :01/83/050/00180/AM14/	RLA File :31/83/040/00202/AM13/	Lic.No/Date:3110057932 16.04.2013	Defer Date:04.06.2014
	Decision : Comments awaited from Deptt. of C&PC(Chem. Div). Re-listed for 4.6.2014.			

49	Case No.:37/17/83-ALC1/2013	Party Name:NAGARJUNA AGRICHEM LTD	Meet No/Date:3/83-ALC1/2014 07.05.2014	Status:Case Deferred
	HQ File :01/83/050/00210/AM14/	RLA File :09/24/040/00003/AM14/	Lic.No/Date:0910055775 17.04.2013	Defer Date:04.06.2014

Decision :Comments awaited from Deptt. of C&PC(Chem. Div). Re-listed for 4.6.2014.

50	Case No.: 76/17/83-ALC1/2013	Party Name:PIDILITE INDUSTRIES LIMITED	Meet No/Date:3/83-ALC1/2014 07.05.2014	Status: Case Deferred
	HQ File :01/83/050/00249/AM14/	RLA File :03/95/040/01038/AM13/	Lic.No/Date:0310731873 18.04.2013	Defer Date:04.06.2014
	Decision : The Committee considered the case as per agenda. The Committee decided to call for Central Excise Data duly certified by Central Excise. E-mail sent to firm on 6.9.2013. Reminder issued on 17.12.2013 . The case is re-listed for 4.6.2014.			

51	Case No.: 2/5/83-ALC1/2013	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:3/83-ALC1/2014 07.05.2014	Status: Case Deferred
	HQ File :01/83/050/00010/AM14/	RLA File :17/24/040/00006/AM14/	Lic.No/Date:1710005296 22.04.2013	Defer Date: 02.07.2014
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP(2009-14). Letter to be issued to RA. The case is re-listed for 02.07.2014.			

52	Case No.: 18/17/83-ALC1/2013	Party Name:ARIES DYE CHEM INDUSTRIES,	Meet No/Date:3/83-ALC1/2014 07.05.2014	Status: Case Deferred
	HQ File :01/83/050/00191/AM14/	RLA File :08/24/040/00002/AM14/	Lic.No/Date:0810120486 25.04.2013	Defer Date:04.06.2014
	Decision : The Committee considered the case as per agenda. The Committee noted that the firm has furnished the Central Excise Data duly certified by CA in place of Central Excise Data certified by Central Excise Authority as called by this office. Re-listed for 4.6.2014			

53	Case No.: 77/26/83-ALC1/2013	Party Name:KANDLA ENERGY AND CHEMICALS LIMITED	Meet No/Date:3/83-ALC1/2014 07.05.2014	Status: Case Deferred
	HQ File :01/83/050/00400/AM14/	RLA File :05/23/040/00006/AM14/	Lic.No/Date:0510353071 03.05.2013	Defer Date:04.06.2014
	Decision : The Committee considered the case as per agenda and Committee noted that reply from the firm has been received and sent to Deptt. of C&PC(PC Div) on 24.2.2014. Deptt. of C&PC(PC Div) was asked to expedite their comments. Re-listed for 4.6.2014.			

54	Case No.: 25/17/83-ALC1/2013	Party Name:PERFECT COLOURANTS AND PLASTICS PVT LTD	Meet No/Date:3/83-ALC1/2014 07.05.2014	Status: Case Deferred
	HQ File :01/83/050/00198/AM14/	RLA File :34/24/040/00025/AM14/	Lic.No/Date:3410036804 07.05.2013	Defer Date:04.06.2014
	Decision : Comments awaited from Deptt. of C&PC(PC Div). Re-listed for 4.6.2014.			

55	Case No.: 49/17/83-ALC1/2013	Party Name:JAY CHEMICAL INDUSTRIES LTD.,	Meet No/Date:3/83-ALC1/2014 07.05.2014	Status: Case Deferred
	HQ File :01/83/050/00222/AM14/	RLA File :08/24/040/00022/AM14/	Lic.No/Date:0810120969 10.05.2013	Defer Date:04.06.2014
	Decision : Comments awaited from Deptt. of C&PC(Chem Div). Re-listed for 4.6.2014.			

56	Case No.: 72/17/83-ALC1/2013	Party Name:BEE CHEMS	Meet No/Date:3/83-ALC1/2014 07.05.2014	Status: Case Deferred
	HQ File :01/83/050/00245/AM14/	RLA File :06/24/040/00006/AM14/	Lic.No/Date:0610031939 10.05.2013	Defer Date:04.06.2014
	Decision : Comments awaited from Deptt. of C&PC(Chem Div). Re-listed for 4.6.2014.			

57	Case No.: 73/17/83-ALC1/2013	Party Name:BEE CHEMS	Meet No/Date:3/83-ALC1/2014 07.05.2014	Status: Case Deferred
----	-------------------------------------	----------------------	---	------------------------------

	HQ File :01/83/050/00246/AM14/	RLA File :06/24/040/00005/AM14/	Lic.No/Date:0610031938 10.05.2013	Defer Date:04.06.2014
	Decision : Comments awaited from Deptt. of C&PC(Chem Div). Re-listed for 4.6.2014.			
58	Case No.:50/17/83-ALC1/2013	Party Name:KANDLA ENERGY AND CHEMICALS LIMITED	Meet No/Date:3/83-ALC1/2014 07.05.2014	Status:Case Deferred
	HQ File :01/83/050/00223/AM14/	RLA File :05/23/040/00033/AM14/	Lic.No/Date:0510353883 13.05.2013	Defer Date:04.06.2014
	Decision : The Committee considered the case as per agenda and Committee noted that reply from the firm has been received and sent to Deptt. of C&PC(PC Div) on 24.2.2014. Deptt. of C&PC(PC Div) was asked to expedite their comments .Re-listed for 4.6.2014.			
59	Case No.:4/8/83-ALC1/2013	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:3/83-ALC1/2014 07.05.2014	Status:Case Deferred
	HQ File :01/83/050/00154/AM14/	RLA File :17/24/040/00019/AM14/	Lic.No/Date:1710005318 14.05.2013	Defer Date:04.06.2014
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RA as per para 4.7.4 of HBP(2009-14). Letter to be issued for hard copy. The case is re-listed for 4.6.2014			
60	Case No.:5/8/83-ALC1/2013	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:3/83-ALC1/2014 07.05.2014	Status:Case Deferred
	HQ File :01/83/050/00155/AM14/	RLA File :17/24/040/00025/AM14/	Lic.No/Date:1710005324 15.05.2013	Defer Date:04.06.2014
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP(2009-14). Letter to be issued for hard copy. The case is re-listed for 4.6.2014			
61	Case No.:6/8/83-ALC1/2013	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:3/83-ALC1/2014 07.05.2014	Status:Case Deferred
	HQ File :01/83/050/00156/AM14/	RLA File :17/24/040/00023/AM14/	Lic.No/Date:1710005329 16.05.2013	Defer Date:04.06.2014
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP(2009-14). Letter to be issued for hard copy. The case is re-listed for 4.6.2014			
62	Case No.:5/26/83-ALC1/2013	Party Name:PIDILITE INDUSTRIES LIMITED	Meet No/Date:3/83-ALC1/2014 07.05.2014	Status:Case Deferred
	HQ File :01/83/050/00328/AM14/	RLA File :03/95/040/01050/AM13/	Lic.No/Date:0310735655 27.05.2013	Defer Date:04.06.2014
	Decision : The Committee considered the case as per agenda. The Committee decided to call for Central Excise Data duly certified by Central Excise. E-mail sent to firm on 13.1.2014. Reminder issued on 17.4.2014. The case is re-listed for 4.6.2014.			
63	Case No.:26/17/83-ALC1/2013	Party Name:KANDLA ENERGY AND CHEMICALS LIMITED	Meet No/Date:3/83-ALC1/2014 07.05.2014	Status:Case Deferred
	HQ File :01/83/050/00199/AM14/	RLA File :05/23/040/00064/AM14/	Lic.No/Date:0510355507 29.05.2013	Defer Date:04.06.2014
	Decision : The Committee considered the case as per agenda and Committee noted that reply from the firm has been received and sent to Deptt. of C&PC(PC Div) on 24.2.2014. Deptt. of C&PC(PC Div) was asked to expedite their comments.The case is re-listed for 4.6.2014.			
64	Case No.:14/21/83-ALC1/2013	Party Name:BRAKEWEL AUTOMOTIVE COMPONENTS(I)PLTD.	Meet No/Date:3/83-ALC1/2014 07.05.2014	Status:Case Approved
	HQ File :01/83/050/00300/AM14/	RLA File :05/23/040/00517/AM13/	Lic.No/Date:0510356400 06.06.2013	Defer Date:
	Decision : The Committee considered the case as per agenda. Based on the written recommendation of DIPP vide their U.O.No. 7/178/2013-TSW dated 1.5.2014, the Committee decided to approve the case as under :- Export Item: Cluth Facings & Brake Linings (Auto Parts)			

Quantity : 1 MT

S.No.	Item Description	Quantity recommended
1.	Glass Rovings (Different Grades)	0.3611 MT
2.	Phenol	0.3903 MT
3.	Sy. Rubber (Different Grades)	0.333 MT
4.	Melamine Resin	0.2150 MT
5.	Toluene (Petroleum Product)	0.7135 MT

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

65

Case No.:26/21/83-ALC1/2013	Party Name:NEW (INDIA) IMAGING INDUSTRIES PVT. LTD.	Meet No/Date:3/83-ALC1/2014 07.05.2014	Status:Case Approved
HQ File :01/83/050/00312/AM14/	RLA File :03/95/040/00173/AM14/	Lic.No/Date:0310736883 06.06.2013	Defer Date:

Decision : The Committee considered the case as per agenda. Based on the written recommendation of DIPP vide their U.O.No. 7/15/2014-TSW dated 5.5.2014, the Committee decided to approve the case as under :-

Export Item 1: As per application

Quantity : 1 Kg

Import Item :

Import Item No.	Import Item Description	Quantity recommended
1.	Coated Paper (J-80270) in Jumbo Roll GSM 90+/-10%	1.005 Kg/Kg content in export product

Export Item 2: As per application

Quantity : 1 Kg

Import Item :

Import Item No.	Import Item Description	Quantity recommended
2.	Coated Paper (J-80270) in Jumbo Roll GSM 90+/-10%	1.005 Kg/Kg content in export product

Export Item 3: As per application

Quantity : 1 Kg

Import Item :

Import Item No.	Import Item Description	Quantity recommended
3.	Coated Paper (J-80270) in Jumbo Roll GSM 90+/-10%	1.005 Kg/Kg content in export product

Export Item 4: As per application

Quantity : 1 Kg

Import Item :

Import Item No.	Import Item Description	Quantity recommended
4.	Coated Paper (J-82270) in Jumbo Roll	1.005 Kg/Kg content in

	GSM 120+/-10%	export product
--	---------------	----------------

Export Item 5: As per application

Quantity : 1 Kg

Import Item :

Import Item No.	Import Item Description	Quantity recommended
5.	Coated Paper (J-82270) in Jumbo Roll GSM 120+/-10%	1.005 Kg/Kg content in export product

Export Item 6: As per application

Quantity : 1 Kg

Import Item :

Import Item No.	Import Item Description	Quantity recommended
6.	Coated Paper (J-82270) in Jumbo Roll GSM 120+/-10%	1.005 Kg/Kg content in export product

Export Item 7: As per application

Quantity : 1 Kg

Import Item :

Import Item No.	Import Item Description	Quantity recommended
7.	Natural Transparent / Translucent Tracing Paper in Jumbo Roll with GSM 112 (+/-10%)	1.005 Kg/Kg content in export product

Export Item 8: As per application

Quantity : 1 Kg

Import Item :

Import Item No.	Import Item Description	Quantity recommended
8.	Natural Transparent / Translucent Tracing Paper in Jumbo Roll with GSM 112 (+/-10%)	1.005 Kg/Kg content in export product

Export Item 9: As per application

Quantity : 1 Kg

Import Item :

Import Item No.	Import Item Description	Quantity recommended
9.	Natural Transparent / Translucent Tracing Paper in Jumbo Roll with GSM 65 (+/-10%)	1.005 Kg/Kg content in export product

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

		07.05.2014	
HQ File :01/83/050/00332/AM14/	RLA File :03/95/040/00188/AM14/	Lic.No/Date:0310736879 06.06.2013	Defer Date:
Decision : The Committee considered the case as per agenda. Based on the written recommendation of DIPP vide their U.O.No. 7/15/2014-TSW dated 5.5.2014, the Committee decided to approve the case as under :-			
Export Item 1: As per application			
Quantity : 1 Kg			
Import Item :			
Import Item No.	Import Item Description	Quantity recommended	
1.	Natural Transparent / Translucent Tracing Paper in Jumbo Roll with GSM 92 (+/-10%)	1.02 Kg/Kg content in export product	
Export Item 2: As per application			
Quantity : 1 Kg			
Import Item :			
Import Item No.	Import Item Description	Quantity recommended	
2.	Natural Transparent / Translucent Tracing Paper in Jumbo Roll with GSM 92 (+/-10%)	1.03 Kg/Kg content in export product	
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

67	Case No.:60/26/83-ALC1/2013	Party Name:DAIKAFFIL CHEMICALS INDIA LTD.,	Meet No/Date:3/83-ALC1/2014 07.05.2014	Status:Case Deferred
	HQ File :01/83/050/00383/AM14/	RLA File :03/94/040/01128/AM13/	Lic.No/Date:0310737162 10.06.2013	Defer Date:04.06.2014
	Decision : D/L dated 6.12.2013 issued by Deptt. of C&PC(PC.Div). Reminder issued on 17.4.2014. Re-listed for 4.6.2014.			

68	Case No.:59/26/83-ALC1/2013	Party Name:BILAG INDUSTRIES PVT. LTD.,	Meet No/Date:3/83-ALC1/2014 07.05.2014	Status:Case Deferred
	HQ File :01/83/050/00382/AM14/	RLA File :03/94/040/00202/AM14/	Lic.No/Date:0310737262 11.06.2013	Defer Date:04.06.2014
	Decision : Comments awaited from Deptt. of C&PC(Chem Div). Re-listed for 4.6.2014.			

69	Case No.:13/26/83-ALC1/2013	Party Name:UNITED PHOSPHORUS LTD.	Meet No/Date:3/83-ALC1/2014 07.05.2014	Status:Case Deferred
	HQ File :01/83/050/00336/AM14/	RLA File :03/95/040/00831/AM13/	Lic.No/Date:0310737310 13.06.2013	Defer Date:04.06.2014
	Decision : The Committee considered the case as per agenda and noted that Central Excise Data from the firm has been received and is being sent to Deptt. of C&PC(Chem Div.). The case is re-listed for 4.6.2013.			

70	Case No.:14/26/83-ALC1/2013	Party Name:UNITED PHOSPHORUS LTD.	Meet No/Date:3/83-ALC1/2014 07.05.2014	Status:Case Deferred
	HQ File :01/83/050/00337/AM14/	RLA File :03/95/040/01058/AM13/	Lic.No/Date:0310737312 13.06.2013	Defer Date:04.06.2014
	Decision : The Committee considered the case as per agenda. The firm has requested to allow some time to give Central Excise Data. The Central Excise Data is yet to be received from firm. The Committee decided to Call for CE Data. Letter issued on 17.4.2014. Re-listed for 4.6.2014.			

71	Case No.:15/26/83-ALC1/2013	Party Name:UNITED PHOSPHORUS LTD.	Meet No/Date:3/83-ALC1/2014	Status:Case Deferred
----	------------------------------------	-----------------------------------	-----------------------------	-----------------------------

			07.05.2014	
	HQ File :01/83/050/00338/AM14/	RLA File :03/95/040/01059/AM13/	Lic.No/Date:0310737311 13.06.2013	Defer Date:04.06.2014
	Decision : The Committee considered the case as per agenda. The firm has requested to allow some time to give Central Excise Data. The Central Excise Data is yet to be received from firm. The Committee decided to Call for CE Data. Letter issued on 17.4.2014. Re-listed for 4.6.2014.			

72	Case No.:2/13/83-ALC1/2013	Party Name:UNITED PHOSPHORUS LTD.	Meet No/Date:3/83-ALC1/2014 07.05.2014	Status:Case Deferred
	HQ File :01/83/050/00164/AM14/	RLA File :03/95/040/00181/AM14/	Lic.No/Date:0310737723 14.06.2013	Defer Date:04.06.2014
	Decision : The Committee considered the case as per agenda and decided to Call for CE Data.. The firm has requested to allow some time to give Central Excise Data. The Central Excise Data is yet to be received from firm. Letter issued on 17.4.2014. Re-listed for 4.6.2014.			

73	Case No.:11/26/83-ALC1/2013	Party Name:UNITED PHOSPHORUS LTD.	Meet No/Date:3/83-ALC1/2014 07.05.2014	Status:Case Deferred
	HQ File :01/83/050/00334/AM14/	RLA File :03/95/040/00147/AM14/	Lic.No/Date:0310737714 14.06.2013	Defer Date:04.06.2014
	Decision : The Committee considered the case as per agenda and decided to Call for CE Data. The firm has requested to allow some time to give Central Excise Data. The Central Excise Data is yet to be received from firm. Letter issued on 17.4.2014. Re-listed for 4.6.2014.			

74	Case No.:6/21/83-ALC1/2013	Party Name:ARIES DYE CHEM INDUSTRIES,	Meet No/Date:3/83-ALC1/2014 07.05.2014	Status:Case Deferred
	HQ File :01/83/050/00292/AM14/	RLA File :08/24/040/00110/AM14/	Lic.No/Date:0810122025 18.06.2013	Defer Date:04.06.2014
	Decision : The Committee considered the case as per agenda. The Committee noted that the firm has furnished the Central Excise Data duly certified by CA in place of Central Excise Data certified by Central Excise Authority as called by this office. Re-listed for 4.6.2014			

75	Case No.:10/21/83-ALC1/2013	Party Name:INDO COLCHEM LIMITED	Meet No/Date:3/83-ALC1/2014 07.05.2014	Status:Case Deferred
	HQ File :01/83/050/00296/AM14/	RLA File :08/24/040/00079/AM14/	Lic.No/Date:0810122024 18.06.2013	Defer Date:04.06.2014
	Decision : The Committee considered the case as per agenda. The Committee noted that Central Excise Data duly certified by Central Excise as called for vide e-mail dated 6.9.2013 is awaited. Reminder issued on 13.1.2014. Final reminder to be issued. The case is re-listed for 4.6.2014.			

76	Case No.:12/26/83-ALC1/2013	Party Name:REX TONE INDUSTRIES LTD.	Meet No/Date:3/83-ALC1/2014 07.05.2014	Status:Case Deferred
	HQ File :01/83/050/00335/AM14/	RLA File :03/95/040/00229/AM14/	Lic.No/Date:0310739020 25.06.2013	Defer Date:04.06.2014
	Decision : D/L dated 22.11.2013 followed by reminder dated 10.12.2013 issued by DIPP. The case is re-listed for 4.6.2014.			

77	Case No.:17/26/83-ALC1/2013	Party Name:NEELIKON FOOD DYES & CHEMICALS LIMITED	Meet No/Date:3/83-ALC1/2014 07.05.2014	Status:Case Deferred
	HQ File :01/83/050/00340/AM14/	RLA File :03/95/040/00239/AM14/	Lic.No/Date:0310739216 26.06.2013	Defer Date:04.06.2014
	Decision : The Committee considered the case as per agenda. The Committee decided to call for Central Excise Data duly certified by Central Excise. Letter was issued to firm for CE Data on 17.4.2014. The case is re-listed for 4.6.2014.			

78	Case No.:75/26/83-ALC1/2013	Party Name:INDO COLCHEM LIMITED	Meet No/Date:3/83-ALC1/2014 07.05.2014	Status:Case Deferred
	HQ File :01/83/050/00398/AM14/	RLA File :08/24/040/00106/AM14/	Lic.No/Date:0810122298 27.06.2013	Defer Date:04.06.2014
	Decision : Comments awaited from Deptt. of C&PC(Chem Div). Re-listed for 4.6.2014.			

79	Case No.:76/26/83-ALC1/2013	Party Name:INDO COLCHEM LIMITED	Meet No/Date:3/83-ALC1/2014 07.05.2014	Status:Case Deferred
	HQ File :01/83/050/00399/AM14/	RLA File :08/24/040/00114/AM14/	Lic.No/Date:0810122297 27.06.2013	Defer Date:04.06.2014
	Decision : Comments awaited from Deptt. of C&PC(Chem Div). Re-listed for 4.6.2014.			

80	Case No.:32/26/83-ALC1/2013	Party Name:SPECTRUM POLYMERS PVT.LTD.,	Meet No/Date:3/83-ALC1/2014 07.05.2014	Status:Case Deferred
	HQ File :01/83/050/00355/AM14/	RLA File :03/95/040/00194/AM14/	Lic.No/Date:0310740048 03.07.2013	Defer Date:04.06.2014
	Decision : Decision :Comments awaited from Deptt. of C&PC(PC Div). Re-listed for 4.6.2014.			

81

Case No.:52/26/83-ALC1/2013	Party Name:BHANU DYES PVT.LTD.	Meet No/Date:3/83-ALC1/2014 07.05.2014	Status:Case Approved
HQ File :01/83/050/00375/AM14/	RLA File :03/94/040/00278/AM14/	Lic.No/Date:0310740373 04.07.2013	Defer Date:
Decision : The Committee considered the case as per agenda. Based on the written recommendation of Deptt. of C&PC(Chem. Div) vide their U.O.No. 14010/54/2013-CHEM-II dated 9.4.2014, the Committee decided to approve the case as under :-			
Export Item	Qty.	Import Item	Qty.
Sulphol Liquid Black B (Dye Content 36%)	1 Kg	1. Sulphur Black grain	0.353 Kg
		2. Sulphur Blue	0.0072 Kg
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

82	Case No.:49/26/83-ALC1/2013	Party Name:EXCEL CROP CARE LIMITED	Meet No/Date:3/83-ALC1/2014 07.05.2014	Status:Case Deferred
	HQ File :01/83/050/00372/AM14/	RLA File :03/94/040/00066/AM14/	Lic.No/Date:0310740469 05.07.2013	Defer Date:04.06.2014
	Decision : Comments awaited from Deptt. of C&PC(Chem Div). Re-listed for 4.6.2014.			

83	Case No.:51/26/83-ALC1/2013	Party Name:CAMPBOR & ALLIED PRODUCTS LIMITED,	Meet No/Date:3/83-ALC1/2014 07.05.2014	Status:Case Deferred
	HQ File :01/83/050/00374/AM14/	RLA File :03/94/040/00129/AM14/	Lic.No/Date:0310740478 05.07.2013	Defer Date:04.06.2014
	Decision : Committee decided to call for central excise data duly certified by Central Excise Authority. E-mail sent to firm on 17.12.2013. Reminder issued on 13.1.2014. Final reminder to be issued. Re-listed for 4.6.2014			

84	Case No.:54/26/83-ALC1/2013	Party Name:CAMPBOR & ALLIED PRODUCTS LIMITED,	Meet No/Date:3/83-ALC1/2014 07.05.2014	Status:Case Deferred
	HQ File :01/83/050/00377/AM14/	RLA File :03/94/040/00228/AM14/	Lic.No/Date:0310740482 05.07.2013	Defer Date:04.06.2014
	Decision : Committee decided to call for central excise data duly certified by Central Excise Authority. E-mail sent to firm on 17.12.2013. Reminder issued to firm on 13.1.2014. Final reminder to be issued. Re-listed for 4.6.2014			

85	Case No.:53/26/83-ALC1/2013	Party Name:CAMPBOR & ALLIED PRODUCTS LIMITED,	Meet No/Date:3/83-ALC1/2014 07.05.2014	Status:Case Deferred
	HQ File :01/83/050/00376/AM14/	RLA File :03/94/040/00268/AM14/	Lic.No/Date:0310740658 08.07.2013	Defer Date:04.06.2014
	Decision : Committee decided to call for central excise data duly certified by Central Excise Authority. E-mail sent to firm on 17.12.2013. Reminder issued to firm on 13.1.2014. Final reminder to be issued. Re-listed for 4.6.2014			

86	Case No.:4/26/83-ALC1/2013	Party Name:ROHA DYE CHEM PVT LIMITED	Meet No/Date:3/83-ALC1/2014 07.05.2014	Status:Case Deferred
	HQ File :01/83/050/00327/AM14/	RLA File :03/95/040/00120/AM14/	Lic.No/Date:0310740773 09.07.2013	Defer Date:04.06.2014

Decision :Committee decided to call for central excise data duly certified by Central Excise Authority. Letter issued to firm on 26.12.2013. Reminder issued to firm for CE Data on 17.4.2014. Re-listed for 4.6.2014

87	Case No.: 21/26/83-ALC1/2013	Party Name:PUNJAB CHEMICALS AND CROP PROTECTION LTD.,	Meet No/Date:3/83-ALC1/2014 07.05.2014	Status: Case Deferred
	HQ File :01/83/050/00344/AM14/	RLA File :03/95/040/00052/AM14/	Lic.No/Date:0310741054 10.07.2013	Defer Date:04.06.2014
	Decision : Comments awaited from Deptt. of C&PC(Chem Div). Re-listed for 4.6.2014.			

88	Case No.: 33/26/83-ALC1/2013	Party Name:PUNJAB CHEMICALS AND CROP PROTECTION LTD.,	Meet No/Date:3/83-ALC1/2014 07.05.2014	Status: Case Deferred
	HQ File :01/83/050/00356/AM14/	RLA File :03/95/040/00119/AM14/	Lic.No/Date:0310741050 10.07.2013	Defer Date:04.06.2014
	Decision : Comments awaited from Deptt. of C&PC(Chem Div). Re-listed for 4.6.2014.			

89	Case No.: 16/21/83-ALC1/2013	Party Name:JAY CHEMICAL INDUSTRIES LTD.,	Meet No/Date:3/83-ALC1/2014 07.05.2014	Status: Case Deferred
	HQ File :01/83/050/00302/AM14/	RLA File :08/24/040/00154/AM14/	Lic.No/Date:0810122699 11.07.2013	Defer Date:04.06.2014
	Decision : Comments awaited from Deptt. of C&PC(Chem Div). Re-listed for 4.6.2014.			

90	Case No.: 1/1/83-ALC1/2014	Party Name:TCPL PACKAGING LIMITED	Meet No/Date:3/83-ALC1/2014 07.05.2014	Status: Case Deferred
	HQ File :01/83/050/00941/AM14/	RLA File :03/95/040/00224/AM14/	Lic.No/Date:0310741149 11.07.2013	Defer Date:04.06.2014
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP(2009-14). The case is re-listed for 4.6.2014			

91	Case No.: 18/21/83-ALC1/2013	Party Name:KANDLA ENERGY AND CHEMICALS LIMITED	Meet No/Date:3/83-ALC1/2014 07.05.2014	Status: Case Deferred
	HQ File :01/83/050/00304/AM14/	RLA File :05/23/040/00142/AM14/	Lic.No/Date:0510359599 12.07.2013	Defer Date:04.06.2014
	Decision : The Committee considered the case as per agenda and Committee noted that reply from the firm has been received and sent to Deptt. of C&PC(PC Div) on 24.2.2014. Deptt. of C&PC(PC Div) was asked to expedite their comments. Re-listed for 4.6.2014.			

92	Case No.: 21/30/83-ALC1/2013	Party Name:CAMPOR & ALLIED PRODUCTS LIMITED,	Meet No/Date:3/83-ALC1/2014 07.05.2014	Status: Case Deferred
	HQ File :01/83/050/00483/AM14/	RLA File :03/94/040/00128/AM14/	Lic.No/Date:0310741437 15.07.2013	Defer Date:04.06.2014
	Decision : The Committee considered the case as per agenda. The Committee decided to call for Central Excise Data duly certified by Central Excise. E-mail send to firm on 17.12.2013. Reminder issued on 13.1.2014. Final reminder is to be issued. The case is re-listed for 4.6.2014			

93	Case No.: 32/30/83-ALC1/2013	Party Name:JAY CHEMICAL INDUSTRIES LTD.,	Meet No/Date:3/83-ALC1/2014 07.05.2014	Status: Case Deferred
	HQ File :01/83/050/00494/AM14/	RLA File :08/24/040/00149/AM14/	Lic.No/Date:0810122791 15.07.2013	Defer Date:04.06.2014
	Decision : Comments awaited from Deptt. of C&PC(Chem Div). Re-listed for 4.6.2014.			

94	Case No.: 17/30/83-ALC1/2013	Party Name:INDIAN DYESSTUFF & CHEMICALS MFG CO	Meet No/Date:3/83-ALC1/2014 07.05.2014	Status: Case Deferred
	HQ File :01/83/050/00479/AM14/	RLA File :03/94/040/00294/AM14/	Lic.No/Date:0310741764 17.07.2013	Defer Date:04.06.2014
	Decision : Comments awaited from Deptt. of C&PC(Chem Div). Re-listed for 4.6.2014.			

95	Case No.:1/18/83-ALC1/2013	Party Name:JAY CHEMICAL INDUSTRIES LTD.,	Meet No/Date:3/83-ALC1/2014 07.05.2014	Status:Case Deferred
	HQ File :01/83/050/00275/AM14/	RLA File :08/24/040/00162/AM14/	Lic.No/Date:0810122899 18.07.2013	Defer Date:04.06.2014
	Decision : The Committee considered the case as per agenda. The Committee decided to call for Central Excise Data duly certified by Central Excise. E-mail sent to firm for Central Excise Data on 16.12.2013. Reminder was issued to firm on 8.1.2014. Final reminder was issued to firm on 17.4.2014 . Re-listed for 4.6.2014			

96	Case No.:2/18/83-ALC1/2013	Party Name:JAY CHEMICAL INDUSTRIES LTD.,	Meet No/Date:3/83-ALC1/2014 07.05.2014	Status:Case Deferred
	HQ File :01/83/050/00276/AM14/	RLA File :08/24/040/00163/AM14/	Lic.No/Date:0810122900 18.07.2013	Defer Date:04.06.2014
	Decision : The Committee considered the case as per agenda. The Committee decided to call for Central Excise Data duly certified by Central Excise. E-mail send to firm for Central Excise Data on 16.12.2013. Reminder was issued to firm on 8.1.2014. Final reminder issued on 17.4.2014 . Re-listed for 4.6.2014			

97	Case No.:34/26/83-ALC1/2013	Party Name:UNITED PHOSPHORUS LTD.	Meet No/Date:3/83-ALC1/2014 07.05.2014	Status:Case Deferred
	HQ File :01/83/050/00357/AM14/	RLA File :03/95/040/00290/AM14/	Lic.No/Date:0310742260 19.07.2013	Defer Date:04.06.2014
	Decision : The Committee considered the case as per agenda and noted that Central Excise Data from the firm has been received and sent to Deptt. of C&PC(Chem Div) on 10.3.2014. Deptt. of C&PC(Chem Div) was asked to expedite their comments. Re-listed for 4.6.2014.			

98	Case No.:28/30/83-ALC1/2013	Party Name:INTERNATIONAL PRINT-O-PAC LTD	Meet No/Date:3/83-ALC1/2014 07.05.2014	Status:Case Deferred
	HQ File :01/83/050/00490/AM14/	RLA File :05/23/040/00158/AM14/	Lic.No/Date:0510360321 19.07.2013	Defer Date:04.06.2014
	Decision : D/L dated 19.12.2013 issued by DIPP. Reminder issued by this office on 31.3.2014. The case is re-listed for 4.6.2014.			

99	Case No.:4/18/83-ALC1/2013	Party Name:ROHAN DYES AND INTERMEDIATES LTD.	Meet No/Date:3/83-ALC1/2014 07.05.2014	Status:Case Deferred
	HQ File :01/83/050/00278/AM14/	RLA File :08/24/040/00150/AM14/	Lic.No/Date:0810123039 22.07.2013	Defer Date:04.06.2014
	Decision : The Committee considered the case as per agenda. The Committee decided to call for Central Excise Data duly certified by Central Excise. Letter issued to firm on 22.1.2014. Reminder was issued to firm for CE Data on 17.4.2014. The case is re-listed for 4.6.2014.			

100	Case No.:31/30/83-ALC1/2013	Party Name:KIRAN GLOBAL CHEMS LIMITED	Meet No/Date:3/83-ALC1/2014 07.05.2014	Status:Case Deferred
	HQ File :01/83/050/00493/AM14/	RLA File :05/23/040/00161/AM14/	Lic.No/Date:0510360496 23.07.2013	Defer Date:04.06.2014
	Decision : D/L dated 12.2.2014 issued by Deptt. of C&PC(Chem.Div). Reminder to be issued by this office. Re-listed for 4.6.2014.			

101	Case No.:116/26/83-ALC1/2013	Party Name:SYNGENTA INDIA LIMITED	Meet No/Date:3/83-ALC1/2014 07.05.2014	Status:Case Deferred
	HQ File :01/83/050/00439/AM14/	RLA File :31/83/040/00028/AM14/	Lic.No/Date:3110059549 25.07.2013	Defer Date:04.06.2014
	Decision : Comments awaited from Deptt. of C&PC(Chem Div). Re-listed for 4.6.2014.			

102	Case No.:117/26/83-ALC1/2013	Party Name:SYNGENTA INDIA LIMITED	Meet No/Date:3/83-ALC1/2014 07.05.2014	Status:Case Deferred
	HQ File :01/83/050/00440/AM14/	RLA File :31/83/040/00029/AM14/	Lic.No/Date:3110059550 25.07.2013	Defer Date:04.06.2014
	Decision : Comments awaited from Deptt. of C&PC(Chem Div). Re-listed for 4.6.2014.			

103	Case No.:118/26/83-ALC1/2013	Party Name:RUSHABH INVESTMENT PVT. LTD.	Meet No/Date:3/83-ALC1/2014	Status:Case Deferred
-----	-------------------------------------	---	-----------------------------	-----------------------------

			07.05.2014	
	HQ File :01/83/050/00441/AM14/	RLA File :31/83/040/00068/AM14/	Lic.No/Date:3110059544 25.07.2013	Defer Date:04.06.2014
Decision : The Committee considered the case as per agenda and noted that Central Excise Data from Central Excise, Pune has been received and is being sent to DIPP. The case is re-listed for 4.6.2014.				

104	Case No.:119/26/83-ALC1/2013	Party Name:RUSHABH INVESTMENT PVT. LTD.	Meet No/Date:3/83-ALC1/2014 07.05.2014	Status:Case Deferred
	HQ File :01/83/050/00442/AM14/	RLA File :31/83/040/00069/AM14/	Lic.No/Date:3110059545 25.07.2013	Defer Date:04.06.2014
Decision : The Committee considered the case as per agenda and noted that Central Excise Data from Central Excise, Pune has been received and is being sent to DIPP. The case is re-listed for 4.6.2014.				

105	Case No.:27/30/83-ALC1/2013	Party Name:SAIBABA SURFACTANTS (P) LTD.,	Meet No/Date:3/83-ALC1/2014 07.05.2014	Status:Case Deferred
	HQ File :01/83/050/00489/AM14/	RLA File :08/24/040/00146/AM14/	Lic.No/Date:0810123204 25.07.2013	Defer Date:04.06.2014
Decision : Comments awaited from Deptt. of C&PC(Chem Div). Re-listed for 4.6.2014.				

106	Case No.:82/26/83-ALC1/2013	Party Name:KANDLA ENERGY AND CHEMICALS LIMITED	Meet No/Date:3/83-ALC1/2014 07.05.2014	Status:Case Deferred
	HQ File :01/83/050/00405/AM14/	RLA File :05/23/040/00163/AM14/	Lic.No/Date:0510360912 26.07.2013	Defer Date:04.06.2014
Decision : The Committee considered the case as per agenda and Committee noted that reply from the firm has been received and sent to Deptt. of C&PC(PC Div) on 24.2.2014. Deptt. of C&PC(PC Div) was asked to expedite their comments. Re-listed for 4.6.2014.				

107	Case No.:23/30/83-ALC1/2013	Party Name:EXCEL CROP CARE LIMITED	Meet No/Date:3/83-ALC1/2014 07.05.2014	Status:Case Deferred
	HQ File :01/83/050/00485/AM14/	RLA File :03/94/040/00310/AM14/	Lic.No/Date:0310743000 26.07.2013	Defer Date:04.06.2014
Decision : Comments awaited from Deptt. of C&PC(Chem Div). Re-listed for 4.6.2014.				

108	Case No.:24/30/83-ALC1/2013		Party Name:AIMCO PESTICIDES LIMITED		Meet No/Date:3/83-ALC1/2014 07.05.2014		Status:Case Approved	
	HQ File :01/83/050/00486/AM14/		RLA File :03/94/040/00346/AM14/		Lic.No/Date:0310743009 26.07.2013		Defer Date:	
	Decision : The Committee considered the case as per agenda. Based on the written recommendation of Deptt. of C&PC(Chem. Div) vide their U.O.No. C.II 14011/62/2012-Ch-II dated 25.4.2014, the Committee decided to approve the case as under :-							
	Export Item		Qty.	Import Item		Qty.		
Triclopyr Butoxy Ethyl Ester 70% EC		1 Kg	1. NA TCP 85% Min		0.509 Kg			
			2. Hexane		0.280 Kg			
			3. Mono Chloro Acetic Acid (MCA)		0.218 Kg			
			4. 2 Butoxy Ethanol (Butyl Cellosol VE)		0.272 Kg			
			5. Ethylene Dichloride (EDC)		0.054 Kg			
			6. Emulsifier – Termul 200		0.075 Kg			
					0.009 Kg			

		7. Emulsifier – Nansa EVM 70/2E	0.173 Kg
		8. Diethylene Glycol Mono ethyl ether (CAS No. 111-90-0)	

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

109	Case No.:63/30/83-ALC1/2013	Party Name:RISE CHEMICAL INDUSTRIES	Meet No/Date:3/83-ALC1/2014 07.05.2014	Status:Case Deferred
	HQ File :01/83/050/00525/AM14/	RLA File :06/24/040/00015/AM14/	Lic.No/Date:0610033186 26.07.2013	Defer Date:04.06.2014
	Decision : Comments awaited from Deptt. of C&PC(Chem Div). Re-listed for 4.6.2014.			

110	Case No.:29/34/83-ALC1/2013	Party Name:KANDLA ENERGY AND CHEMICALS LIMITED	Meet No/Date:3/83-ALC1/2014 07.05.2014	Status:Case Deferred
	HQ File :01/83/050/00564/AM14/	RLA File :05/23/040/00150/AM14/	Lic.No/Date:0510360919 26.07.2013	Defer Date:04.06.2014
	Decision : The Committee considered the case as per agenda and Committee noted that reply from the firm has been received and sent to Deptt. of C&PC(PC Div) on 24.2.2014. Deptt. of C&PC(PC Div) was asked to expedite their comments. Re-listed for 4.6.2014.			

111	Case No.:113/26/83-ALC1/2013	Party Name:MARUTI MULTICHEM PVT. LTD.	Meet No/Date:3/83-ALC1/2014 07.05.2014	Status:Case Deferred
	HQ File :01/83/050/00436/AM14/	RLA File :08/24/040/00170/AM14/	Lic.No/Date:0810123302 29.07.2013	Defer Date:04.06.2014
	Decision : Comments awaited from Deptt. of C&PC(Chem Div). Re-listed for 4.6.2014.			

112	Case No.:114/26/83-ALC1/2013	Party Name:ATUL LIMITED,	Meet No/Date:3/83-ALC1/2014 07.05.2014	Status:Case Deferred
	HQ File :01/83/050/00437/AM14/	RLA File :08/24/040/00175/AM14/	Lic.No/Date:0810123301 29.07.2013	Defer Date:04.06.2014
	Decision : Comments awaited from Deptt. of C&PC(Chem Div). Re-listed for 4.6.2014.			

113	Case No.:20/30/83-ALC1/2013	Party Name:CAMPBOR & ALLIED PRODUCTS LIMITED,	Meet No/Date:3/83-ALC1/2014 07.05.2014	Status:Case Deferred
	HQ File :01/83/050/00482/AM14/	RLA File :03/94/040/00308/AM14/	Lic.No/Date:0310743226 29.07.2013	Defer Date:04.06.2014
	Decision : The Committee considered the case as per agenda. The Committee decided to call for Central Excise Data duly certified by Central Excise. E-mail sent to firm on 17.12.2013. Reminder issued to firm on 13.1.2014. The case is re-listed for 4.6.2014			

114	Case No.:5/28/83-ALC1/2013	Party Name:REX TONE INDUSTRIES LTD.	Meet No/Date:3/83-ALC1/2014 07.05.2014	Status:Case Deferred
	HQ File :01/83/050/00457/AM14/	RLA File :03/95/040/00352/AM14/	Lic.No/Date:0310743356 30.07.2013	Defer Date:04.06.2014
	Decision : D/L dated 3.9.2013 issued by DIPP. Reminder to be issued by TA, DIPP. The case is re-listed for 4.6.2014.			

115	Case No.:48/26/83-ALC1/2013	Party Name:SOLTEX PETRO PRODUCTS LTD.	Meet No/Date:3/83-ALC1/2014 07.05.2014	Status:Case Deferred
	HQ File :01/83/050/00371/AM14/	RLA File :03/95/040/00999/AM13/	Lic.No/Date:0310743684 01.08.2013	Defer Date:04.06.2014
	Decision : Comments awaited from Deptt. of C&PC(Chem Div). Re-listed for 4.6.2014.			

116	Case No.: 28/26/83-ALC1/2013	Party Name:GRAUER & WEIL (INDIA) LIMITED,	Meet No/Date:3/83-ALC1/2014 07.05.2014	Status: Case Deferred
	HQ File :01/83/050/00351/AM14/	RLA File :03/94/040/00342/AM14/	Lic.No/Date:0310743967 02.08.2013	Defer Date:04.06.2014
	Decision : The Committee considered the case as per agenda. The Committee decided to call for Central Excise Data duly certified by Central Excise. E-mail sent to firm on 16.12.2013. Reminder issued to firm on 13.1.2014. Final reminder to be issued. The case is re-listed for 4.6.2014.			

117	Case No.: 96/26/83-ALC1/2013	Party Name:JAY CHEMICAL INDUSTRIES LTD.,	Meet No/Date:3/83-ALC1/2014 07.05.2014	Status: Case Deferred
	HQ File :01/83/050/00419/AM14/	RLA File :08/24/040/00179/AM14/	Lic.No/Date:0810123461 02.08.2013	Defer Date:04.06.2014
	Decision : Comments awaited from Deptt. of C&PC(Chem Div). Re-listed for 4.6.2014.			

118	Case No.: 120/26/83-ALC1/2013	Party Name:JAY CHEMICAL INDUSTRIES LTD.,	Meet No/Date:3/83-ALC1/2014 07.05.2014	Status: Case Deferred
	HQ File :01/83/050/00443/AM14/	RLA File :08/24/040/00180/AM14/	Lic.No/Date:0810123460 02.08.2013	Defer Date:04.06.2014
	Decision : Comments awaited from Deptt. of C&PC(Chem Div). Re-listed for 4.6.2014.			

119	Case No.: 121/26/83-ALC1/2013	Party Name:JAY CHEMICAL INDUSTRIES LTD.,	Meet No/Date:3/83-ALC1/2014 07.05.2014	Status: Case Deferred
	HQ File :01/83/050/00444/AM14/	RLA File :08/24/040/00181/AM14/	Lic.No/Date:0810123458 02.08.2013	Defer Date:04.06.2014
	Decision : Committee decided to call for central excise data duly certified by Central Excise Authority. E-mail sent to firm on 16.12.2013 followed by reminder dated 8.1.2014. Final reminder to be issued. Re-listed for 4.6.2014			

120	Case No.: 95/26/83-ALC1/2013	Party Name:JAY CHEMICAL INDUSTRIES LTD.,	Meet No/Date:3/83-ALC1/2014 07.05.2014	Status: Case Deferred
	HQ File :01/83/050/00418/AM14/	RLA File :08/24/040/00193/AM14/	Lic.No/Date:0810123500 05.08.2013	Defer Date:04.06.2014
	Decision : Comments awaited from Deptt. of C&PC(Chem Div). Re-listed for 4.6.2014.			

121	Case No.: 109/26/83-ALC1/2013	Party Name:JAY CHEMICAL INDUSTRIES LTD.,	Meet No/Date:3/83-ALC1/2014 07.05.2014	Status: Case Deferred
	HQ File :01/83/050/00432/AM14/	RLA File :08/24/040/00192/AM14/	Lic.No/Date:0810123501 05.08.2013	Defer Date: 02.07.2014
	Decision : The Committee considered the case as per agenda. Committee noticed that Central Excise Data not received from the firm and decided to defer the case. The case is re-listed for 2.7.2014.			

122	Case No.: 101/26/83-ALC1/2013	Party Name:ARIES DYE CHEM INDUSTRIES,	Meet No/Date:3/83-ALC1/2014 07.05.2014	Status: Case Deferred
	HQ File :01/83/050/00424/AM14/	RLA File :08/24/040/00214/AM14/	Lic.No/Date:0810123847 16.08.2013	Defer Date:04.06.2014
	Decision : The Committee considered the case as per agenda. The Committee decided to call for Central Excise Data duly certified by Central Excise. E-mail sent to firm on 22.1.2014. Reminder issued for EC Data on 17.4.2014. The case is re-listed for 4.6.2014.			

123	Case No.: 122/26/83-ALC1/2013	Party Name:INDO COLCHEM LIMITED	Meet No/Date:3/83-ALC1/2014 07.05.2014	Status: Case Deferred
	HQ File :01/83/050/00445/AM14/	RLA File :08/24/040/00215/AM14/	Lic.No/Date:0810123891 16.08.2013	Defer Date:04.06.2014
	Decision : Comments awaited from Deptt. of C&PC(Chem Div). Re-listed for 4.6.2014.			

124	Case No.: 123/26/83-ALC1/2013	Party Name:INDO COLCHEM LIMITED	Meet No/Date:3/83-ALC1/2014	Status: Case Deferred
-----	--------------------------------------	---------------------------------	-----------------------------	------------------------------

			07.05.2014	
	HQ File :01/83/050/00446/AM14/	RLA File :08/24/040/00216/AM14/	Lic.No/Date:0810123890 16.08.2013	Defer Date:04.06.2014
Decision : The Committee considered the case as per agenda and deferred the case for want of Central Excise Data from firm. E-mail sent to firm on 17.12.2013. Reminder issued to firm on 13.1.2014. Final reminder issued on 17.4.2014. Re-listed for 4.6.2014.				

125	Case No.: 49/30/83-ALC1/2013	Party Name:CAMPHOR & ALLIED PRODUCTS LIMITED,	Meet No/Date:3/83-ALC1/2014 07.05.2014	Status: Case Deferred
	HQ File :01/83/050/00511/AM14/	RLA File :03/94/040/00328/AM14/	Lic.No/Date:0310745763 19.08.2013	Defer Date:04.06.2014
	Decision : Committee decided to call for central excise data duly certified by Central Excise Authority. E-mail sent to firm on 13.1.2014. Reminder to be issued. Re-listed for 4.6.2014			

126

Case No.:58/30/83-ALC1/2013	Party Name:NEW (INDIA) IMAGING INDUSTRIES PVT. LTD.	Meet No/Date:3/83-ALC1/2014 07.05.2014	Status:Case Approved
HQ File :01/83/050/00520/AM14/	RLA File :03/95/040/00406/AM14/	Lic.No/Date:0310746237 21.08.2013	Defer Date:

Decision : The Committee considered the case as per agenda. Based on the written recommendation of DIPP vide their U.O.No. 7/15/2014-TSW dated 1.5.2014, the Committee decided to approve the case as under :-

Export Item 1: As per application

Quantity : 1 Kg

Import Item :

Import Item No.	Import Item Description	Quantity recommended
1.	Coated Paper - J-82270 in Jumbo Roll GSM 120+/-10%	1.005 Kg/Kg content in export product

Export Item 2: As per application

Quantity : 1 Kg

Import Item :

Import Item No.	Import Item Description	Quantity recommended
2.	Natural Transparent / Translucent Tracing Paper in Jumbo Rolls with GSM 112 (+/-10%)	1.005 Kg/Kg content in export product

Export Item 3: As per application

Quantity : 1 Kg

Import Item :

Import Item No.	Import Item Description	Quantity recommended
3.	Natural Transparent / Translucent Tracing Paper in Jumbo Rolls with GSM 112 (+/-10%)	1.03 Kg/Kg content in export product

Export Item 4: As per application

Quantity : 1 Kg

Import Item :

Import Item No.	Import Item Description	Quantity recommended
4.	Plain Paper – PPC – Bond in Jumbo Rolls	1.005 Kg/Kg content in

	of GSM 90 (+/-10%)	export product
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.		

127	Case No.:1/23/83-ALC1/2013	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:3/83-ALC1/2014 07.05.2014	Status:Case Deferred
	HQ File :01/83/050/00320/AM14/	RLA File :17/24/040/00066/AM14/	Lic.No/Date:1710005488 22.08.2013	Defer Date:04.06.2014
	Decision : Comments awaited from Deptt. of C&PC(Chem Div). Re-listed for 4.6.2014.			

128	Case No.:57/34/83-ALC1/2013	Party Name:GALAXY SURFACTANTS LTD.,	Meet No/Date:3/83-ALC1/2014 07.05.2014	Status:Case Deferred
	HQ File :01/83/050/00592/AM14/	RLA File :03/94/040/00392/AM14/	Lic.No/Date:0310747437 28.08.2013	Defer Date:04.06.2014
	Decision : The Committee considered the case as per agenda and noted that Central Excise Data from the firm has been received and is being sent to Deptt. of C&PC(Chem Div.). The case is re-listed for 4.6.2013.			

129	Case No.:72/3/83-ALC1/2014	Party Name:MEHTA PETRO REFINERIES LTD.	Meet No/Date:3/83-ALC1/2014 07.05.2014	Status:Case Deferred
	HQ File :01/83/050/00094/AM15/	RLA File :03/95/040/00437/AM14/	Lic.No/Date:0310747482 29.08.2013	Defer Date:04.06.2014
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP(2009-14). The case is re-listed for 4.6.2014			

130	Case No.:82/42/83-ALC1/2013	Party Name:CAMPBOR & ALLIED PRODUCTS LIMITED,	Meet No/Date:3/83-ALC1/2014 07.05.2014	Status:Case Deferred
	HQ File :01/83/050/00777/AM14/	RLA File :03/94/040/00362/AM14/	Lic.No/Date:0310747728 30.08.2013	Defer Date:04.06.2014
	Decision : The Committee considered the case as per agenda. The Committee decided to call for Central Excise Data duly certified by Central Excise. E-mail/letter to firm to be sent. The case is re-listed for 4.6.2014.			

131	Case No.:11/30/83-ALC1/2013	Party Name:INDO COLCHEM LIMITED	Meet No/Date:3/83-ALC1/2014 07.05.2014	Status:Case Deferred
	HQ File :01/83/050/00473/AM14/	RLA File :08/24/040/00221/AM14/	Lic.No/Date:0810124438 04.09.2013	Defer Date:04.06.2014
	Decision : The Committee considered the case as per agenda and deferred the case for want of Central Excise Data from firm. E-mail was sent to firm on 17.12.2013. Reminder issued to firm on 13.1.2014. Final reminder issued on 17.4.2014. Re-listed for 4.6.2014.			

132	Case No.:14/30/83-ALC1/2013	Party Name:INDO COLCHEM LIMITED	Meet No/Date:3/83-ALC1/2014 07.05.2014	Status:Case Deferred
	HQ File :01/83/050/00476/AM14/	RLA File :08/24/040/00222/AM14/	Lic.No/Date:0810124439 04.09.2013	Defer Date:04.06.2014
	Decision : Comments awaited from Deptt. of C&PC(Chem Div). Re-listed for 4.6.2014.			

133	Case No.:61/30/83-ALC1/2013	Party Name:BEE CHEMS	Meet No/Date:3/83-ALC1/2014 07.05.2014	Status:Case Deferred
	HQ File :01/83/050/00523/AM14/	RLA File :06/24/040/00017/AM14/	Lic.No/Date:0610033879 11.09.2013	Defer Date:04.06.2014
	Decision : D/L dated 7.4.2014 issued by DIPP. The case is re-listed for 4.6.2014.			

134	Case No.:19/42/83-ALC1/2013	Party Name:PRABHU POLY COLOR PRIVATE LIMITED,	Meet No/Date:3/83-ALC1/2014 07.05.2014	Status:Case Deferred
	HQ File :01/83/050/00714/AM14/	RLA File :04/24/040/00118/AM14/	Lic.No/Date:0410149743 11.09.2013	Defer Date:04.06.2014
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 24.2.2014. Deptt. of C&PC(Chem.Div) was asked to expedite their			

	comments.The case is re-listed for 4.6.2014.
--	--

135	Case No.:9/28/83-ALC1/2013	Party Name:GOYAL INDIA	Meet No/Date:3/83-ALC1/2014 07.05.2014	Status:Case Deferred
	HQ File :01/83/050/00461/AM14/	RLA File :29/24/040/00006/AM14/	Lic.No/Date:2910022553 12.09.2013	Defer Date:04.06.2014
	Decision :D/L dated 24.2.2014 issued by Deptt. of C&PC(PC.Div). Re-listed for 4.6.2014.			

136	Case No.:58/34/83-ALC1/2013	Party Name:CAMPHOR & ALLIED PRODUCTS LIMITED,	Meet No/Date:3/83-ALC1/2014 07.05.2014	Status:Case Deferred
	HQ File :01/83/050/00593/AM14/	RLA File :03/94/040/00433/AM14/	Lic.No/Date:0310749669 16.09.2013	Defer Date:04.06.2014
	Decision :The Committee considered the case as per agenda. The Committee decided to call for Central Excise Data duly certified by Central Excise. Letter for Central Excise Data to be issued to the firm . The case is re-listed for 4.6.2014.			

137	Case No.:37/34/83-ALC1/2013	Party Name:STERLING AUXILIARIES PVT LTD	Meet No/Date:3/83-ALC1/2014 07.05.2014	Status:Case Deferred
	HQ File :01/83/050/00572/AM14/	RLA File :03/95/040/00330/AM14/	Lic.No/Date:0310749980 17.09.2013	Defer Date:04.06.2014
	Decision :The Committee considered the case as per agenda. The Committee decided to call for Central Excise Data duly certified by Central Excise. Letter to be issued to firm for CE Data.. The case is re-listed for 4.6.2014.			

138	Case No.:51/34/83-ALC1/2013	Party Name:STERLING AUXILIARIES PVT LTD	Meet No/Date:3/83-ALC1/2014 07.05.2014	Status:Case Deferred
	HQ File :01/83/050/00586/AM14/	RLA File :03/95/040/00238/AM14/	Lic.No/Date:0310750177 18.09.2013	Defer Date:04.06.2014
	Decision :Comments awaited from Deptt. of C&PC(Chem Div). Re-listed for 4.6.2014.			

139	Case No.:16/42/83-ALC1/2013	Party Name:BHAGIRADHA CHEMICALS & INDUSTRIES LIMITED	Meet No/Date:3/83-ALC1/2014 07.05.2014	Status:Case Deferred
	HQ File :01/83/050/00711/AM14/	RLA File :09/24/040/00285/AM14/	Lic.No/Date:0910057614 19.09.2013	Defer Date:04.06.2014
	Decision :Comments awaited from Deptt. of C&PC(Chem Div). Re-listed for 4.6.2014.			

140	Case No.:36/42/83-ALC1/2013	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:3/83-ALC1/2014 07.05.2014	Status:Case Deferred
	HQ File :01/83/050/00731/AM14/	RLA File :17/24/040/00067/AM14/	Lic.No/Date:1710005518 19.09.2013	Defer Date:04.06.2014
	Decision :Comments awaited from Deptt. of C&PC(Chem Div). Re-listed for 4.6.2014.			

141	Case No.:3/34/83-ALC1/2013	Party Name:MATANGI INDUSTRIES	Meet No/Date:3/83-ALC1/2014 07.05.2014	Status:Case Deferred
	HQ File :01/83/050/00538/AM14/	RLA File :08/24/040/00257/AM14/	Lic.No/Date:0810124980 20.09.2013	Defer Date:04.06.2014
	Decision :Comments awaited from Deptt. of C&PC(Chem Div). Re-listed for 4.6.2014.			

142	Case No.:41/42/83-ALC1/2013	Party Name:AMPACET SPECIALITY PRODUCTS PVT. LTD.	Meet No/Date:3/83-ALC1/2014 07.05.2014	Status:Case Deferred
	HQ File :01/83/050/00736/AM14/	RLA File :31/83/040/00082/AM14/	Lic.No/Date:3110060392 20.09.2013	Defer Date:04.06.2014
	Decision :Comments awaited from Deptt. of C&PC(PC Div). Re-listed for 4.6.2014.			

143	Case No.:42/42/83-ALC1/2013	Party Name:AMPACET SPECIALITY PRODUCTS PVT. LTD.	Meet No/Date:3/83-ALC1/2014 07.05.2014	Status:Case Deferred
-----	------------------------------------	--	---	-----------------------------

	HQ File :01/83/050/00737/AM14/	RLA File :31/83/040/00083/AM14/	Lic.No/Date:3110060393 20.09.2013	Defer Date:04.06.2014
Decision :Comments awaited from Deptt. of C&PC(Chem Div). Re-listed for 4.6.2014.				

144	Case No.: 71/42/83-ALC1/2013	Party Name:GALAXY SURFACTANTS LTD.,	Meet No/Date:3/83-ALC1/2014 07.05.2014	Status: Case Deferred
	HQ File :01/83/050/00766/AM14/	RLA File :03/94/040/00455/AM14/	Lic.No/Date:0310751354 26.09.2013	Defer Date:04.06.2014
	Decision :Comments awaited from Deptt. of C&PC(Chem Div). Re-listed for 4.6.2014.			

145	Case No.: 27/42/83-ALC1/2013	Party Name:JJ.PLASTALLOY PVT. LTD.,	Meet No/Date:3/83-ALC1/2014 07.05.2014	Status: Case Deferred
	HQ File :01/83/050/00722/AM14/	RLA File :15/24/040/00005/AM14/	Lic.No/Date:1510020269 01.10.2013	Defer Date:04.06.2014
	Decision :Comments awaited from Deptt. of C&PC(Chem Div). Re-listed for 4.6.2014.			

146	Case No.: 14/42/83-ALC1/2013		Party Name:STIC-ON PAPERS PVT LTD	Meet No/Date:3/83-ALC1/2014 07.05.2014
	HQ File :01/83/050/00709/AM14/		RLA File :09/24/040/00309/AM14/	Lic.No/Date:0910057829 04.10.2013
	Decision : The Committee considered the case as per agenda. Based on the written recommendation of DIPP vide their U.O.No. 7/47/2014-TSW/75 dated 21.4.2014, the Committee decided to approve the case as under :-			
	Export Item : Self Adhesive Label Stock			
	Quantity : 1 Sq. Mt.			
	Import Items :			

S.No.	Item sought to be imported Duty Free	Quantity recommended
1.	Release Base paper Various Colours 60 GSM +/-10% Glassine various widths	1.04 Sq. Mt.
2.	Face Paper C1S-80 GSM+/- various widths	1.04 Sq. Mt.

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE				
---	--	--	--	--

147	Case No.: 28/42/83-ALC1/2013	Party Name:SUDARSHAN CHEMICAL INDUSTRIES LTD	Meet No/Date:3/83-ALC1/2014 07.05.2014	Status: Case Deferred
	HQ File :01/83/050/00723/AM14/	RLA File :31/83/040/00115/AM14/	Lic.No/Date:3110060623 07.10.2013	Defer Date:04.06.2014
	Decision :Comments awaited from Deptt. of C&PC(Chem Div). Re-listed for 4.6.2014.			

148	Case No.: 59/42/83-ALC1/2013	Party Name:DEVHARSH INFOTECH PVT.LTD.	Meet No/Date:3/83-ALC1/2014 07.05.2014	Status: Case Approved
	HQ File :01/83/050/00754/AM14/	RLA File :03/94/040/00578/AM14/	Lic.No/Date:0310752471 07.10.2013	Defer Date:
	Decision : The Committee considered the case as per agenda. Based on the written recommendation of DIPP vide their U.O.No. 7/10/2014-TSW dated 1.5.2014, the Committee decided to approve the case as under :-			
	Export Item : Thermal Coated Paper, Self copy Paper, Printed in roll forms or not 50 to 150 GSM+/-10%			

Quantity : 1 Kg				
Import Item :				

S.No.	Item Description	Quantity recommended
1.	Thermal coated paper in jumbo rolls (size	1.02 Kg/Kg of export for

	200 mm upto 800 mm) 50 to 150 GSM +/-10%	printed thermal coated paper of exports
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE		

149	Case No.: 60/42/83-ALC1/2013	Party Name: CALIBRE CHEMICALS PVT.LTD.	Meet No/Date: 3/83-ALC1/2014 07.05.2014	Status: Case Deferred
	HQ File :01/83/050/00755/AM14/	RLA File :03/94/040/01013/AM13/	Lic.No/Date:0310752446 07.10.2013	Defer Date:04.06.2014
	Decision : Comments awaited from Deptt. of C&PC(Chem Div). Re-listed for 4.6.2014.			

150	Case No.: 66/42/83-ALC1/2013	Party Name: CAMPHOR & ALLIED PRODUCTS LIMITED,	Meet No/Date: 3/83-ALC1/2014 07.05.2014	Status: Case Deferred
	HQ File :01/83/050/00761/AM14/	RLA File :03/94/040/00565/AM14/	Lic.No/Date:0310752461 07.10.2013	Defer Date:04.06.2014
	Decision : The Committee considered the case as per agenda. The Committee decided to call for Central Excise Data duly certified by Central Excise. Letter is to be issued for CE Data to firm. The case is re-listed for 4.6.2014.			

151	Case No.: 1/29/83-ALC1/2013	Party Name: MODERN INSECTICIDES LIMITED	Meet No/Date: 3/83-ALC1/2014 07.05.2014	Status: Case Deferred
	HQ File :01/83/050/00462/AM14/	RLA File :30/24/040/00034/AM14/	Lic.No/Date:3010097384 08.10.2013	Defer Date:04.06.2014
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP(2009-14). E-mail waa issued to firm on 10.12.2013 for hard copy. Reminder issued for hard copy on 18.2.2014. The case is re-listed for 4.6.2014			

152	Case No.: 79/42/83-ALC1/2013	Party Name: EICL LIMITED	Meet No/Date: 3/83-ALC1/2014 07.05.2014	Status: Case Deferred
	HQ File :01/83/050/00774/AM14/	RLA File :03/94/040/00593/AM14/	Lic.No/Date:0310752948 09.10.2013	Defer Date:04.06.2014
	Decision : Comments awaited from Deptt. of C&PC(Chem Div). Re-listed for 4.6.2014.			

153	Case No.: 31/42/83-ALC1/2013	Party Name: ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date: 3/83-ALC1/2014 07.05.2014	Status: Case Deferred
	HQ File :01/83/050/00726/AM14/	RLA File :17/24/040/00073/AM14/	Lic.No/Date:1710005540 11.10.2013	Defer Date:04.06.2014
	Decision : Comments awaited from Deptt. of C&PC(Chem Div). Re-listed for 4.6.2014.			

154	Case No.: 61/42/83-ALC1/2013	Party Name: VIDHI DYESTUFFS MANUFACTURING LIMITED.,	Meet No/Date: 3/83-ALC1/2014 07.05.2014	Status: Case Deferred
	HQ File :01/83/050/00756/AM14/	RLA File :03/95/040/00542/AM14/	Lic.No/Date:0310753766 15.10.2013	Defer Date:04.06.2014
	Decision : Comments awaited from Deptt. of C&PC(Chem Div). Re-listed for 4.6.2014.			

155	Case No.: 68/42/83-ALC1/2013	Party Name: TASKAR CHEMICALS PVT. LTD.	Meet No/Date: 3/83-ALC1/2014 07.05.2014	Status: Case Deferred
	HQ File :01/83/050/00763/AM14/	RLA File :03/95/040/00560/AM14/	Lic.No/Date:0310753759 15.10.2013	Defer Date:04.06.2014
	Decision : Comments awaited from Deptt. of C&PC(Chem Div). Re-listed for 4.6.2014.			

156	Case No.: 20/42/83-ALC1/2013	Party Name: NAGARJUNA AGRICHEM LTD	Meet No/Date: 3/83-ALC1/2014 07.05.2014	Status: Case Deferred
	HQ File :01/83/050/00715/AM14/	RLA File :09/24/040/00040/AM14/	Lic.No/Date:0910057942 17.10.2013	Defer Date:04.06.2014

Decision :Comments awaited from Deptt. of C&PC(Chem Div). Re-listed for 4.6.2014.

157	Case No.: 25/34/83-ALC1/2013	Party Name:ALOK INDUSTRIES	Meet No/Date:3/83-ALC1/2014 07.05.2014	Status: Case Deferred
	HQ File :01/83/050/00560/AM14/	RLA File :05/23/040/00197/AM14/	Lic.No/Date:0510368743 18.10.2013	Defer Date:04.06.2014
	Decision : Comments awaited from Deptt. of C&PC(P Div). Re-listed for 4.6.2014.			

158	Case No.: 14/41/83-ALC1/2013	Party Name:CAMPBOR & ALLIED PRODUCTS LIMITED,	Meet No/Date:3/83-ALC1/2014 07.05.2014	Status: Case Deferred
	HQ File :01/83/050/00656/AM14/	RLA File :03/94/040/00621/AM14/	Lic.No/Date:0310754276 18.10.2013	Defer Date:04.06.2014
	Decision : The Committee considered the case as per agenda. The Committee decided to call for Central Excise Data duly certified by Central Excise. Letter to be issued for Central Excise Data. . The case is re-listed for 4.6.2014.			

159	Case No.: 51/42/83-ALC1/2013	Party Name:FARCOM CABLE SYSTEMS PRIVATE LIMITED,	Meet No/Date:3/83-ALC1/2014 07.05.2014	Status: Case Deferred
	HQ File :01/83/050/00746/AM14/	RLA File :07/24/040/00211/AM14/	Lic.No/Date:0710099064 18.10.2013	Defer Date:04.06.2014
	Decision : Comments awaited from Deptt. of C&PC(PC Div). Re-listed for 4.6.2014.			

160

Case No.:52/42/83-ALC1/2013	Party Name:J.D. JONES & CO. PVT. LTD.	Meet No/Date:3/83-ALC1/2014 07.05.2014	Status:Case Approved
HQ File :01/83/050/00747/AM14/	RLA File :02/24/040/00099/AM14/	Lic.No/Date:0210195450 21.10.2013	Defer Date:
Decision : The Committee considered the case as per agenda. Based on the written recommendation of DIPP vide their U.O.No. 7/83/2014-TSW dated 1.5.2014, the Committee decided to approve the case as under :-			
Export Item : Combination Packing Ring Set, pacmaan containing 194.25 Kgs of Expanded graphite yarn reinforced with carbon fibre inside, 3 gm/mtr & 582.75 Kgs. Graphite sheet density 0.7 gm/cc.			
Quantity : 777 Kg			
Import Items :			
S.No.	Item Description	Quantity recommended	
1.	Expanded Graphite yarn reinforced with carbon fibre inside 3 gm/mtr	1.0193 Kg/Kg content in export product	
2.	Graphite Sheet Density 0.7 gm/cc	1.0193 Kg/Kg content in export product	
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE			

161	Case No.: 57/42/83-ALC1/2013	Party Name:STERLING AUXILIARIES PVT LTD	Meet No/Date:3/83-ALC1/2014 07.05.2014	Status: Case Deferred
	HQ File :01/83/050/00752/AM14/	RLA File :03/95/040/00482/AM14/	Lic.No/Date:0310754556 21.10.2013	Defer Date:04.06.2014
	Decision : The Committee considered the case as per agenda. The Committee decided to call for Central Excise Data duly certified by Central Excise. Letter to be issued for CE Data. The case is re-listed for 4.6.2014.			

162	Case No.: 69/42/83-ALC1/2013	Party Name:STERLING AUXILIARIES PVT LTD	Meet No/Date:3/83-ALC1/2014 07.05.2014	Status: Case Deferred
	HQ File :01/83/050/00764/AM14/	RLA File :03/95/040/00288/AM14/	Lic.No/Date:0310754540 21.10.2013	Defer Date:04.06.2014
	Decision : Comments awaited from Deptt. of C&PC(Chem Div). Re-listed for 4.6.2014.			

163	Case No.: 77/42/83-ALC1/2013	Party Name:GALAXY SURFACTANTS LTD.,	Meet No/Date:3/83-ALC1/2014	Status: Case Approved
-----	-------------------------------------	-------------------------------------	-----------------------------	------------------------------

			07.05.2014	
	HQ File :01/83/050/00772/AM14/	RLA File :03/94/040/00620/AM14/	Lic.No/Date:0310754489 21.10.2013	Defer Date:
	Decision : The Committee considered the case as per agenda. Based on the written recommendation of Deptt. of C&PC(Chem. Div) vide their U.O.No. 14010/148/2011-Ch-II dated 13.11.2013, the Committee decided to approve the case as under :-			
	Export Item	Qty.	Import Item	Qty.
	Sodium Lauryl Ether Sulphate (69% Active matter) Packed in HDPE carboys made out of HDPE Granules. Each carboys containing 220 Kgs. Nt. Wt. & 9.8 Kg Tare Wt. Net content of HDPE Granules contained in 18181 Carboys = 178181 Kgs.	1 Kg	1. Fatty Alcohol Ethoxylates (2 Moles) 2. Caustic Lye 3. Sulphur 4. HDPE Granules	0.525 Kg 0.170 Kg 0.060 Kg As per packing policy
	RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			
164	Case No.:50/42/83-ALC1/2013	Party Name:ATLANTIC CARE CHEMICALS	Meet No/Date:3/83-ALC1/2014 07.05.2014	Status:Case Deferred
	HQ File :01/83/050/00745/AM14/	RLA File :10/24/040/00046/AM14/	Lic.No/Date:1010055230 22.10.2013	Defer Date:04.06.2014
	Decision : Comments awaited from DBT. Re-listed for 4.6.2014.			
165	Case No.:58/42/83-ALC1/2013	Party Name:STERLING AUXILIARIES PVT LTD	Meet No/Date:3/83-ALC1/2014 07.05.2014	Status:Case Deferred
	HQ File :01/83/050/00753/AM14/	RLA File :03/95/040/00472/AM14/	Lic.No/Date:0310754807 22.10.2013	Defer Date:04.06.2014
	Decision : Comments awaited from Deptt. of C&PC(Chem Div). Re-listed for 4.6.2014.			
166	Case No.:62/42/83-ALC1/2013	Party Name:VRITTI IMPEX PVT. LTD.	Meet No/Date:3/83-ALC1/2014 07.05.2014	Status:Case Deferred
	HQ File :01/83/050/00757/AM14/	RLA File :03/95/040/00448/AM14/	Lic.No/Date:0310754722 22.10.2013	Defer Date:04.06.2014
	Decision : Comments awaited from DIPP. Re-listed for 4.6.2014.			
167	Case No.:64/42/83-ALC1/2013	Party Name:STERLING AUXILIARIES PVT LTD	Meet No/Date:3/83-ALC1/2014 07.05.2014	Status:Case Deferred
	HQ File :01/83/050/00759/AM14/	RLA File :03/95/040/01018/AM13/	Lic.No/Date:0310754809 22.10.2013	Defer Date:04.06.2014
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 24.2.2014. Deptt. of C&PC(Chem.Div) was asked to expedite their comments. The case is re-listed for 4.6.2014.			
168	Case No.:76/42/83-ALC1/2013	Party Name:GRAUER & WEIL (INDIA) LIMITED,	Meet No/Date:3/83-ALC1/2014 07.05.2014	Status:Case Deferred
	HQ File :01/83/050/00771/AM14/	RLA File :03/94/040/00597/AM14/	Lic.No/Date:0310754758 22.10.2013	Defer Date:04.06.2014
	Decision : Comments awaited from Deptt. of C&PC(Chem Div). Re-listed for 4.6.2014.			
169	Case No.:80/42/83-ALC1/2013	Party Name:GRAUER & WEIL (INDIA) LIMITED,	Meet No/Date:3/83-ALC1/2014 07.05.2014	Status:Case Deferred

	HQ File :01/83/050/00775/AM14/	RLA File :03/94/040/00622/AM14/	Lic.No/Date:0310754753 22.10.2013	Defer Date:04.06.2014
Decision :Comments awaited from Deptt. of C&PC(Chem Div). Re-listed for 4.6.2014.				

170	Case No.:29/42/83-ALC1/2013	Party Name:SYNGENTA INDIA LIMITED	Meet No/Date:3/83-ALC1/2014 07.05.2014	Status:Case Deferred
	HQ File :01/83/050/00724/AM14/	RLA File :31/83/040/00076/AM14/	Lic.No/Date:3110060828 23.10.2013	Defer Date:04.06.2014
	Decision :Comments awaited from Deptt. of C&PC(Chem Div). Re-listed for 4.6.2014.			

171	Case No.:72/42/83-ALC1/2013	Party Name:STERLING AUXILIARIES PVT LTD	Meet No/Date:3/83-ALC1/2014 07.05.2014	Status:Case Deferred
	HQ File :01/83/050/00767/AM14/	RLA File :03/95/040/00574/AM14/	Lic.No/Date:0310754972 23.10.2013	Defer Date:04.06.2014
	Decision :Comments awaited from Deptt. of C&PC(Chem Div). Re-listed for 4.6.2014.			

172	Case No.:74/42/83-ALC1/2013	Party Name:STEEL MONT PVT LTD	Meet No/Date:3/83-ALC1/2014 07.05.2014	Status:Case Deferred
	HQ File :01/83/050/00769/AM14/	RLA File :03/95/040/00483/AM14/	Lic.No/Date:0310754966 23.10.2013	Defer Date:04.06.2014
	Decision :Comments awaited from Deptt. of C&PC(Chem Div). Re-listed for 4.6.2014.			

173	Case No.:6/41/83-ALC1/2013	Party Name:MODERN INSECTICIDES LIMITED	Meet No/Date:3/83-ALC1/2014 07.05.2014	Status:Case Deferred
	HQ File :01/83/050/00648/AM14/	RLA File :30/24/040/00036/AM14/	Lic.No/Date:3010097773 24.10.2013	Defer Date:04.06.2014
	Decision :Comments awaited from Deptt. of C&PC(Chem Div). Re-listed for 4.6.2014.			

174	Case No.:102/42/83-ALC1/2013	Party Name:ANKIT INDUSTRIES	Meet No/Date:3/83-ALC1/2014 07.05.2014	Status:Case Deferred
	HQ File :01/83/050/00797/AM14/	RLA File :08/24/040/00329/AM14/	Lic.No/Date:0810125962 24.10.2013	Defer Date:04.06.2014
	Decision :Comments awaited from Deptt. of C&PC(Chem Div). Re-listed for 4.6.2014.			

175	Case No.:1/32/83-ALC1/2013	Party Name:ROHAN DYES AND INTERMEDIATES LTD.	Meet No/Date:3/83-ALC1/2014 07.05.2014	Status:Case Deferred
	HQ File :01/83/050/00530/AM14/	RLA File :08/24/040/00249/AM12/	Lic.No/Date:0810125990 25.10.2013	Defer Date:04.06.2014
	Decision :The Committee considered the case as per agenda. The Committee decided to call for Central Excise Data duly certified by Central Excise. Letter issued on 22.1.2014. Reminder to be issued. The case is re-listed for 4.6.2014.			

176	Case No.:40/42/83-ALC1/2013	Party Name:VERY DENNISON (INDIA) PVT.LTD.	Meet No/Date:3/83-ALC1/2014 07.05.2014	Status:Case Approved					
	HQ File :01/83/050/00735/AM14/	RLA File :05/23/040/00270/AM14/	Lic.No/Date:0510369363 25.10.2013	Defer Date:					
	Decision : The Committee considered the case as per agenda. Based on the written recommendation of DIPP vide their U.O.No. 7/242/2013-TSW dated 2.5.2014, the Committee decided to approve the case as under :- Export Item No.1: Self Adhesive Paper 155 GSM+/-10% Quantity : 1 Sq. Meter Import Items : <table><tr><th>S.No.</th><th>Item Description</th><th>Quantity recommended</th></tr><tr><td> </td><td> </td><td> </td></tr></table>				S.No.	Item Description	Quantity recommended		
S.No.	Item Description	Quantity recommended							

	For Self Adhesive Paper 155 GSM+/-10%	
1.	Coated Paper 78 GSM +/-15%	1.04 Sq. Mt./Sq. mt. content in export
2.	Glassine Base Paper 59 GSM+/-10%	1.05 Sq. Mt./Sq. Mt. content in export
3.	Solprene Butadiene Styrene polymer	0.003454778 Kg
4.	Sylvalite Rosin Ester Gum	0.006096840 Kg
5.	Quintac (Styrene Isoprene Copolymer)	0.002641889 Kg
6.	Regalite (Hydrocarbon Resin)	0.001727476 Kg
7.	Nyflex Process Oil	0.00269282466 Kg

Export Item No.2: Self Adhesive Paper 150 GSM+/-10%

Quantity : 1 Sq. Meter

Import Items :

S.No.	Item Description	Quantity recommended
	For Self Adhesive Paper 150 GSM+/-10%	
1.	Thermal Paper (76 GSM +/-10%)	1.04 Sq. Mt./Sq. mt. content in export
2.	Glassine Base Paper 59 GSM+/-10%	1.05 Sq. Mt./Sq. Mt. content in export
3.	Solprene Butadiene Styrene polymer	0.00345478 Kg
4.	Sylvalite Rosin Ester Gum	0.00609684 Kg
5.	Quintac (Styrene Isoprene Copolymer)	0.002641888 Kg
6.	Regalite (Hydrocarbon Resin)	0.001727476 Kg
7.	Nyflex Process Oil	0.002692824 Kg

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE

177	Case No.: 54/42/83-ALC1/2013	Party Name:HIMADRI CHEMICALS & INDS. LTD.	Meet No/Date:3/83-ALC1/2014 07.05.2014	Status: Case Deferred
	HQ File :01/83/050/00749/AM14/	RLA File :02/24/040/00102/AM14/	Lic.No/Date:0210195598 25.10.2013	Defer Date:04.06.2014
	Decision :Comments awaited from Deptt. of C&PC(Chem Div). Re-listed for 4.6.2014.			

178	Case No.:55/42/83-ALC1/2013		Party Name:HIMADRI CHEMICALS & INDS. LTD.		Meet No/Date:3/83-ALC1/2014 07.05.2014		Status:Case Approved	
	HQ File :01/83/050/00750/AM14/		RLA File :02/24/040/00103/AM14/		Lic.No/Date:0210195603 25.10.2013		Defer Date:	
	Decision : The Committee considered the case as per agenda. Based on the written recommendation of DC(MSME) vide their U.O.No.23(1)/2014-Chem. dated 16.04.2014, the Committee decided to approve the case as under :-							
	Export Item		Qty.		Import Item		Qty.	
	Coal Tar Pitch (Binder Pitch)		1 Kg		Coal Tar Pitch (hard pitch)		1.250 Kg	
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.								

179	Case No.: 73/42/83-ALC1/2013	Party Name:STERLING AUXILIARIES PVT LTD	Meet No/Date:3/83-ALC1/2014 07.05.2014	Status: Case Deferred
	HQ File :01/83/050/00768/AM14/	RLA File :03/95/040/00416/AM14/	Lic.No/Date:0310755431 25.10.2013	Defer Date:04.06.2014
	Decision :Comments awaited from Deptt. of C&PC(Chem Div). Re-listed for 4.6.2014.			

180	Case No.:106/42/83-ALC1/2013	Party Name:PRIMA CHEMICALS,	Meet No/Date:3/83-ALC1/2014 07.05.2014	Status:Case Deferred
	HQ File :01/83/050/00801/AM14/	RLA File :08/24/040/00334/AM14/	Lic.No/Date:0810125989 25.10.2013	Defer Date:04.06.2014
	Decision :Comments awaited from Deptt. of C&PC(Chem Div). Re-listed for 4.6.2014.			

181	Case No.:75/42/83-ALC1/2013	Party Name:PI INDUSTRIES LTD.,	Meet No/Date:3/83-ALC1/2014 07.05.2014	Status:Case Approved
	HQ File :01/83/050/00770/AM14/	RLA File :13/24/040/00033/AM14/	Lic.No/Date:1310044947 28.10.2013	Defer Date:
	Decision : The Committee considered the case as per agenda. Based on the written recommendation of Deptt. of C&PC(Chem. Div) vide their U.O.No. C.II 15022/17/2013-Ch-II dated 28.04.2014, the Committee decided to approve the case as under :-			
	Export Item	Qty.	Import Item	Qty.
	Flubendiamide	1 Kg	1. 2-Amino-2-Methyl-I-Propanol (AMP)	0.318 Kg
			2. Phthaloyl Dichloride	0.390 Kg
			3. 2-Bromo Heptafluoropropane	0.48 Kg
			4. Methyl Tertiary Butyl Ether	0.222 Kg
			5. O. Toluidine	0.206 Kg
			6. Toluene	0.42 Kg
			7. 1,3-Diido-5,5-dimethyl hydrantoin	0.392 Kg
	RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

182	Case No.:104/42/83-ALC1/2013	Party Name:MATANGI INDUSTRIES	Meet No/Date:3/83-ALC1/2014 07.05.2014	Status:Case Deferred
	HQ File :01/83/050/00799/AM14/	RLA File :08/24/040/00251/AM14/	Lic.No/Date:0810126053 28.10.2013	Defer Date:04.06.2014
	Decision :Comments awaited from Deptt. of C&PC(Chem Div). Re-listed for 4.6.2014.			

183	Case No.:108/42/83-ALC1/2013	Party Name:MATANGI INDUSTRIES	Meet No/Date:3/83-ALC1/2014 07.05.2014	Status:Case Deferred
	HQ File :01/83/050/00803/AM14/	RLA File :08/24/040/00207/AM14/	Lic.No/Date:0810126052 28.10.2013	Defer Date:04.06.2014
	Decision :Comments awaited from Deptt. of C&PC(Chem Div). Re-listed for 4.6.2014.			

184	Case No.:5/41/83-ALC1/2013	Party Name:DEVHARSH INFOTECH PVT.LTD.	Meet No/Date:3/83-ALC1/2014 07.05.2014	Status:Case Approved
	HQ File :01/83/050/00647/AM14/	RLA File :03/94/040/00662/AM14/	Lic.No/Date:0310755987 29.10.2013	Defer Date:
	Decision : The Committee considered the case as per agenda. Based on the written recommendation of DIPP vide their U.O.No. 7/10/2014-TSW dated 5.5.2014, the Committee decided to approve the case as under :-			
	Export Item : Thermal Coated Paper, Self copy Paper, Printed in roll forms or not 50 to 150 GSM+/-10%			
	Quantity : 1 Kg			

	Import Item :		
	S.No.	Item Description	Quantity recommended
	1.	Thermal coated paper in jumbo rolls (size 200 mm upto 800 mm) 50 to 150 GSM +/-10%	1.02 Kg/Kg of export for printed thermal coated paper of exports
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE			

185	Case No.:37/41/83-ALC1/2013	Party Name:DEVHARSH INFOTECH PVT.LTD.	Meet No/Date:3/83-ALC1/2014 07.05.2014	Status:Case Approved
	HQ File :01/83/050/00679/AM14/	RLA File :03/94/040/00663/AM14/	Lic.No/Date:0310755982 29.10.2013	Defer Date:
	Decision : The Committee considered the case as per agenda. Based on the written recommendation of DIPP vide their U.O.No. 7/10/2014-TSW dated 5.5.2014, the Committee decided to approve the case as under :-			
	Export Item : Self copy paper(Pin Mailers), Printed in Fanfold Forms 50 to 150 GSM+/-10%			
	Quantity : 1 Kg			
	Import Item :			
	S.No.	Item Description	Quantity recommended	
	1.	Thermal coated paper in jumbo rolls (size 200 mm upto 800 mm) 50 to 150 GSM +/-10%	1.02 Kg/Kg of export for printed thermal coated paper of exports	
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE				

186	Case No.:7/42/83-ALC1/2013	Party Name:ITC LIMITED	Meet No/Date:3/83-ALC1/2014 07.05.2014	Status:Case Deferred
	HQ File :01/83/050/00702/AM14/	RLA File :09/24/040/00334/AM14/	Lic.No/Date:0910058052 29.10.2013	Defer Date:04.06.2014
	Decision : Comments awaited from DIPP. Re-listed for 4.6.2014.			

187	Case No.:9/42/83-ALC1/2013	Party Name:ITC LIMITED	Meet No/Date:3/83-ALC1/2014 07.05.2014	Status:Case Deferred
	HQ File :01/83/050/00704/AM14/	RLA File :09/24/040/00332/AM14/	Lic.No/Date:0910058055 29.10.2013	Defer Date:04.06.2014
	Decision : Comments awaited from DIPP. Re-listed for 4.6.2014.			

188	Case No.:10/42/83-ALC1/2013	Party Name:ITC LIMITED	Meet No/Date:3/83-ALC1/2014 07.05.2014	Status:Case Deferred
	HQ File :01/83/050/00705/AM14/	RLA File :09/24/040/00327/AM14/	Lic.No/Date:0910058049 29.10.2013	Defer Date:04.06.2014
	Decision : Comments awaited from DIPP. Re-listed for 4.6.2014.			

189	Case No.:24/42/83-ALC1/2013	Party Name:ITC LIMITED	Meet No/Date:3/83-ALC1/2014 07.05.2014	Status:Case Deferred
	HQ File :01/83/050/00719/AM14/	RLA File :09/24/040/00330/AM14/	Lic.No/Date:0910058051 29.10.2013	Defer Date:04.06.2014
	Decision : Comments awaited from DIPP. Re-listed for 4.6.2014.			

190	Case No.:25/42/83-ALC1/2013	Party Name:ITC LIMITED	Meet No/Date:3/83-ALC1/2014 07.05.2014	Status:Case Deferred

	HQ File :01/83/050/00720/AM14/	RLA File :09/24/040/00328/AM14/	Lic.No/Date:0910058050 29.10.2013	Defer Date:04.06.2014
Decision : Comments awaited from DIPP. Re-listed for 4.6.2014.				

191	Case No.:38/42/83-ALC1/2013	Party Name:CHARMINAR JOINTINGS PVT LTD	Meet No/Date:3/83-ALC1/2014 07.05.2014	Status:Case Approved
	HQ File :01/83/050/00733/AM14/	RLA File :05/23/040/00241/AM14/	Lic.No/Date:0510369773 29.10.2013	Defer Date:
	Decision : The Committee considered the case as per agenda. Based on the written recommendation of DIPP vide their U.O.No. 7/35/2014-TSW/67 dated 15.4.2014, the Committee decided to approve the case as under :-			
	Export Item : Non-Asbestos Jointing Sheets			
	Quantity : 1 MT			

Import Item :		
S.No.	Item Description	Quantity recommended
1.	Synthetic Rubber, NBR (Bale)	0.2 MT

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE				
---	--	--	--	--

192	Case No.:8/41/83-ALC1/2013	Party Name:ROHA DYE CHEM PVT LIMITED	Meet No/Date:3/83-ALC1/2014 07.05.2014	Status:Case Deferred
	HQ File :01/83/050/00650/AM14/	RLA File :03/95/040/00533/AM14/	Lic.No/Date:0310756111 30.10.2013	Defer Date:04.06.2014
	Decision : The Committee considered the case as per agenda. The Committee decided to call for Central Excise Data duly certified by Central Excise. Letter to be issued to the firm . The case is re-listed for 4.6.2014.			

193	Case No.:47/41/83-ALC1/2013	Party Name:COLOURTEX INDUSTRIES LIMITED	Meet No/Date:3/83-ALC1/2014 07.05.2014	Status:Case Deferred
	HQ File :01/83/050/00689/AM14/	RLA File :03/94/040/00452/AM14/	Lic.No/Date:0310756238 30.10.2013	Defer Date:04.06.2014
	Decision : Comments awaited from Deptt. of C&PC(Chem Div). Re-listed for 4.6.2014.			

194	Case No.:43/42/83-ALC1/2013	Party Name:SURIE POLEX	Meet No/Date:3/83-ALC1/2014 07.05.2014	Status:Case Deferred
	HQ File :01/83/050/00738/AM14/	RLA File :05/24/040/00263/AM14/	Lic.No/Date:0510369887 30.10.2013	Defer Date:04.06.2014
	Decision : The Committee considered the case as per agenda. The application was refer to DIPP for providing the comments. DIPP was asked to expedite their comments. The case is re-listed for 4.6.2013.			

195	Case No.:109/42/83-ALC1/2013	Party Name:SANSTAR BOI-POLYMERS LIMITED	Meet No/Date:3/83-ALC1/2014 07.05.2014	Status:Case Approved
	HQ File :01/83/050/00804/AM14/	RLA File :08/24/040/00313/AM14/	Lic.No/Date:0810126178 30.10.2013	Defer Date:
	Decision : The Committee considered the case as per agenda. Based on the written recommendation of Deptt. Of C&PC(Chem Div) vide their U.O.No.14010/8/2014-Ch.II dated 5.05.2014, the Committee decided to approve the case as under :-			
	Export Item	Qty.	Import Item	Qty.
	Modified Starch San O Gel	1 Kg	1. Tapioca Starch (containing 98% Min. Starch)	0.985 Kg

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.				
--	--	--	--	--

196	Case No.:2/33/83-ALC1/2013	Party Name:ASIATIC INDUSTRIES	Meet No/Date:3/83-ALC1/2014 07.05.2014	Status:Case Deferred

	HQ File :01/83/050/00534/AM14/	RLA File :08/24/040/00328/AM14/	Lic.No/Date:0810126219 31.10.2013	Defer Date:04.06.2014
Decision :Comments awaited from Deptt. of C&PC(Chem Div). Re-listed for 4.6.2014				

197	Case No.: 49/42/83-ALC1/2013	Party Name:GREENPLY INDUSTRIES LTD.	Meet No/Date:3/83-ALC1/2014 07.05.2014	Status: Case Deferred
	HQ File :01/83/050/00744/AM14/	RLA File :02/24/040/00079/AM14/	Lic.No/Date:0210195844 31.10.2013	Defer Date:04.06.2014
	Decision :Comments awaited from Deptt. of C&PC(PC Div). Re-listed for 4.6.2014			

198	Case No.: 20/49/83-ALC1/2013	Party Name:STERICON PHARMA PVT.LTD.,	Meet No/Date:3/83-ALC1/2014 07.05.2014	Status: Case Deferred
	HQ File :01/83/050/00899/AM14/	RLA File :07/24/040/00244/AM14/	Lic.No/Date:0710099385 31.10.2013	Defer Date:04.06.2014
	Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA a per para 4.7.4 of HBP(2009-14). The case is re-listed for 4.6.2014			

199	Case No.: 6/42/83-ALC1/2013	Party Name:OREM ACCESS BIO. INC	Meet No/Date:3/83-ALC1/2014 07.05.2014	Status: Case Deferred
	HQ File :01/83/050/00701/AM14/	RLA File :09/24/040/00357/AM14/	Lic.No/Date:0910058107 01.11.2013	Defer Date:04.06.2014
	Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L dated 17.4.2014 issued by Deptt. of C&PC(PC.Div). Re-listed for 4.6.2014.			

200	Case No.: 9/41/83-ALC1/2013	Party Name:NOBLE PRINTING PRESS	Meet No/Date:3/83-ALC1/2014 07.05.2014	Status: Case Approved												
	HQ File :01/83/050/00651/AM14/	RLA File :03/95/040/00620/AM14/	Lic.No/Date:0310756812 05.11.2013	Defer Date:												
	Decision : The Committee considered the case as per agenda. Based on the written recommendation of DIPP vide their U.O.No. 7/25/2014-TSW dated 2.5.2014, the Committee decided to approve the case as under :-															
	Export Item : Printed Leaflets (Printed on paper 30 to 200 GSM+/-10%															
	Quantity : 1 Kg															
Import Item :																
<table><tr><td>S.No.</td><td>Item Description</td><td>Quantity recommended</td></tr><tr><td>1.</td><td>Relevant Printing Paper (30 to 200 GSM+/-10%)</td><td>1.1 Kg/Kg content in export product</td></tr><tr><td>2.</td><td>Relevant printing Ink</td><td>0.022 Kg</td></tr><tr><td>3.</td><td>Pressure sensitive hot melt adhesive</td><td>0.005 Kg</td></tr></table>					S.No.	Item Description	Quantity recommended	1.	Relevant Printing Paper (30 to 200 GSM+/-10%)	1.1 Kg/Kg content in export product	2.	Relevant printing Ink	0.022 Kg	3.	Pressure sensitive hot melt adhesive	0.005 Kg
S.No.	Item Description	Quantity recommended														
1.	Relevant Printing Paper (30 to 200 GSM+/-10%)	1.1 Kg/Kg content in export product														
2.	Relevant printing Ink	0.022 Kg														
3.	Pressure sensitive hot melt adhesive	0.005 Kg														
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE																

201	Case No.: 10/41/83-ALC1/2013	Party Name:ARTEK SURFIN CHEMICALS LIMITED.	Meet No/Date:3/83-ALC1/2014 07.05.2014	Status: Case Deferred
	HQ File :01/83/050/00652/AM14/	RLA File :03/94/040/00641/AM14/	Lic.No/Date:0310756879 06.11.2013	Defer Date:04.06.2014
	Decision :Comments awaited from Deptt. of C&PC(Chem Div). Re-listed for 4.6.2014.			

202	Case No.: 12/41/83-ALC1/2013	Party Name:ARTEK SURFIN CHEMICALS LIMITED.	Meet No/Date:3/83-ALC1/2014 07.05.2014	Status: Case Deferred
	HQ File :01/83/050/00654/AM14/	RLA File :03/94/040/01080/AM13/	Lic.No/Date:0310756976 06.11.2013	Defer Date:04.06.2014
	Decision :Comments awaited from Deptt. of C&PC(Chem Div). Re-listed for 4.6.2014.			

203	Case No.:13/41/83-ALC1/2013	Party Name:GALAXY SURFACTANTS LTD.,	Meet No/Date:3/83-ALC1/2014 07.05.2014	Status:Case Deferred
	HQ File :01/83/050/00655/AM14/	RLA File :03/94/040/00636/AM14/	Lic.No/Date:0310756883 06.11.2013	Defer Date:04.06.2014
	Decision : The Committee considered the case as per agenda. The Committee decided to call for Central Excise Data duly certified by Central Excise. Letter to be issued. The case is re-listed for 4.6.2014.			

204	Case No.:38/41/83-ALC1/2013	Party Name:ARTEK SURFIN CHEMICALS LIMITED.	Meet No/Date:3/83-ALC1/2014 07.05.2014	Status:Case Deferred
	HQ File :01/83/050/00680/AM14/	RLA File :03/94/040/00449/AM14/	Lic.No/Date:0310756878 06.11.2013	Defer Date:04.06.2014
	Decision : Comments awaited from Deptt. of C&PC(Chem Div). Re-listed for 4.6.2014.			

205	Case No.:44/41/83-ALC1/2013	Party Name:ARTEK SURFIN CHEMICALS LIMITED.	Meet No/Date:3/83-ALC1/2014 07.05.2014	Status:Case Deferred
	HQ File :01/83/050/00686/AM14/	RLA File :03/94/040/00467/AM14/	Lic.No/Date:0310756877 06.11.2013	Defer Date:04.06.2014
	Decision : Comments awaited from Deptt. of C&PC(Chem Div). Re-listed for 4.6.2014.			

206	Case No.:45/41/83-ALC1/2013	Party Name:ARTEK SURFIN CHEMICALS LIMITED.	Meet No/Date:3/83-ALC1/2014 07.05.2014	Status:Case Deferred
	HQ File :01/83/050/00687/AM14/	RLA File :03/94/040/00412/AM14/	Lic.No/Date:0310756875 06.11.2013	Defer Date:04.06.2014
	Decision : Comments awaited from Deptt. of C&PC(Chem Div). Re-listed for 4.6.2014.			

207	Case No.:30/42/83-ALC1/2013	Party Name:THERMAX LTD.,	Meet No/Date:3/83-ALC1/2014 07.05.2014	Status:Case Deferred
	HQ File :01/83/050/00725/AM14/	RLA File :31/83/040/00120/AM14/	Lic.No/Date:3110061026 06.11.2013	Defer Date:04.06.2014
	Decision : Comments awaited from Deptt. of C&PC(PC Div). Re-listed for 4.6.2014.			

208

Case No.:21/49/83-ALC1/2013	Party Name:CHEMIZOL ADDITIVES PVT.LTD,	Meet No/Date:3/83-ALC1/2014 07.05.2014	Status:Case Approved
HQ File :01/83/050/00900/AM14/	RLA File :07/24/040/00240/AM14/	Lic.No/Date:0710099426 06.11.2013	Defer Date:
Decision : The Committee considered the case as per agenda. Based on the written recommendation of Deptt. of C&PC(Chem Div) vide their U.O.No.14010/31/2012-Ch.II dated 6.05.2014, the Committee decided to approve the case as under :-			
Export Item	Qty.	Import Item	Qty.
Hiper GP 3 Gear Oil Additives	1 Kg	1. Hipper 2040 Sulphurized olefine	0.510 Kg
		2. P-Tec 5553 Compound Anti-Oxidant	0.051 Kg
		3. C-Tec 747 Alkeynl Succinate	0.008 Kg
		4. HIPER 3210 Thiadiazole Derivative	0.0050 Kg
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

209	Case No.:24/41/83-ALC1/2013	Party Name:KANDLA ENERGY AND CHEMICALS LIMITED	Meet No/Date:3/83-ALC1/2014 07.05.2014	Status:Case Deferred
	HQ File :01/83/050/00666/AM14/	RLA File :05/23/040/00320/AM14/	Lic.No/Date:0510370467 07.11.2013	Defer Date:04.06.2014

	Decision : The Committee considered the case as per agenda and Committee noted that reply from the firm has been received and sent to Deptt. of C&PC(PC Div) on 24.2.2014. Deptt. of C&PC(PC Div) was asked to expedite their comments. Re-listed for 4.6.2014.			
--	--	--	--	--

210	Case No.: 25/41/83-ALC1/2013	Party Name:KANDLA ENERGY AND CHEMICALS LIMITED	Meet No/Date:3/83-ALC1/2014 07.05.2014	Status: Case Deferred
	HQ File :01/83/050/00667/AM14/	RLA File :05/23/040/00321/AM14/	Lic.No/Date:0510370469 07.11.2013	Defer Date:04.06.2014
	Decision : The Committee considered the case as per agenda and Committee noted that reply from the firm has been received and sent to Deptt. of C&PC(PC Div) on 24.2.2014. Deptt. of C&PC(PC Div) was asked to expedite their comments .Re-listed for 4.6.2014.			

211	Case No.: 46/41/83-ALC1/2013	Party Name:ARTEK SURFIN CHEMICALS LIMITED.	Meet No/Date:3/83-ALC1/2014 07.05.2014	Status: Case Deferred
	HQ File :01/83/050/00688/AM14/	RLA File :03/94/040/00558/AM14/	Lic.No/Date:0310757204 07.11.2013	Defer Date:04.06.2014
	Decision : Comments awaited from Deptt. of C&PC(Chem Div). Re-listed for 4.6.2014.			

212	Case No.: 12/42/83-ALC1/2013	Party Name:ITC LIMITED	Meet No/Date:3/83-ALC1/2014 07.05.2014	Status: Case Deferred
	HQ File :01/83/050/00707/AM14/	RLA File :09/24/040/00333/AM14/	Lic.No/Date:0910058162 07.11.2013	Defer Date:04.06.2014
	Decision : Comments awaited from DIPP. Re-listed for 4.6.2014.			

213	Case No.: 99/42/83-ALC1/2013	Party Name:JAY CHEMICAL INDUSTRIES LTD.,	Meet No/Date:3/83-ALC1/2014 07.05.2014	Status: Case Deferred
	HQ File :01/83/050/00794/AM14/	RLA File :08/24/040/00341/AM14/	Lic.No/Date:0810126313 07.11.2013	Defer Date:04.06.2014
	Decision : Comments awaited from Deptt. of C&PC(Chem Div). Re-listed for 4.6.2014.			

214	Case No.: 110/42/83-ALC1/2013	Party Name:MATANGI INDUSTRIES	Meet No/Date:3/83-ALC1/2014 07.05.2014	Status: Case Approved												
	HQ File :01/83/050/00805/AM14/	RLA File :08/24/040/00294/AM14/	Lic.No/Date:0810126314 07.11.2013	Defer Date:												
	Decision : The Committee considered the case as per agenda. Based on the written recommendation of Deptt. of C&PC(Chem Div) vide their U.O.No.14010/68/2011-Ch.II dated 6.11.2013, the Committee decided to approve the case as under :-															
	<table><tr><td>Export Item</td><td>Qty.</td><td>Import Item</td><td>Qty.</td></tr><tr><td>Maganon TAE 15 (Tallow Amine 15 mole Ethoxylate)</td><td>1 Kg</td><td>1. Tallow Amine</td><td>0.286 Kg</td></tr><tr><td></td><td></td><td>2. Ethylene Oxide</td><td>0.710 Kg</td></tr></table>	Export Item	Qty.	Import Item	Qty.	Maganon TAE 15 (Tallow Amine 15 mole Ethoxylate)	1 Kg	1. Tallow Amine	0.286 Kg			2. Ethylene Oxide	0.710 Kg			
	Export Item	Qty.	Import Item	Qty.												
Maganon TAE 15 (Tallow Amine 15 mole Ethoxylate)	1 Kg	1. Tallow Amine	0.286 Kg													
		2. Ethylene Oxide	0.710 Kg													
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.																

215	Case No.: 111/42/83-ALC1/2013	Party Name:MATANGI INDUSTRIES	Meet No/Date:3/83-ALC1/2014 07.05.2014	Status: Case Approved												
	HQ File :01/83/050/00806/AM14/	RLA File :08/24/040/00308/AM14/	Lic.No/Date:0810126315 07.11.2013	Defer Date:												
	Decision : The Committee considered the case as per agenda. Based on the written recommendation of Deptt. of C&PC(Chem Div) vide their U.O.No.14010/68/2011-Ch.II dated 8.04.2013, the Committee decided to approve the case as under :-															
	<table><tr><td>Export Item</td><td>Qty.</td><td>Import Item</td><td>Qty.</td></tr><tr><td>Lauryl Alcohol Ethoxylate 2 Mole (MAGANON LAE 2)</td><td>1 Kg</td><td>1. Lauryl Alcohol</td><td>0.680 Kg</td></tr><tr><td></td><td></td><td>2. Ethylene Oxide</td><td>0.316 Kg</td></tr></table>	Export Item	Qty.	Import Item	Qty.	Lauryl Alcohol Ethoxylate 2 Mole (MAGANON LAE 2)	1 Kg	1. Lauryl Alcohol	0.680 Kg			2. Ethylene Oxide	0.316 Kg			
	Export Item	Qty.	Import Item	Qty.												
Lauryl Alcohol Ethoxylate 2 Mole (MAGANON LAE 2)	1 Kg	1. Lauryl Alcohol	0.680 Kg													
		2. Ethylene Oxide	0.316 Kg													
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.																

216	Case No.:4/37/83-ALC1/2013	Party Name:PLASTENE INDIA LIMITED	Meet No/Date:3/83-ALC1/2014 07.05.2014	Status:Case Deferred
	HQ File :01/83/050/00626/AM14/	RLA File :37/24/040/00002/AM14/	Lic.No/Date:3710002310 08.11.2013	Defer Date:04.06.2014
	Decision :Comments awaited from Deptt. of C&PC(PC Div). Re-listed for 4.6.2014.			

217	Case No.:5/37/83-ALC1/2013	Party Name:PLASTENE INDIA LIMITED	Meet No/Date:3/83-ALC1/2014 07.05.2014	Status:Case Deferred
	HQ File :01/83/050/00627/AM14/	RLA File :37/24/040/00003/AM14/	Lic.No/Date:3710002311 08.11.2013	Defer Date:04.06.2014
	Decision :Comments awaited from Deptt. of C&PC(PC Div). Re-listed for 4.6.2014.			

218	Case No.:6/37/83-ALC1/2013	Party Name:PLASTENE INDIA LIMITED	Meet No/Date:3/83-ALC1/2014 07.05.2014	Status:Case Deferred
	HQ File :01/83/050/00628/AM14/	RLA File :37/24/040/00004/AM14/	Lic.No/Date:3710002312 08.11.2013	Defer Date:04.06.2014
	Decision :Comments awaited from Deptt. of C&PC(PC Div). Re-listed for 4.6.2014.			

219	Case No.:32/42/83-ALC1/2013	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:3/83-ALC1/2014 07.05.2014	Status:Case Approved							
	HQ File :01/83/050/00727/AM14/	RLA File :17/24/040/00078/AM14/	Lic.No/Date:1710005570 08.11.2013	Defer Date:							
	Decision : The Committee considered the case as per agenda. Based on the written recommendation of Deptt. of C&PC(Chem Div) vide their U.O.No.14010/78/2012-Ch.II dated 27.03.2014, the Committee decided to approve the case as under :-										
	<table><tr><td>Export Item</td><td>Qty.</td><td>Import Item</td><td>Qty.</td></tr><tr><td>SPF-130 (Castor Oil Ethoxylate) (Appearance Yellow to light brownish yellow liquid to paste)</td><td>1 Kg</td><td>1. Ethylene Oxide (Colourless clear liquid)</td><td>0.739 Kg</td></tr></table>	Export Item	Qty.	Import Item	Qty.	SPF-130 (Castor Oil Ethoxylate) (Appearance Yellow to light brownish yellow liquid to paste)	1 Kg	1. Ethylene Oxide (Colourless clear liquid)	0.739 Kg	RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.	
Export Item	Qty.	Import Item	Qty.								
SPF-130 (Castor Oil Ethoxylate) (Appearance Yellow to light brownish yellow liquid to paste)	1 Kg	1. Ethylene Oxide (Colourless clear liquid)	0.739 Kg								

220	Case No.:33/42/83-ALC1/2013	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:3/83-ALC1/2014 07.05.2014	Status:Case Deferred
	HQ File :01/83/050/00728/AM14/	RLA File :17/24/040/00076/AM14/	Lic.No/Date:1710005567 08.11.2013	Defer Date: 02.07.2014
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RA. Letter to be issued to RA. The case is re-listed for 02.07.2014.			

221	Case No.:34/42/83-ALC1/2013	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:3/83-ALC1/2014 07.05.2014	Status:Case Approved							
	HQ File :01/83/050/00729/AM14/	RLA File :17/24/040/00077/AM14/	Lic.No/Date:1710005569 08.11.2013	Defer Date:							
	Decision : The Committee considered the case as per agenda. Based on the written recommendation of Deptt. of C&PC(Chem Div) vide their U.O.No.14010/78/2012-Ch.II dated 27.03.2014, the Committee decided to approve the case as under :-										
	<table><tr><td>Export Item</td><td>Qty.</td><td>Import Item</td><td>Qty.</td></tr><tr><td>SPF-120 (Castor Oil Ethoxylate) (Appearance Yellow to light brownish yellow clear liquid)</td><td>1 Kg</td><td>1. Ethylene Oxide (Colourless clear liquid)</td><td>0.680 Kg</td></tr></table>	Export Item	Qty.	Import Item	Qty.	SPF-120 (Castor Oil Ethoxylate) (Appearance Yellow to light brownish yellow clear liquid)	1 Kg	1. Ethylene Oxide (Colourless clear liquid)	0.680 Kg	RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.	
Export Item	Qty.	Import Item	Qty.								
SPF-120 (Castor Oil Ethoxylate) (Appearance Yellow to light brownish yellow clear liquid)	1 Kg	1. Ethylene Oxide (Colourless clear liquid)	0.680 Kg								

222	Case No.:16/41/83-ALC1/2013	Party Name:PIRAMAL ENTERPRISES LIMITED	Meet No/Date:3/83-ALC1/2014	Status:Case Deferred
-----	-----------------------------	--	-----------------------------	----------------------

			07.05.2014	
	HQ File :01/83/050/00658/AM14/	RLA File :03/95/040/00612/AM14/	Lic.No/Date:0310757683 12.11.2013	Defer Date:04.06.2014
	Decision :Comments awaited from Deptt. of C&PC(PC Div). Re-listed for 4.6.2014.			

223	Case No.:23/41/83-ALC1/2013	Party Name:BAYER VAPI PVT.LTD.	Meet No/Date:3/83-ALC1/2014 07.05.2014	Status:Case Deferred
	HQ File :01/83/050/00665/AM14/	RLA File :03/94/040/00674/AM14/	Lic.No/Date:0310757577 12.11.2013	Defer Date:04.06.2014
	Decision :Comments awaited from Deptt. of C&PC(Chem Div). Re-listed for 4.6.2014.			

224	Case No.:37/42/83-ALC1/2013	Party Name:J K PARAS POLYCOATS LIMITED	Meet No/Date:3/83-ALC1/2014 07.05.2014	Status:Case Deferred
	HQ File :01/83/050/00732/AM14/	RLA File :05/23/040/00328/AM14/	Lic.No/Date:0510370771 12.11.2013	Defer Date:04.06.2014
	Decision :Comments awaited from Deptt. of C&PC(PC Div). Re-listed for 4.6.2014.			

225	Case No.:92/42/83-ALC1/2013	Party Name:EXCEL CROP CARE LIMITED	Meet No/Date:3/83-ALC1/2014 07.05.2014	Status:Case Deferred
	HQ File :01/83/050/00787/AM14/	RLA File :03/94/040/00685/AM14/	Lic.No/Date:0310757584 12.11.2013	Defer Date:04.06.2014
	Decision :Comments awaited from Deptt. of C&PC(Chem Div). Re-listed for 4.6.2014.			

226	Case No.:15/41/83-ALC1/2013	Party Name:BAYER VAPI PVT.LTD.	Meet No/Date:3/83-ALC1/2014 07.05.2014	Status:Case Deferred
	HQ File :01/83/050/00657/AM14/	RLA File :03/94/040/00670/AM14/	Lic.No/Date:0310757764 13.11.2013	Defer Date:04.06.2014
	Decision :Comments awaited from Deptt. of C&PC(Chem Div). Re-listed for 4.6.2014.			

227	Case No.:21/41/83-ALC1/2013	Party Name:BAYER VAPI PVT.LTD.	Meet No/Date:3/83-ALC1/2014 07.05.2014	Status:Case Deferred
	HQ File :01/83/050/00663/AM14/	RLA File :03/94/040/00669/AM14/	Lic.No/Date:0310757759 13.11.2013	Defer Date:04.06.2014
	Decision :Comments awaited from Deptt. of C&PC(Chem Div). Re-listed for 4.6.2014.			

228	Case No.:26/42/83-ALC1/2013	Party Name:SOUTH INDIA BROMINE AND ALLIED CHEMICALS PVT. LTD.	Meet No/Date:3/83-ALC1/2014 07.05.2014	Status:Case Deferred
	HQ File :01/83/050/00721/AM14/	RLA File :35/24/040/00031/AM14/	Lic.No/Date:3510042650 13.11.2013	Defer Date:04.06.2014
	Decision :Comments awaited from Deptt. of C&PC(Chem Div). Re-listed for 4.6.2014.			

229	Case No.:48/42/83-ALC1/2013	Party Name:ALOK INDUSTRIES	Meet No/Date:3/83-ALC1/2014 07.05.2014	Status:Case Deferred
	HQ File :01/83/050/00743/AM14/	RLA File :05/23/040/00314/AM14/	Lic.No/Date:0510370997 13.11.2013	Defer Date:04.06.2014
	Decision :Comments awaited from Deptt. of C&PC(PC Div). Re-listed for 4.6.2014.			

230	Case No.:115/42/83-ALC1/2013	Party Name:E I DUPONT INDIA PVT LIMITED	Meet No/Date:3/83-ALC1/2014 07.05.2014	Status:Case Deferred
	HQ File :01/83/050/00810/AM14/	RLA File :34/24/040/00195/AM14/	Lic.No/Date:3410038438 13.11.2013	Defer Date:04.06.2014
	Decision :Comments awaited from Deptt. of C&PC(Chem Div). Re-listed for 4.6.2014.			

231	Case No.:23/42/83-ALC1/2013	Party Name:PRABHU POLY COLOR PRIVATE LIMITED,	Meet No/Date:3/83-ALC1/2014 07.05.2014	Status:Case Deferred
	HQ File :01/83/050/00718/AM14/	RLA File :04/24/040/00148/AM14/	Lic.No/Date:0410151915 14.11.2013	Defer Date:04.06.2014
	Decision : Comments awaited from Deptt. of C&PC(PC Div). Re-listed for 4.6.2014.			

232	Case No.:105/42/83-ALC1/2013	Party Name:SHITAL INDUSTRIES PVT.LTD.,	Meet No/Date:3/83-ALC1/2014 07.05.2014	Status:Case Deferred
	HQ File :01/83/050/00800/AM14/	RLA File :08/24/040/00340/AM14/	Lic.No/Date:0810126483 15.11.2013	Defer Date:04.06.2014
	Decision : Comments awaited from Deptt. of C&PC(Chem Div). Re-listed for 4.6.2014.			

233	Case No.:116/42/83-ALC1/2013	Party Name:E I DUPONT INDIA PVT LIMITED	Meet No/Date:3/83-ALC1/2014 07.05.2014	Status:Case Deferred
	HQ File :01/83/050/00811/AM14/	RLA File :34/24/040/00194/AM14/	Lic.No/Date:3410038456 15.11.2013	Defer Date:04.06.2014
	Decision : Comments awaited from Deptt. of C&PC(Chem Div). Re-listed for 4.6.2014.			

234	Case No.:117/42/83-ALC1/2013	Party Name:E I DUPONT INDIA PVT LIMITED	Meet No/Date:3/83-ALC1/2014 07.05.2014	Status:Case Deferred
	HQ File :01/83/050/00812/AM14/	RLA File :34/24/040/00147/AM14/	Lic.No/Date:3410038455 15.11.2013	Defer Date:04.06.2014
	Decision : Comments awaited from Deptt. of C&PC(Chem Div). Re-listed for 4.6.2014.			

235

Case No.:2/41/83-ALC1/2013	Party Name:CORTICA MFG (INDIA) PVT LTD	Meet No/Date:3/83-ALC1/2014 07.05.2014	Status:Case Approved
HQ File :01/83/050/00644/AM14/	RLA File :04/24/040/00196/AM12/	Lic.No/Date:0410152006 18.11.2013	Defer Date:
Decision : The Committee considered the case as per agenda. Based on the written recommendation of DIPP vide their U.O.No. 7/9/2014-TSW dated 2.5.2014, the Committee decided to approve the case as under :-			
Export Item : Nitrile rubberized cork sheets containing 38% cork and minimum 27.5% nitrile rubber			
Quantity : 17765.000 Kg			
Import Item :			
S.No.	Item Description	Quantity recommended	
1.	Granulated Cork	7088.25 Kg	
2.	Acrylo nitrile butadiene rubber	4983.08 Kg	
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE			

236	Case No.:3/41/83-ALC1/2013	Party Name:CORTICA MFG (INDIA) PVT LTD	Meet No/Date:3/83-ALC1/2014 07.05.2014	Status:Case Approved
	HQ File :01/83/050/00645/AM14/	RLA File :04/24/040/00197/AM12/	Lic.No/Date:0410152000 18.11.2013	Defer Date:
	Decision : The Committee considered the case as per agenda. Based on the written recommendation of DIPP vide their U.O.No. 7/9/2014-TSW dated 2.5.2014, the Committee decided to approve the case as under :- Export Item : Nitrile rubberized cork sheets containing 38% cork and minimum 27.5% nitrile rubber Quantity : 15525.000 Kg Import Item :			

	<table><tr><th>S.No.</th><th>Item Description</th><th>Quantity recommended</th></tr><tr><td>1.</td><td>Granulated Cork</td><td>6194.475 Kg</td></tr><tr><td>2.</td><td>Acrylo nitrile butadiene rubber</td><td>4354.763 Kg</td></tr></table>	S.No.	Item Description	Quantity recommended	1.	Granulated Cork	6194.475 Kg	2.	Acrylo nitrile butadiene rubber	4354.763 Kg	
S.No.	Item Description	Quantity recommended									
1.	Granulated Cork	6194.475 Kg									
2.	Acrylo nitrile butadiene rubber	4354.763 Kg									
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE											

237	Case No.: 4/41/83-ALC1/2013	Party Name:CORTICA MFG (INDIA) PVT LTD	Meet No/Date:3/83-ALC1/2014 07.05.2014	Status: Case Approved									
	HQ File :01/83/050/00646/AM14/	RLA File :04/24/040/00356/AM12/	Lic.No/Date:0410152005 18.11.2013	Defer Date:									
	Decision : The Committee considered the case as per agenda. Based on the written recommendation of DIPP vide their U.O.No. 7/9/2014-TSW dated 2.5.2014, the Committee decided to approve the case as under :-												
	Export Item : Acrylo nitrile rubberized cork sheets & strips GR:RC70C Natural Colour Containing minimum 27.5% nitrile rubber & Minimum 60% cork												
	Quantity : 4200.000 Kg												
	Import Item :												
	<table><tr><th>S.No.</th><th>Item Description</th><th>Quantity recommended</th></tr><tr><td>1.</td><td>Granulated Cork</td><td>2641.800 Kg</td></tr><tr><td>2.</td><td>Acrylo nitrile butadiene rubber</td><td>1178.100 Kg</td></tr></table>	S.No.	Item Description	Quantity recommended	1.	Granulated Cork	2641.800 Kg	2.	Acrylo nitrile butadiene rubber	1178.100 Kg			
S.No.	Item Description	Quantity recommended											
1.	Granulated Cork	2641.800 Kg											
2.	Acrylo nitrile butadiene rubber	1178.100 Kg											
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE													

238	Case No.: 20/41/83-ALC1/2013	Party Name:SCHOTT KAISHA PRIVATE LIMITED	Meet No/Date:3/83-ALC1/2014 07.05.2014	Status: Case Deferred
	HQ File :01/83/050/00662/AM14/	RLA File :03/95/040/00647/AM14/	Lic.No/Date:0310758089 18.11.2013	Defer Date:04.06.2014
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of information from the firm to the D/L dated 2.5.2014 issued by DIPP. The case is re-listed for 4.6.2014			

239	Case No.: 35/42/83-ALC1/2013	Party Name:JK MASTER BATCH PVT.LTD.	Meet No/Date:3/83-ALC1/2014 07.05.2014	Status: Case Deferred
	HQ File :01/83/050/00730/AM14/	RLA File :05/23/040/00345/AM14/	Lic.No/Date:0510371216 18.11.2013	Defer Date:04.06.2014
	Decision : Comments awaited from Deptt. of C&PC(PC Div). Re-listed for 4.6.2014.			

240	Case No.: 22/42/83-ALC1/2013	Party Name:HYDERABAD CHEMICAL PRODUCTS LTD	Meet No/Date:3/83-ALC1/2014 07.05.2014	Status: Case Deferred
	HQ File :01/83/050/00717/AM14/	RLA File :09/24/040/00409/AM14/	Lic.No/Date:0910058252 19.11.2013	Defer Date:04.06.2014
	Decision : Comments awaited from Deptt. of C&PC(Chem Div). Re-listed for 4.6.2014.			

241	Case No.: 114/42/83-ALC1/2013	Party Name:ANKIT INDUSTRIES	Meet No/Date:3/83-ALC1/2014 07.05.2014	Status: Case Deferred
	HQ File :01/83/050/00809/AM14/	RLA File :08/24/040/00353/AM14/	Lic.No/Date:0810126564 19.11.2013	Defer Date:04.06.2014
	Decision : Comments awaited from Deptt. of C&PC(Chem Div). Re-listed for 4.6.2014.			

242	Case No.: 39/41/83-ALC1/2013	Party Name:STONEMEN CRAFTS INDIA (P) LTD	Meet No/Date:3/83-ALC1/2014 07.05.2014	Status: Case Deferred
	HQ File :01/83/050/00681/AM14/	RLA File :06/24/040/00022/AM14/	Lic.No/Date:0610034958 20.11.2013	Defer Date:04.06.2014

	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of information from the firm to the D/L dated 6.5.2014 issued by DIPP. The case is re-listed for 4.6.2014.			
243	Case No.: 4/42/83-ALC1/2013	Party Name:BILT GRAPHIC PAPER PRODUCTS LTD.	Meet No/Date:3/83-ALC1/2014 07.05.2014	Status: Case Deferred
	HQ File :01/83/050/00699/AM14/	RLA File :31/83/040/00140/AM13/	Lic.No/Date:3110061100 20.11.2013	Defer Date:04.06.2014
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of information from the firm to the D/L dated 5.5.2014 issued by DIPP. The case is re-listed for 4.6.2014.			
244	Case No.: 94/42/83-ALC1/2013	Party Name:UNITED PHOSPHORUS LTD.	Meet No/Date:3/83-ALC1/2014 07.05.2014	Status: Case Withdrawn
	HQ File :01/83/050/00789/AM14/	RLA File :03/95/040/00438/AM14/	Lic.No/Date:0310758619 21.11.2013	Defer Date:
	Decision : The Committee considered the case as per agenda. M/s United Phosphorus Ltd, Mumbai vide letter date 8/5/2014 has intimated that they have neither exported nor imported against the license and therefore their surrendering the license to Jt.DGFT, Mumbai. Hence, Committee decided to withdraw the case form agenda.			
245	Case No.: 39/42/83-ALC1/2013	Party Name:SYNGENTA INDIA LIMITED	Meet No/Date:3/83-ALC1/2014 07.05.2014	Status: Case Deferred
	HQ File :01/83/050/00734/AM14/	RLA File :31/83/040/00089/AM14/	Lic.No/Date:3110061139 22.11.2013	Defer Date:04.06.2014
	Decision : Comments awaited from Deptt. of C&PC(Chem Div). Re-listed for 4.6.2014.			
246	Case No.: 56/42/83-ALC1/2013	Party Name:CENTURY TEXTILES AND INDUSTRIES LTD	Meet No/Date:3/83-ALC1/2014 07.05.2014	Status: Case Deferred
	HQ File :01/83/050/00751/AM14/	RLA File :02/24/040/00119/AM14/	Lic.No/Date:0210196701 22.11.2013	Defer Date:04.06.2014
	Decision : Comments awaited from DIPP. Re-listed for 4.6.2014.			
247	Case No.: 95/42/83-ALC1/2013	Party Name:VIDHI DYESTUFFS MANUFACTURING LIMITED.,	Meet No/Date:3/83-ALC1/2014 07.05.2014	Status: Case Deferred
	HQ File :01/83/050/00790/AM14/	RLA File :03/95/040/00635/AM14/	Lic.No/Date:0310758989 25.11.2013	Defer Date:04.06.2014
	Decision : Comments awaited from Deptt. of C&PC(Chem Div). Re-listed for 4.6.2014.			
248	Case No.: 118/42/83-ALC1/2013	Party Name:E I DUPONT INDIA PVT LIMITED	Meet No/Date:3/83-ALC1/2014 07.05.2014	Status: Case Deferred
	HQ File :01/83/050/00813/AM14/	RLA File :34/24/040/00209/AM14/	Lic.No/Date:3410038533 25.11.2013	Defer Date:04.06.2014
	Decision : Comments awaited from Deptt. of C&PC(Chem Div). Re-listed for 4.6.2014.			
249	Case No.: 43/41/83-ALC1/2013	Party Name:OREN HYDROCARBONS PRIVATE LTD.	Meet No/Date:3/83-ALC1/2014 07.05.2014	Status: Case Deferred
	HQ File :01/83/050/00685/AM14/	RLA File :04/24/040/00179/AM14/	Lic.No/Date:0410152255 26.11.2013	Defer Date:04.06.2014
	Decision : D/L dated 13.2.2014 issued by Deptt. of C&PC(PC.Div). Reminder to be issued by this office. Re-listed for 4.6.2014.			
250	Case No.: 90/42/83-ALC1/2013	Party Name:UNITED PHOSPHORUS LTD.	Meet No/Date:3/83-ALC1/2014 07.05.2014	Status: Case Deferred
	HQ File :01/83/050/00785/AM14/	RLA File :03/95/040/00544/AM14/	Lic.No/Date:0310759180 26.11.2013	Defer Date:04.06.2014
	Decision : Comments awaited from Deptt. of C&PC(Chem Div). Re-listed for 4.6.2014.			

251	Case No.: 11/42/83-ALC1/2013	Party Name:KL HI-TECH SECURE PRINT LTD.,	Meet No/Date:3/83-ALC1/2014 07.05.2014	Status: Case Deferred
	HQ File :01/83/050/00706/AM14/	RLA File :09/24/040/00415/AM14/	Lic.No/Date:0910058361 27.11.2013	Defer Date:04.06.2014
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of information from the firm to the D/L dated 5.5.2014 issued by DIPP. The case is re-listed for 4.6.2014.			

252	Case No.: 1/37/83-ALC1/2013	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:3/83-ALC1/2014 07.05.2014	Status: Case Deferred
	HQ File :01/83/050/00623/AM14/	RLA File :17/24/040/00090/AM14/	Lic.No/Date:1710005595 28.11.2013	Defer Date:02.07.2014
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RA. Letter to be issued to RA. The case is re-listed for 02.07.2014.			

253	Case No.: 53/42/83-ALC1/2013	Party Name:KALPENA INDUSTRIES LIMITED,	Meet No/Date:3/83-ALC1/2014 07.05.2014	Status: Case Deferred
	HQ File :01/83/050/00748/AM14/	RLA File :02/24/040/00126/AM14/	Lic.No/Date:0210197023 29.11.2013	Defer Date:04.06.2014
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for wants of information from the firm to the D/L dated 23.4.2014 issued by Deptt. of C&PC(Chem.Div). Re-listed for 4.6.2014.			

254

Case No.:83/42/83-ALC1/2013	Party Name:NOCIL LIMITED	Meet No/Date:3/83-ALC1/2014 07.05.2014	Status:Case Approved
HQ File :01/83/050/00778/AM14/	RLA File :03/95/040/00683/AM14/	Lic.No/Date:0310759813 29.11.2013	Defer Date:
Decision : : The Committee considered the case as per agenda. Based on the written recommendation of Deptt. of C&PC(Chem Div) vide their U.O.No.14010/32/2012-Ch.II dated 26.03.2014, the Committee decided to approve the case as under :-			
Export Item	Qty.	Import Item	Qty.
Hexamethylene-1, 6-Bis (thiosulphate) Disodium salt, Dihydrate, Brand Name: PILCURE DHTS	1 Kg	1,6 - Dichlorohexane	0.422 Kg
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

255	Case No.: 84/42/83-ALC1/2013	Party Name:SHYAM CHEMICALS PRIVATE LIMITED	Meet No/Date:3/83-ALC1/2014 07.05.2014	Status: Case Deferred
	HQ File :01/83/050/00779/AM14/	RLA File :03/95/040/00643/AM14/	Lic.No/Date:0310760170 02.12.2013	Defer Date:04.06.2014
	Decision : Comments awaited from Deptt. of C&PC(Chem Div). Re-listed for 4.6.2014.			

256	Case No.: 107/42/83-ALC1/2013	Party Name:MAHAK DYECHEM INDUSTRIES	Meet No/Date:3/83-ALC1/2014 07.05.2014	Status: Case Deferred
	HQ File :01/83/050/00802/AM14/	RLA File :08/24/040/00372/AM14/	Lic.No/Date:0810126791 02.12.2013	Defer Date:04.06.2014
	Decision : Comments awaited from Deptt. of C&PC(Chem Div). Re-listed for 4.6.2014.			

257	Case No.: 2/37/83-ALC1/2013	Party Name:INDO COLCHEM LIMITED	Meet No/Date:3/83-ALC1/2014 07.05.2014	Status: Case Deferred
	HQ File :01/83/050/00624/AM14/	RLA File :08/24/040/00380/AM14/	Lic.No/Date:0810126836 03.12.2013	Defer Date:04.06.2014
	Decision : The Committee considered the case as per agenda. The Committee decided to call for Central Excise Data duly certified by Central Excise. E-mail/Letter issued to firm for CE Data on 17.4.2014. The case is re-listed for			

4.6.2014.

258	Case No.: 101/42/83-ALC1/2013	Party Name:MEGHMANI PIGMENTS	Meet No/Date:3/83-ALC1/2014 07.05.2014	Status: Case Deferred
	HQ File :01/83/050/00796/AM14/	RLA File :08/24/040/00375/AM14/	Lic.No/Date:0810126839 03.12.2013	Defer Date:04.06.2014
	Decision : Comments awaited from Deptt. of C&PC(Chem Div). Re-listed for 4.6.2014.			

259	Case No.: 100/42/83-ALC1/2013	Party Name:ARHAM PETROCHEM PVT.LTD.	Meet No/Date:3/83-ALC1/2014 07.05.2014	Status: Case Deferred
	HQ File :01/83/050/00795/AM14/	RLA File :08/24/040/00368/AM14/	Lic.No/Date:0810126886 04.12.2013	Defer Date:04.06.2014
	Decision : Comments awaited from Deptt. of C&PC(PC Div). Re-listed for 4.6.2014.			

260

Case No.: 112/42/83-ALC1/2013	Party Name:MATANGI INDUSTRIES	Meet No/Date:3/83-ALC1/2014 07.05.2014	Status: Case Approved
HQ File :01/83/050/00807/AM14/	RLA File :08/24/040/00249/AM14/	Lic.No/Date:0810126882 04.12.2013	Defer Date:
Decision : : The Committee considered the case as per agenda. Based on the written recommendation of Deptt. of C&PC(Chem Div) vide their U.O.No.14010/13/2012-Ch.II dated 26.03.2014, the Committee decided to approve the case as under :-			
Export Item	Qty.	Import Item	Qty.
Maganon COE – 15 (Polythylene Glycol Castor Oil 15 Mole	1 Kg	Ethylene Oxide	0.414 Kg
(Castor Oil not allowed for import under 4.7) RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

261

Case No.:113/42/83-ALC1/2013	Party Name:MATANGI INDUSTRIES	Meet No/Date:3/83-ALC1/2014 07.05.2014	Status:Case Approved												
HQ File :01/83/050/00808/AM14/	RLA File :08/24/040/00252/AM14/	Lic.No/Date:0810126879 04.12.2013	Defer Date:												
Decision : The Committee considered the case as per agenda. Based on the written recommendation of Deptt. of C&PC(Chem Div) vide their U.O.No.14010/68/2011-Ch.II dated 3.03.2014, the Committee decided to approve the case as under :-															
<table><tr><td>Export Item</td><td>Qty.</td><td>Import Item</td><td>Qty.</td></tr><tr><td>Maganon LAE – 7 (Lauryl Alcohol Ethoxylate 7 mole)</td><td>1 Kg</td><td>1. Lauryl Alcohol</td><td>0.380 Kg</td></tr><tr><td></td><td></td><td>2. Ethylene Oxide</td><td>0.618 Kg</td></tr></table>	Export Item	Qty.	Import Item	Qty.	Maganon LAE – 7 (Lauryl Alcohol Ethoxylate 7 mole)	1 Kg	1. Lauryl Alcohol	0.380 Kg			2. Ethylene Oxide	0.618 Kg	RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.		
Export Item	Qty.	Import Item	Qty.												
Maganon LAE – 7 (Lauryl Alcohol Ethoxylate 7 mole)	1 Kg	1. Lauryl Alcohol	0.380 Kg												
		2. Ethylene Oxide	0.618 Kg												

262	Case No.: 85/42/83-ALC1/2013	Party Name:SARAF CHEMICALS LTD.	Meet No/Date:3/83-ALC1/2014 07.05.2014	Status: Case Deferred
	HQ File :01/83/050/00780/AM14/	RLA File :03/95/040/00714/AM14/	Lic.No/Date:0310760778 05.12.2013	Defer Date:04.06.2014
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for wants of information from the firm to the D/L dated 17.4.2014 issued by Deptt. of C&PC(Chem.Div). Re-listed for 4.6.2014.			

263	Case No.: 1/38/83-ALC1/2013	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:3/83-ALC1/2014 07.05.2014	Status: Case Deferred
	HQ File :01/83/050/00629/AM14/	RLA File :17/24/040/00092/AM14/	Lic.No/Date:1710005604 06.12.2013	Defer Date: 02.07.2014
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA a per para 4.7.4 of HBP(2009-14). Letter to be issued to RA. The case is re-l			

264	Case No.:2/38/83-ALC1/2013	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:3/83-ALC1/2014 07.05.2014	Status:Case Deferred
	HQ File :01/83/050/00630/AM14/	RLA File :17/24/040/00093/AM14/	Lic.No/Date:1710005605 06.12.2013	Defer Date: 02.07.2014
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA a per para 4.7.4 of HBP(2009-14). Letter to be issued to RA. The case is re-listed for 02.07.2014.			

265	Case No.:3/38/83-ALC1/2013	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:3/83-ALC1/2014 07.05.2014	Status:Case Deferred
	HQ File :01/83/050/00631/AM14/	RLA File :17/24/040/00094/AM14/	Lic.No/Date:1710005606 06.12.2013	Defer Date:04.06.2014
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP(2009-14). and firm. Letter to be issued for hard copy. The case is re-listed for 4.6.2014			

266	Case No.:22/41/83-ALC1/2013	Party Name:EVERSHINE WOOD PACKAGING PVT LTD	Meet No/Date:3/83-ALC1/2014 07.05.2014	Status:Case Deferred
	HQ File :01/83/050/00664/AM14/	RLA File :04/24/040/00201/AM14/	Lic.No/Date:0410152680 06.12.2013	Defer Date:04.06.2014
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of information from the firm to the D/L dated 5.5.2014 issued by DIPP. The case is re-listed for 4.6.2014.			

267	Case No.:10/49/83-ALC1/2013	Party Name:ADARSHA SPECIALITY CHEMICALS PVT LTD	Meet No/Date:3/83-ALC1/2014 07.05.2014	Status:Case Deferred
	HQ File :01/83/050/00889/AM14/	RLA File :07/24/040/00297/AM14/	Lic.No/Date:0710100301 06.12.2013	Defer Date:04.06.2014
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(PC.Div) on 24.4.2014. Deptt. of C&PC(PC.Div) was asked to expedite their comments. The case is re-listed for 4.6.2014.			

268	Case No.:96/42/83-ALC1/2013	Party Name:CAMPBOR & ALLIED PRODUCTS LIMITED,	Meet No/Date:3/83-ALC1/2014 07.05.2014	Status:Case Deferred
	HQ File :01/83/050/00791/AM14/	RLA File :03/94/040/00775/AM14/	Lic.No/Date:0310761090 09.12.2013	Defer Date:04.06.2014
	Decision : The Committee considered the case as per agenda. The Committee decided to call for Central Excise Data duly certified by Central Excise. Letter to firm is to be issued. The case is re-listed for 4.6.2014.			

269	Case No.:46/42/83-ALC1/2013	Party Name:KANDLA ENERGY AND CHEMICALS LIMITED	Meet No/Date:3/83-ALC1/2014 07.05.2014	Status:Case Deferred
	HQ File :01/83/050/00741/AM14/	RLA File :05/23/040/00376/AM14/	Lic.No/Date:0510373311 11.12.2013	Defer Date:04.06.2014
	Decision : The Committee considered the case as per agenda and Committee noted that reply from the firm has been received and sent to Deptt. of C&PC(PC Div) on 24.2.2014. Deptt. of C&PC(PC Div) was asked to expedite their comments. Re-listed for 4.6.2014.			

270	Case No.:9/49/83-ALC1/2013	Party Name:ATUL LIMITED,	Meet No/Date:3/83-ALC1/2014 07.05.2014	Status:Case Deferred
	HQ File :01/83/050/00888/AM14/	RLA File :08/24/040/00367/AM14/	Lic.No/Date:0810127056 11.12.2013	Defer Date:04.06.2014
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 7.5.2014. Deptt. of C&PC(Chem.Div) was asked to expedite their comments. The case is re-listed for 4.6.2014.			

271	Case No.:86/42/83-ALC1/2013	Party Name:POLMANN INDIA LTD.	Meet No/Date:3/83-ALC1/2014 07.05.2014	Status:Case Deferred
	HQ File :01/83/050/00781/AM14/	RLA File :03/95/040/00735/AM14/	Lic.No/Date:0310761600 12.12.2013	Defer Date:04.06.2014

Decision :Comments awaited from Deptt. of C&PC(PC Div). Re-listed for 4.6.2014.

272	Case No.: 55/49/83-ALC1/2013	Party Name:INDIAN DYESSTUFF & CHEMICALS MFG CO	Meet No/Date:3/83-ALC1/2014 07.05.2014	Status: Case Deferred
	HQ File :01/83/050/00934/AM14/	RLA File :03/94/040/00746/AM14/	Lic.No/Date:0310761716 12.12.2013	Defer Date:04.06.2014
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 15.4.2014. Deptt. of C&PC(Chem.Div) was asked to expedite their comments. The case is re-listed for 4.6.2014.			

273	Case No.: 22/49/83-ALC1/2013	Party Name:SYNGENTA INDIA LIMITED	Meet No/Date:3/83-ALC1/2014 07.05.2014	Status: Case Deferred
	HQ File :01/83/050/00901/AM14/	RLA File :31/83/040/00127/AM14/	Lic.No/Date:3110061565 16.12.2013	Defer Date:04.06.2014
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 25.4.2014. The case is re-listed for 4.6.2014.			

274	Case No.: 48/49/83-ALC1/2013	Party Name:BHANU DYES PVT.LTD.	Meet No/Date:3/83-ALC1/2014 07.05.2014	Status: Case Approved
	HQ File :01/83/050/00927/AM14/	RLA File :03/94/040/00723/AM14/	Lic.No/Date:0310761986 16.12.2013	Defer Date:
	Decision : The Committee considered the case as per agenda. Based on the written recommendation of Deptt. of C&PC(Chem Div) vide their U.O.No.C.II 14010/54/2013-Ch.II dated 1.05.2013, the Committee decided to approve the case as under :-			
	Export Item	Qty.	Import Item	Qty.
	Sulphol Liquid Black B (Dye Content 36%)	1 Kg	1. Sulphur Black Grains 2. Sulphur Blue	0.353 Kg 0.0072 Kg
	RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

275	Case No.: 40/41/83-ALC1/2013	Party Name:KRISHI RASAYAN EXPORTS PVT. LTD.,	Meet No/Date:3/83-ALC1/2014 07.05.2014	Status: Case Deferred
	HQ File :01/83/050/00682/AM14/	RLA File :02/24/040/00155/AM14/	Lic.No/Date:0210197839 17.12.2013	Defer Date:04.06.2014
	Decision : D/L dated 7.2.2014 issued by Deptt. of C&PC(Chem.Div). Reminder issued by this office on 9.5.2014. Re-listed for 4.6.2014.			

276	Case No.: 41/41/83-ALC1/2013	Party Name:KRISHI RASAYAN	Meet No/Date:3/83-ALC1/2014 07.05.2014	Status: Case Deferred
	HQ File :01/83/050/00683/AM14/	RLA File :02/24/040/00156/AM14/	Lic.No/Date:0210197847 17.12.2013	Defer Date:04.06.2014
	Decision : Comments awaited from Deptt. of C&PC(Chem Div). Re-listed for 4.6.2014			

277	Case No.: 16/49/83-ALC1/2013	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:3/83-ALC1/2014 07.05.2014	Status: Case Approved
	HQ File :01/83/050/00895/AM14/	RLA File :17/24/040/00098/AM14/	Lic.No/Date:1710005615 17.12.2013	Defer Date:
	Decision : The Committee considered the case as per agenda. Based on the written recommendation of Deptt. of C&PC(Chem Div) vide their U.O.No.14010/69/2011-Ch.II dated 16.12.2013, the Committee decided to approve the case as under :-			
	Export Item	Qty.	Import Item	Qty.
	2707 (Polyoxyethylene Glycol Lauryl Ether) (Appearance Liquid)	1 Kg	1. Ethylene Oxide (Colourless clear liquid)	0.629 Kg 0.392 Kg

	2. Lauryl Alcohol (Lauryl Myristyl Alcohol) (Colourless clear insoluble liquid)
--	---

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

278	Case No.:44/49/83-ALC1/2013	Party Name:NAVIN FLUORINE INTERNATIONAL LIMITED	Meet No/Date:3/83-ALC1/2014 07.05.2014	Status:Case Approved
	HQ File :01/83/050/00923/AM14/	RLA File :03/95/040/00210/AM14/	Lic.No/Date:0310762359 18.12.2013	Defer Date:
	Decision : The Committee considered the case as per agenda. Based on the written recommendation of Deptt. of C&PC(Chem Div) vide their U.O.No.14010/92/2011-Ch.II dated 9.4.2014, the Committee decided to approve the case as under :-			
	Export Item	Qty.	Import Item	Qty.
	Dilute hydrofluoric Acid 50%	1 Kg	Fluorspar (Acid Grade)	1.025 Kg
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.				

279	Case No.:56/49/83-ALC1/2013	Party Name:CAMPHOR & ALLIED PRODUCTS LIMITED,	Meet No/Date:3/83-ALC1/2014 07.05.2014	Status:Case Deferred
	HQ File :01/83/050/00935/AM14/	RLA File :03/94/040/00742/AM14/	Lic.No/Date:0310762310 18.12.2013	Defer Date:04.06.2014
	Decision : The Committee considered the case as per agenda and decided to call for Central Excise Data duly certified by Central Excise. Letter is to be issued to the firm . The case is re-listed for 4.6.2014.			

280	Case No.:65/42/83-ALC1/2013	Party Name:PI INDUSTRIES LTD.,	Meet No/Date:3/83-ALC1/2014 07.05.2014	Status:Case Approved
	HQ File :01/83/050/00760/AM14/	RLA File :13/24/040/00040/AM14/	Lic.No/Date:1310045463 19.12.2013	Defer Date:
	Decision : The Committee considered the case as per agenda. Based on the written recommendation of Deptt. of C&PC(Chem Div) vide their U.O.No.C.II 15022/18/2013-Ch.II dated 16.04.2014, the Committee decided to approve the case as under :-			
	Export Item	Qty.	Import Item	Qty.
	Fenoxanil N- 91-Cyano-1, 2-dimethylpropyl) – 2-(2,4-dichlorophenoxy)	1 Kg	1. 2-(2,4-Dichlorophenoxy) – propionic acid (DP-p acid tech)	0.825 Kg
			2. 2-Amino-2, 3-Dimethyl Butyronitrile	0.400 Kg
			3. n-Hexane	0.897 Kg
			4. Toluene	0.153 Kg
	RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

281	Case No.:23/49/83-ALC1/2013	Party Name:SYNGENTA INDIA LIMITED	Meet No/Date:3/83-ALC1/2014 07.05.2014	Status:Case Deferred
	HQ File :01/83/050/00902/AM14/	RLA File :31/83/040/00139/AM14/	Lic.No/Date:3110061588 19.12.2013	Defer Date:04.06.2014
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. Of C&PC(Chem Div) on 25.4.2014. Deptt. Of C&PC(Chem Div) was asked to expedite their comments. The case is re-listed for 4.6.2014.			

282	Case No.:49/49/83-ALC1/2013	Party Name:CUARZO	Meet No/Date:3/83-ALC1/2014 07.05.2014	Status:Case Deferred
	HQ File :01/83/050/00928/AM14/	RLA File :13/24/040/00035/AM14/	Lic.No/Date:1310045472 19.12.2013	Defer Date:04.06.2014
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP(2009-14). The case is re-listed for 4.6.2014			

283	Case No.:1/40/83-ALC1/2013	Party Name:INDO COLCHEM LIMITED	Meet No/Date:3/83-ALC1/2014 07.05.2014	Status:Case Deferred
	HQ File :01/83/050/00640/AM14/	RLA File :08/24/040/00382/AM14/	Lic.No/Date:0810127358 24.12.2013	Defer Date:04.06.2014
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP(2009-14). The case is re-listed for 4.6.2014			

284	Case No.:2/40/83-ALC1/2013	Party Name:INDO COLCHEM LIMITED	Meet No/Date:3/83-ALC1/2014 07.05.2014	Status:Case Deferred
	HQ File :01/83/050/00641/AM14/	RLA File :08/24/040/00381/AM14/	Lic.No/Date:0810127359 24.12.2013	Defer Date:04.06.2014
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP(2009-14).. The case is re-listed for 4.6.2014			

285	Case No.:3/40/83-ALC1/2013	Party Name:INDO COLCHEM LIMITED	Meet No/Date:3/83-ALC1/2014 07.05.2014	Status:Case Deferred
	HQ File :01/83/050/00642/AM14/	RLA File :08/24/040/00384/AM14/	Lic.No/Date:0810127369 24.12.2013	Defer Date:04.06.2014
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP(2009-14). The case is re-listed for 4.6.2014			

286	Case No.:17/49/83-ALC1/2013	Party Name:ANKIT INDUSTRIES	Meet No/Date:3/83-ALC1/2014 07.05.2014	Status:Case Deferred
	HQ File :01/83/050/00896/AM14/	RLA File :08/24/040/00412/AM14/	Lic.No/Date:0810127332 24.12.2013	Defer Date:04.06.2014
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and is being sent to Deptt. of C&PC(Chem.Div). The case is re-listed for 4.6.2014.			

287	Case No.:45/49/83-ALC1/2013	Party Name:SMI COATED PRODUCTS PVT. LTD.	Meet No/Date:3/83-ALC1/2014 07.05.2014	Status:Case Deferred
	HQ File :01/83/050/00924/AM14/	RLA File :03/95/040/00774/AM14/	Lic.No/Date:0310763278 24.12.2013	Defer Date:04.06.2014
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to DIPP on 15.4.2014. DIPP was asked to expedite their comments. The case is re-listed for 4.6.2014.			

288	Case No.:18/49/83-ALC1/2013	Party Name:ARIES DYE CHEM INDUSTRIES,	Meet No/Date:3/83-ALC1/2014 07.05.2014	Status:Case Deferred
	HQ File :01/83/050/00897/AM14/	RLA File :08/24/040/00427/AM14/	Lic.No/Date:0810127411 26.12.2013	Defer Date:04.06.2014
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and is being sent to Deptt. of C&PC(Chem.Div). The case is re-listed for 4.6.2014.			

289	Case No.:19/49/83-ALC1/2013	Party Name:AMTEX DYE CHEM INDUSTRIES	Meet No/Date:3/83-ALC1/2014 07.05.2014	Status:Case Deferred
	HQ File :01/83/050/00898/AM14/	RLA File :08/24/040/00424/AM14/	Lic.No/Date:0810127412 26.12.2013	Defer Date:04.06.2014
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and is being sent to Deptt. of C&PC(Chem.Div). The case is re-listed for 4.6.2014.			

290	Case No.:42/49/83-ALC1/2013	Party Name:GALAXY SURFACTANTS LTD.,	Meet No/Date:3/83-ALC1/2014 07.05.2014	Status:Case Deferred
	HQ File :01/83/050/00921/AM14/	RLA File :03/94/040/00785/AM14/	Lic.No/Date:0310763633 30.12.2013	Defer Date:04.06.2014
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem Div) on 25.4.2014. Deptt. of C&PC(Chem Div) was asked to expedite their comments. The case is re-listed for 4.6.2014.			

291	Case No.:5/49/83-ALC1/2013	Party Name:VIVIMED LABS LIMITED	Meet No/Date:3/83-ALC1/2014 07.05.2014	Status:Case Deferred
-----	-----------------------------------	---------------------------------	---	-----------------------------

	HQ File :01/83/050/00884/AM14/	RLA File :09/24/040/00490/AM14/	Lic.No/Date:0910058807 02.01.2014	Defer Date:04.06.2014
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem Div) on 25.4.2014. Deptt. of C&PC(Chem Div) was asked to expedite their comments. The case is re-listed for 4.6.2014.			

292	Case No.:15/49/83-ALC1/2013	Party Name:SYNGENTA INDIA LIMITED	Meet No/Date:3/83-ALC1/2014 07.05.2014	Status:Case Deferred
	HQ File :01/83/050/00894/AM14/	RLA File :31/83/040/00161/AM14/	Lic.No/Date:3110061809 02.01.2014	Defer Date:04.06.2014
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem Div) on 25.4.2014. Deptt. of C&PC(Chem Div) was asked to expedite their comments. The case is re-listed for 4.6.2014.			

293	Case No.:8/49/83-ALC1/2013	Party Name:MATANGI INDUSTRIES	Meet No/Date:3/83-ALC1/2014 07.05.2014	Status:Case Deferred
	HQ File :01/83/050/00887/AM14/	RLA File :08/24/040/00315/AM14/	Lic.No/Date:0810127713 03.01.2014	Defer Date:04.06.2014
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and is being sent to Deptt. of C&PC(Chem.Div). Deptt. of C&PC(Chem Div) was asked to expedite their comments. The case is re-listed for 4.6.2014.			

294	Case No.:24/49/83-ALC1/2013	Party Name:MAHAK DYE CHEM INDUSTRIES	Meet No/Date:3/83-ALC1/2014 07.05.2014	Status:Case Deferred
	HQ File :01/83/050/00903/AM14/	RLA File :08/24/040/00433/AM14/	Lic.No/Date:0810127693 03.01.2014	Defer Date:04.06.2014
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem Div) on 25.4.2014. Deptt. of C&PC(Chem Div) was asked to expedite their comments. The case is re-listed for 4.6.2014.			

295	Case No.:1/42/83-ALC1/2013	Party Name:MODERN INSECTICIDES LIMITED	Meet No/Date:3/83-ALC1/2014 07.05.2014	Status:Case Deferred
	HQ File :01/83/050/00696/AM14/	RLA File :30/24/040/00046/AM14/	Lic.No/Date:3010099661 07.01.2014	Defer Date:04.06.2014
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP(2009-14). The case is re-listed for 4.6.2014			

296

Case No.:36/49/83-ALC1/2013	Party Name:UNITED PHOSPHORUS LTD.	Meet No/Date:3/83-ALC1/2014 07.05.2014	Status:Case Approved
HQ File :01/83/050/00915/AM14/	RLA File :03/95/040/00806/AM14/	Lic.No/Date:0310765259 09.01.2014	Defer Date:04.06.2014
Decision : The Committee considered the case as per agenda. Based on the written recommendation of Deptt. of C&PC(Chem Div) vide their U.O.No.C.II 15022/25/2012-Ch.II dated 1.5.2014, the Committee decided to approve case as under :-			
Export Item	Qty.	Import Item	Qty.
Acifluorfen Sodium (42-46%)	1 Kg	1. Meta Hydroxy Benzoic Acid	0.251 Kg
		2. 3,4-Dichlorobenzotrifluoride	0.391 Kg
		3. Dimethyl Sulfoxide	0.170 Kg
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

297	Case No.:47/49/83-ALC1/2013	Party Name:NEELIKON FOOD DYES & CHEMICALS LIMITED	Meet No/Date:3/83-ALC1/2014 07.05.2014	Status:Case Deferred
	HQ File :01/83/050/00926/AM14/	RLA File :03/95/040/00782/AM14/	Lic.No/Date:0310765253 09.01.2014	Defer Date:04.06.2014
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem Div) on 15.4.2014. Deptt. of C&PC(Chem Div) was asked to expedite their comments. The case is re-listed for 4.6.2014.			

298	Case No.: 50/49/83-ALC1/2013	Party Name:UNITED PHOSPHORUS LTD.	Meet No/Date:3/83-ALC1/2014 07.05.2014	Status: Case Deferred
	HQ File :01/83/050/00929/AM14/	RLA File :03/95/040/00698/AM14/	Lic.No/Date:0310765260 09.01.2014	Defer Date:04.06.2014
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem Div) on 25.4.2014. Deptt. of C&PC(Chem Div) was asked to expedite their comments. The case is re-listed for 4.6.2014.			

299	Case No.: 11/49/83-ALC1/2013	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:3/83-ALC1/2014 07.05.2014	Status: Case Approved
	HQ File :01/83/050/00890/AM14/	RLA File :17/24/040/00102/AM14/	Lic.No/Date:1710005649 10.01.2014	Defer Date:
	Decision : The Committee considered the case as per agenda. Based on the written recommendation of Deptt. of C&PC(Chem Div) vide their U.O.No.14010/78/2012-Ch.II dated 6.5.2014, the Committee decided to approve the case as under :-			
	Export Item	Qty.	Import Item	Qty.
	Product -46-AO1 (Poly-oxyethylene Fatty Amine) (Appearance @ 25 Deg. Liquid / Paste)	1 Kg	1. RME-TAM-10 (Brown Coloured Liquid) 2. Ethylene Oxide (Colourless clear liquid)	0.762 Kg 0.237 Kg
	RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

300	Case No.: 46/49/83-ALC1/2013	Party Name:TASKAR CHEMICALS PVT. LTD.	Meet No/Date:3/83-ALC1/2014 07.05.2014	Status: Case Deferred
	HQ File :01/83/050/00925/AM14/	RLA File :03/95/040/00821/AM14/	Lic.No/Date:0310765535 10.01.2014	Defer Date:04.06.2014
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem Div) on 15.4.2014. Deptt. of C&PC(Chem Div) was asked to expedite their comments. The case is re-listed for 4.6.2014.			

301	Case No.: 35/49/83-ALC1/2013	Party Name:STERLING AUXILIARIES PVT LTD	Meet No/Date:3/83-ALC1/2014 07.05.2014	Status: Case Deferred
	HQ File :01/83/050/00914/AM14/	RLA File :03/95/040/00672/AM14/	Lic.No/Date:0310765983 13.01.2014	Defer Date:04.06.2014
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem Div) on 15.4.2014. Deptt. of C&PC(Chem Div) was asked to expedite their comments. The case is re-listed for 4.6.2014.			

302	Case No.: 38/49/83-ALC1/2013	Party Name:STERLING AUXILIARIES PVT LTD	Meet No/Date:3/83-ALC1/2014 07.05.2014	Status: Case Deferred
	HQ File :01/83/050/00917/AM14/	RLA File :03/95/040/00728/AM14/	Lic.No/Date:0310766004 13.01.2014	Defer Date:04.06.2014
	Decision : Comments awaited from Deptt. of C&PC(Chem Div). Re-listed for 4.6.2014.			

303	Case No.: 39/49/83-ALC1/2013	Party Name:STERLING AUXILIARIES PVT LTD	Meet No/Date:3/83-ALC1/2014 07.05.2014	Status: Case Deferred
	HQ File :01/83/050/00918/AM14/	RLA File :03/95/040/00630/AM14/	Lic.No/Date:0310766052 13.01.2014	Defer Date:04.06.2014
	Decision : Comments awaited from Deptt. of C&PC(Chem Div). Re-listed for 4.6.2014.			

304	Case No.: 40/49/83-ALC1/2013	Party Name:STERLING AUXILIARIES PVT LTD	Meet No/Date:3/83-ALC1/2014 07.05.2014	Status: Case Deferred
	HQ File :01/83/050/00919/AM14/	RLA File :03/95/040/00733/AM14/	Lic.No/Date:0310766010 13.01.2014	Defer Date:04.06.2014
	Decision : Comments awaited from Deptt. of C&PC(Chem Div). Re-listed for 4.6.2014.			

305	Case No.:51/49/83-ALC1/2013	Party Name:TECHFAB (INDIA) INDUSTRIES LTD	Meet No/Date:3/83-ALC1/2014 07.05.2014	Status:Case Deferred
	HQ File :01/83/050/00930/AM14/	RLA File :03/95/040/00787/AM14/	Lic.No/Date:0310766031 13.01.2014	Defer Date:04.06.2014
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and is being sent to DIPP. The case is re-listed for 4.6.2014.			

306	Case No.:54/49/83-ALC1/2013	Party Name:STERLING AUXILIARIES PVT LTD	Meet No/Date:3/83-ALC1/2014 07.05.2014	Status:Case Deferred
	HQ File :01/83/050/00933/AM14/	RLA File :03/95/040/00717/AM14/	Lic.No/Date:0310766056 13.01.2014	Defer Date:04.06.2014
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem Div) on 15.4.2014. Deptt. of C&PC(Chem Div) was asked to expedite their comments. The case is re-listed for 4.6.2014.			

307	Case No.:58/49/83-ALC1/2013	Party Name:STERLING AUXILIARIES PVT LTD	Meet No/Date:3/83-ALC1/2014 07.05.2014	Status:Case Deferred
	HQ File :01/83/050/00937/AM14/	RLA File :03/95/040/00755/AM14/	Lic.No/Date:0310765996 13.01.2014	Defer Date:04.06.2014
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 1.4.2014. Deptt. of C&PC(Chem Div) was asked to expedite their comments. The case is re-listed for 4.6.2014.			

308	Case No.:37/49/83-ALC1/2013	Party Name:YASHO INDUSTRIES PVT.LTD.	Meet No/Date:3/83-ALC1/2014 07.05.2014	Status:Case Deferred
	HQ File :01/83/050/00916/AM14/	RLA File :03/95/040/00831/AM14/	Lic.No/Date:0310766233 15.01.2014	Defer Date:04.06.2014
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem Div) on 15.4.2014. Deptt. of C&PC(Chem Div) was asked to expedite their comments. The case is re-listed for 4.6.2014.			

309	Case No.:53/49/83-ALC1/2013	Party Name:GALAXY SURFACTANTS LTD.,	Meet No/Date:3/83-ALC1/2014 07.05.2014	Status:Case Deferred
	HQ File :01/83/050/00932/AM14/	RLA File :03/94/040/00906/AM14/	Lic.No/Date:0310766548 16.01.2014	Defer Date:04.06.2014
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem Div) on 25.4.2014. Deptt. of C&PC(Chem Div) was asked to expedite their comments. The case is re-listed for 4.6.2014.			

310	Case No.:59/49/83-ALC1/2013	Party Name:BAJAJ POLYBLENDS PRIVATE LIMITED	Meet No/Date:3/83-ALC1/2014 07.05.2014	Status:Case Deferred
	HQ File :01/83/050/00938/AM14/	RLA File :50/24/040/00010/AM14/	Lic.No/Date:5010001935 16.01.2014	Defer Date:04.06.2014
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(PC Div) on 15.4.2014. Deptt. of C&PC(PC. Div) was asked to expedite their comments .The case is re-listed for 4.6.2014.			

311	Case No.:60/49/83-ALC1/2013	Party Name:BAJAJ POLYBLENDS PRIVATE LIMITED	Meet No/Date:3/83-ALC1/2014 07.05.2014	Status:Case Deferred
	HQ File :01/83/050/00939/AM14/	RLA File :50/24/040/00011/AM14/	Lic.No/Date:5010001936 16.01.2014	Defer Date:04.06.2014
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(PC Div) on 15.4.2014. Deptt. of C&PC(PC Div) was asked to expedite their comments. The case is re-listed for 4.6.2014.			

312	Case No.:52/49/83-ALC1/2013	Party Name:INDOFIL INDUSTRIES LTD.	Meet No/Date:3/83-ALC1/2014 07.05.2014	Status:Case Deferred
	HQ File :01/83/050/00931/AM14/	RLA File :03/94/040/00774/AM14/	Lic.No/Date:0310766587	Defer Date:04.06.2014

			17.01.2014	
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem Div) on 25.4.2014. Deptt. of C&PC(Chem. Div) was asked to expedite their comments. The case is re-listed for 4.6.2014.			

313	Case No.:46/3/83-ALC1/2014	Party Name:CAMPBOR & ALLIED PRODUCTS LIMITED,	Meet No/Date:3/83-ALC1/2014 07.05.2014	Status:Case Deferred
	HQ File :01/83/050/00068/AM15/	RLA File :03/94/040/00858/AM14/	Lic.No/Date:0310766705 17.01.2014	Defer Date:04.06.2014
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP(2009-14). The case is re-listed for 4.6.2014			

314	Case No.:68/3/83-ALC1/2014	Party Name:CAMPBOR & ALLIED PRODUCTS LIMITED,	Meet No/Date:3/83-ALC1/2014 07.05.2014	Status:Case Deferred
	HQ File :01/83/050/00090/AM15/	RLA File :03/94/040/00846/AM14/	Lic.No/Date:0310766699 17.01.2014	Defer Date:04.06.2014
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 7.5.2014. Deptt. of C&PC(Chem.Div) was asked to expedite their comments. The case is re-listed for 4.6.2014.			

315	Case No.:27/49/83-ALC1/2013	Party Name:COLORANT LTD.,	Meet No/Date:3/83-ALC1/2014 07.05.2014	Status:Case Deferred
	HQ File :01/83/050/00906/AM14/	RLA File :08/24/040/00458/AM14/	Lic.No/Date:0810128142 20.01.2014	Defer Date:04.06.2014
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 15.4.2014. Deptt. of C&PC(Chem.Div) was asked to expedite their comments. The case is re-listed for 4.6.2014.			

316	Case No.:28/49/83-ALC1/2013	Party Name:MAHAK DYECHEM INDUSTRIES	Meet No/Date:3/83-ALC1/2014 07.05.2014	Status:Case Deferred
	HQ File :01/83/050/00907/AM14/	RLA File :08/24/040/00461/AM14/	Lic.No/Date:0810128143 20.01.2014	Defer Date:04.06.2014
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 15.4.2014. Deptt. of C&PC(Chem.Div) was asked to expedite their comments. The case is re-listed for 4.6.2014.			

317	Case No.:51/3/83-ALC1/2014	Party Name:YASHO INDUSTRIES PVT.LTD.	Meet No/Date:3/83-ALC1/2014 07.05.2014	Status:Case Deferred
	HQ File :01/83/050/00073/AM15/	RLA File :03/95/040/00838/AM14/	Lic.No/Date:0310766894 20.01.2014	Defer Date:04.06.2014
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP(2009-14). The case is re-listed for 4.6.2014			

318	Case No.:58/3/83-ALC1/2014	Party Name:HINDUSTAN PLATINUM PVT. LTD	Meet No/Date:3/83-ALC1/2014 07.05.2014	Status:Case Deferred
	HQ File :01/83/050/00080/AM15/	RLA File :03/94/040/00845/AM14/	Lic.No/Date:0310766904 20.01.2014	Defer Date:04.06.2014
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP(2009-14).. The case is re-listed for 4.6.2014			

319	Case No.:32/49/83-ALC1/2013	Party Name:OREN HYDROCARBONS PRIVATE LTD.	Meet No/Date:3/83-ALC1/2014 07.05.2014	Status:Case Deferred
	HQ File :01/83/050/00911/AM14/	RLA File :04/24/040/00189/AM14/	Lic.No/Date:0410154452 21.01.2014	Defer Date:04.06.2014
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP(2009-14). The case is re-listed for 4.6.2014			

320	Case No.:52/3/83-ALC1/2014	Party Name:PUNJAB CHEMICALS AND CROP PROTECTION LTD.,	Meet No/Date:3/83-ALC1/2014 07.05.2014	Status:Case Deferred
	HQ File :01/83/050/00074/AM15/	RLA File :03/95/040/00826/AM14/	Lic.No/Date:0310767066 21.01.2014	Defer Date:04.06.2014
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 15.4.2014. Deptt. of C&PC(Chem.Div) was asked to expedite their comments. The case is re-listed for 4.6.2014.			
321	Case No.:67/3/83-ALC1/2014	Party Name:HINDUSTAN PLATINUM PVT. LTD	Meet No/Date:3/83-ALC1/2014 07.05.2014	Status:Case Deferred
	HQ File :01/83/050/00089/AM15/	RLA File :03/94/040/00876/AM14/	Lic.No/Date:0310767116 21.01.2014	Defer Date:04.06.2014
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP(2009-14). The case is re-listed for 4.6.2014			
322	Case No.:1/45/83-ALC1/2013	Party Name:VIVIMED LABS LIMITED	Meet No/Date:3/83-ALC1/2014 07.05.2014	Status:Case Deferred
	HQ File :01/83/050/00815/AM14/	RLA File :09/24/040/00537/AM14/	Lic.No/Date:0910059013 22.01.2014	Defer Date:04.06.2014
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP(2009-14). The case is re-listed for 4.6.2014			
323	Case No.:2/45/83-ALC1/2013	Party Name:UNITED PHOSPHORUS LTD.	Meet No/Date:3/83-ALC1/2014 07.05.2014	Status:Case Deferred
	HQ File :01/83/050/00816/AM14/	RLA File :03/95/040/00669/AM14/	Lic.No/Date:0310767317 22.01.2014	Defer Date:04.06.2014
	Decision : Comments awaited from Deptt. of C&PC(Chem Div). Re-listed for 4.6.2014.			
324	Case No.:70/3/83-ALC1/2014	Party Name:UNITED PHOSPHORUS LTD.	Meet No/Date:3/83-ALC1/2014 07.05.2014	Status:Case Deferred
	HQ File :01/83/050/00092/AM15/	RLA File :03/95/040/00827/AM14/	Lic.No/Date:0310767523 23.01.2014	Defer Date:04.06.2014
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 7.5.2014. Deptt. of C&PC(Chem. Div) was asked to expedite their comments. The case is re-listed for 4.6.2014.			
325	Case No.:34/49/83-ALC1/2013	Party Name:B & A PACKAGING INDIA LIMITED,	Meet No/Date:3/83-ALC1/2014 07.05.2014	Status:Case Deferred
	HQ File :01/83/050/00913/AM14/	RLA File :02/24/040/00163/AM14/	Lic.No/Date:0210199373 28.01.2014	Defer Date:04.06.2014
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP(2009-14). The case is re-listed for 4.6.2014			
326	Case No.:39/3/83-ALC1/2014	Party Name:MICRO INKS LTD.	Meet No/Date:3/83-ALC1/2014 07.05.2014	Status:Case Deferred
	HQ File :01/83/050/00061/AM15/	RLA File :03/95/040/00865/AM14/	Lic.No/Date:0310768428 29.01.2014	Defer Date:04.06.2014
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP(2009-14). The case is re-listed for 4.6.2014			
327	Case No.:43/3/83-ALC1/2014	Party Name:MICRO INKS LTD.	Meet No/Date:3/83-ALC1/2014 07.05.2014	Status:Case Deferred
	HQ File :01/83/050/00065/AM15/	RLA File :03/95/040/00858/AM14/	Lic.No/Date:0310768413 29.01.2014	Defer Date:04.06.2014
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP(2009-14). The case is re-listed for 4.6.2014			
328	Case No.:45/3/83-ALC1/2014	Party Name:MICRO INKS LTD.	Meet No/Date:3/83-ALC1/2014 07.05.2014	Status:Case Deferred

	HQ File :01/83/050/00067/AM15/	RLA File :03/95/040/00859/AM14/	Lic.No/Date:0310768415 29.01.2014	Defer Date:04.06.2014
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP(2009-14). The case is re-listed for 4.6.2014			
329	Case No.:33/49/83-ALC1/2013	Party Name:ARIES DYE CHEM INDUSTRIES,	Meet No/Date:3/83-ALC1/2014 07.05.2014	Status:Case Deferred
	HQ File :01/83/050/00912/AM14/	RLA File :08/24/040/00471/AM14/	Lic.No/Date:0810128507 30.01.2014	Defer Date:04.06.2014
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP(2009-14). The case is re-listed for 4.6.2014			
330	Case No.:42/3/83-ALC1/2014	Party Name:MICRO INKS LTD.	Meet No/Date:3/83-ALC1/2014 07.05.2014	Status:Case Deferred
	HQ File :01/83/050/00064/AM15/	RLA File :03/95/040/00869/AM14/	Lic.No/Date:0310768754 31.01.2014	Defer Date:04.06.2014
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP(2009-14). . The case is re-listed for 4.6.2014			
331	Case No.:44/3/83-ALC1/2014	Party Name:VIDHI DYESTUFFS MANUFACTURING LIMITED.,	Meet No/Date:3/83-ALC1/2014 07.05.2014	Status:Case Deferred
	HQ File :01/83/050/00066/AM15/	RLA File :03/95/040/00837/AM14/	Lic.No/Date:0310768789 31.01.2014	Defer Date:04.06.2014
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP(2009-14). The case is re-listed for 4.6.2014			
332	Case No.:2/49/83-ALC1/2013	Party Name:SERVO PLASTICHEM PRIVATE LIMITED	Meet No/Date:3/83-ALC1/2014 07.05.2014	Status:Case Deferred
	HQ File :01/83/050/00881/AM14/	RLA File :02/24/040/00183/AM14/	Lic.No/Date:0210199603 03.02.2014	Defer Date:04.06.2014
	Decision : Comments awaited from Deptt. of C&PC(PC Div). Re-listed for 4.6.2014			
333	Case No.:3/49/83-ALC1/2013	Party Name:M.G.POLYBLENDS	Meet No/Date:3/83-ALC1/2014 07.05.2014	Status:Case Deferred
	HQ File :01/83/050/00882/AM14/	RLA File :05/24/040/00412/AM14/	Lic.No/Date:0510378010 03.02.2014	Defer Date:04.06.2014
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP(2009-14). The case is re-listed for 4.6.2014			
334	Case No.:7/49/83-ALC1/2013	Party Name:ROHAN DYES AND INTERMEDIATES LTD.	Meet No/Date:3/83-ALC1/2014 07.05.2014	Status:Case Deferred
	HQ File :01/83/050/00886/AM14/	RLA File :08/24/040/00476/AM14/	Lic.No/Date:0810128608 03.02.2014	Defer Date:04.06.2014
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 15.4.2014. Deptt. of C&PC(Chem. Div) was asked to expedite their comments. The case is re-listed for 4.6.2014.			
335	Case No.:49/3/83-ALC1/2014	Party Name:CAMPOR & ALLIED PRODUCTS LIMITED,	Meet No/Date:3/83-ALC1/2014 07.05.2014	Status:Case Deferred
	HQ File :01/83/050/00071/AM15/	RLA File :03/94/040/00957/AM14/	Lic.No/Date:0310768975 03.02.2014	Defer Date:04.06.2014
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP(2009-14). The case is re-listed for 4.6.2014			
336	Case No.:54/3/83-ALC1/2014	Party Name:RECKITT BENCKISER HEALTHCARE INDIA LIMITED	Meet No/Date:3/83-ALC1/2014 07.05.2014	Status:Case Deferred
	HQ File :01/83/050/00076/AM15/	RLA File :05/24/040/00415/AM14/	Lic.No/Date:0510378043 03.02.2014	Defer Date:04.06.2014
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to DIPP on 28.4.2014. DIPP was asked to expedite their comments. The case is re-listed for 4.6.2014.			

337	Case No.:26/49/83-ALC1/2013	Party Name:PARIJAT INDUSTRIES (INDIA) PVT.LTD.,	Meet No/Date:3/83-ALC1/2014 07.05.2014	Status:Case Deferred
	HQ File :01/83/050/00905/AM14/	RLA File :33/24/040/00012/AM14/	Lic.No/Date:3310028913 05.02.2014	Defer Date:04.06.2014
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP(2009-14). The case is re-listed for 4.6.2014			

338	Case No.:69/3/83-ALC1/2014	Party Name:MICRO INKS LTD.	Meet No/Date:3/83-ALC1/2014 07.05.2014	Status:Case Deferred
	HQ File :01/83/050/00091/AM15/	RLA File :03/95/040/00877/AM14/	Lic.No/Date:0310769388 05.02.2014	Defer Date:04.06.2014
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to DIPP on 7.5.2014. DIPP was asked to expedite their comments. The case is re-listed for 4.6.2014.			

339	Case No.:76/3/83-ALC1/2014	Party Name:REX TONE INDUSTRIES LTD.	Meet No/Date:3/83-ALC1/2014 07.05.2014	Status:Case Deferred
	HQ File :01/83/050/00098/AM15/	RLA File :03/95/040/00878/AM14/	Lic.No/Date:0310769319 05.02.2014	Defer Date:04.06.2014
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP(2009-14). The case is re-listed for 4.6.2014			

340	Case No.:4/49/83-ALC1/2013	Party Name:ROHAN DYES AND INTERMEDIATES LTD.	Meet No/Date:3/83-ALC1/2014 07.05.2014	Status:Case Deferred
	HQ File :01/83/050/00883/AM14/	RLA File :08/24/040/00487/AM14/	Lic.No/Date:0810128719 06.02.2014	Defer Date:04.06.2014
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 15.4.2014. Deptt. of C&PC was asked to expedite their comments. The case is re-listed for 4.6.2014.			

341	Case No.:25/49/83-ALC1/2013	Party Name:PRABHU POLY COLOR PRIVATE LIMITED,	Meet No/Date:3/83-ALC1/2014 07.05.2014	Status:Case Deferred
	HQ File :01/83/050/00904/AM14/	RLA File :04/24/040/00225/AM14/	Lic.No/Date:0410154920 06.02.2014	Defer Date:04.06.2014
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(PC.Div) on 25.4.2014. Deptt. of C&PC (PC Div) was asked to expedite their comments. The case is re-listed for 4.6.2014.			

342	Case No.:4/3/83-ALC1/2014	Party Name:SUDARSHAN CHEMICAL INDUSTRIES LTD	Meet No/Date:3/83-ALC1/2014 07.05.2014	Status:Case Deferred
	HQ File :01/83/050/00026/AM15/	RLA File :31/83/040/00180/AM14/	Lic.No/Date:3110062470 07.02.2014	Defer Date:04.06.2014
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP(2009-14). The case is re-listed for 4.6.2014			

343	Case No.:47/3/83-ALC1/2014	Party Name:GUJARAT BOROSIL LIMITED	Meet No/Date:3/83-ALC1/2014 07.05.2014	Status:Case Deferred
	HQ File :01/83/050/00069/AM15/	RLA File :03/94/040/00984/AM14/	Lic.No/Date:0310769763 07.02.2014	Defer Date:04.06.2014
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP(2009-14). The case is re-listed for 4.6.2014			

344	Case No.:6/49/83-ALC1/2013	Party Name:JAY CHEMICAL INDUSTRIES LTD.,	Meet No/Date:3/83-ALC1/2014 07.05.2014	Status:Case Deferred
	HQ File :01/83/050/00885/AM14/	RLA File :08/24/040/00484/AM14/	Lic.No/Date:0810128770 10.02.2014	Defer Date:04.06.2014
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP(2009-14). The case is re-listed for 4.6.2014			

345	Case No.:30/49/83-ALC1/2013	Party Name:RECKITT BENCKISER HEALTHCARE INDIA LIMITED	Meet No/Date:3/83-ALC1/2014	Status:Case Deferred
-----	-----------------------------	---	-----------------------------	----------------------

			07.05.2014	
	HQ File :01/83/050/00909/AM14/	RLA File :05/24/040/00426/AM14/	Lic.No/Date:0510378714 10.02.2014	Defer Date:04.06.2014
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to DIPP on 15.4.2014. DIPP was asked to expedite their comments. The case is re-listed for 4.6.2014.			

346	Case No.:31/49/83-ALC1/2013	Party Name:BRAKEWEL AUTOMOTIVE COMPONENTS(I)PLTD.	Meet No/Date:3/83-ALC1/2014 07.05.2014	Status:Case Deferred
	HQ File :01/83/050/00910/AM14/	RLA File :05/23/040/00418/AM14/	Lic.No/Date:0510378724 10.02.2014	Defer Date:04.06.2014
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to DIPP on 25.4.2014. DIPP was asked to expedite their comments. The case is re-listed for 4.6.2014.			

347	Case No.:66/3/83-ALC1/2014	Party Name:SHOGUN ORGANICS LIMITED	Meet No/Date:3/83-ALC1/2014 07.05.2014	Status:Case Deferred
	HQ File :01/83/050/00088/AM15/	RLA File :03/95/040/00887/AM14/	Lic.No/Date:0310769954 10.02.2014	Defer Date:04.06.2014
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 7.5.2014. Deptt of C&PC(Chem Div) was asked to expedite their comments. The case is re-listed for 4.6.2014.			

348	Case No.:38/3/83-ALC1/2014	Party Name:RAVI DYEWARE CO.LTD.,	Meet No/Date:3/83-ALC1/2014 07.05.2014	Status:Case Deferred
	HQ File :01/83/050/00060/AM15/	RLA File :03/95/040/00871/AM14/	Lic.No/Date:0310770087 11.02.2014	Defer Date:04.06.2014
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP(2009-14). The case is re-listed for 4.6.2014			

349	Case No.:41/3/83-ALC1/2014	Party Name:SCHOTT KAISHA PRIVATE LIMITED	Meet No/Date:3/83-ALC1/2014 07.05.2014	Status:Case Deferred
	HQ File :01/83/050/00063/AM15/	RLA File :03/95/040/00903/AM14/	Lic.No/Date:0310770104 11.02.2014	Defer Date:04.06.2014
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP(2009-14). The case is re-listed for 4.6.2014			

350	Case No.:48/3/83-ALC1/2014	Party Name:ROSSARI BIOTECH LTD	Meet No/Date:3/83-ALC1/2014 07.05.2014	Status:Case Deferred
	HQ File :01/83/050/00070/AM15/	RLA File :03/95/040/00900/AM14/	Lic.No/Date:0310770177 11.02.2014	Defer Date:04.06.2014
	Decision : The Committee considered the case as per agenda and noted that hard copy of the application has not been received through RA and decided to defer the case. The case is re-listed for 4.6.2014.			

351	Case No.:74/3/83-ALC1/2014	Party Name:PAPER PLUS CORPORATION	Meet No/Date:3/83-ALC1/2014 07.05.2014	Status:Case Deferred
	HQ File :01/83/050/00096/AM15/	RLA File :03/95/040/00897/AM14/	Lic.No/Date:0310770093 11.02.2014	Defer Date:04.06.2014
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP(2009-14). The case is re-listed for 4.6.2014			

352	Case No.:75/3/83-ALC1/2014	Party Name:PAPER PLUS CORPORATION	Meet No/Date:3/83-ALC1/2014 07.05.2014	Status:Case Deferred
	HQ File :01/83/050/00097/AM15/	RLA File :03/95/040/00896/AM14/	Lic.No/Date:0310770091 11.02.2014	Defer Date:04.06.2014
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP(2009-14). The case is re-listed for 4.6.2014			

353	Case No.:83/3/83-ALC1/2014	Party Name:KHYATI CHEMICALS PVT. LTD.	Meet No/Date:3/83-ALC1/2014 07.05.2014	Status:Case Deferred
	HQ File :01/83/050/00105/AM15/	RLA File :08/24/040/00496/AM14/	Lic.No/Date:0810128896 17.02.2014	Defer Date:04.06.2014
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and is being sent to Deptt. of C&PC(Chem.Div). Deptt. of C&PC(Chem. Div.) was asked to expedite their			

comments. The case is re-listed for 4.6.2014.

354	Case No.:16/3/83-ALC1/2014	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:3/83-ALC1/2014 07.05.2014	Status:Case Deferred
	HQ File :01/83/050/00038/AM15/	RLA File :17/24/040/00112/AM14/	Lic.No/Date:1710005706 18.02.2014	Defer Date:04.06.2014
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and is being sent to Deptt. of C&PC(Chem.Div). Deptt. of C&PC(Chem. Div) was asked to expedite their comments. The case is re-listed for 4.6.2014.			

355	Case No.:17/3/83-ALC1/2014	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:3/83-ALC1/2014 07.05.2014	Status:Case Deferred
	HQ File :01/83/050/00039/AM15/	RLA File :17/24/040/00111/AM14/	Lic.No/Date:1710005702 18.02.2014	Defer Date:04.06.2014
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and is being sent to Deptt. of C&PC(Chem.Div). Deptt. of C&PC(Chem. Div) was asked to expedite their comments. The case is re-listed for 4.6.2014.			

356	Case No.:20/3/83-ALC1/2014	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:3/83-ALC1/2014 07.05.2014	Status:Case Deferred
	HQ File :01/83/050/00042/AM15/	RLA File :17/24/040/00118/AM14/	Lic.No/Date:1710005707 18.02.2014	Defer Date:04.06.2014
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and is being sent to Deptt. of C&PC(Chem.Div). The case is re-listed for 4.6.2014.			

357	Case No.:37/3/83-ALC1/2014	Party Name:SCHOTT KAISHA PRIVATE LIMITED	Meet No/Date:3/83-ALC1/2014 07.05.2014	Status:Case Deferred
	HQ File :01/83/050/00059/AM15/	RLA File :03/95/040/00914/AM14/	Lic.No/Date:0310770528 18.02.2014	Defer Date:04.06.2014
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP(2009-14). The case is re-listed for 4.6.2014			

358	Case No.:40/3/83-ALC1/2014	Party Name:YASHO INDUSTRIES PVT.LTD.	Meet No/Date:3/83-ALC1/2014 07.05.2014	Status:Case Deferred
	HQ File :01/83/050/00062/AM15/	RLA File :03/95/040/00902/AM14/	Lic.No/Date:0310770491 18.02.2014	Defer Date:04.06.2014
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP(2009-14). The case is re-listed for 4.6.2014			

359	Case No.:56/3/83-ALC1/2014	Party Name:MICRO INKS LTD.	Meet No/Date:3/83-ALC1/2014 07.05.2014	Status:Case Deferred
	HQ File :01/83/050/00078/AM15/	RLA File :03/95/040/00893/AM14/	Lic.No/Date:0310770518 18.02.2014	Defer Date:04.06.2014
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP(2009-14). The case is re-listed for 4.6.2014			

360	Case No.:21/3/83-ALC1/2014	Party Name:MATANGI INDUSTRIES	Meet No/Date:3/83-ALC1/2014 07.05.2014	Status:Case Deferred
	HQ File :01/83/050/00043/AM15/	RLA File :08/24/040/00509/AM14/	Lic.No/Date:0810129005 19.02.2014	Defer Date:04.06.2014
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and is being sent to Deptt. of C&PC(Chem.Div). The case is re-listed for 4.6.2014.			

361	Case No.:82/3/83-ALC1/2014	Party Name:PI INDUSTRIES LTD.,	Meet No/Date:3/83-ALC1/2014 07.05.2014	Status:Case Deferred
	HQ File :01/83/050/00104/AM15/	RLA File :13/24/040/00051/AM14/	Lic.No/Date:1310046182 19.02.2014	Defer Date:04.06.2014
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP(2009-14). The case is re-listed for 4.6.2014			

Meet No/Date:3/83-ALC1/2014

362	Case No.:55/3/83-ALC1/2014	Party Name:SWEMED DIAGNOSTICS,	07.05.2014	Status:Case Deferred
	HQ File :01/83/050/00077/AM15/	RLA File :07/24/040/00426/AM14/	Lic.No/Date:0710102252 20.02.2014	Defer Date:04.06.2014
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(PC.Div) on 28.4.2014. Deptt. of C&PC(PC Div) was asked to expedite their comments. The case is re-listed for 4.6.2014.			
363	Case No.:23/3/83-ALC1/2014	Party Name:RUSHABH INVESTMENT PVT. LTD.	Meet No/Date:3/83-ALC1/2014 07.05.2014	Status:Case Deferred
	HQ File :01/83/050/00045/AM15/	RLA File :31/83/040/00223/AM14/	Lic.No/Date:3110062655 21.02.2014	Defer Date:04.06.2014
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and is being sent to DIPP. The case is re-listed for 4.6.2014.			
364	Case No.:27/3/83-ALC1/2014	Party Name:RUSHABH INVESTMENT PVT. LTD.	Meet No/Date:3/83-ALC1/2014 07.05.2014	Status:Case Deferred
	HQ File :01/83/050/00049/AM15/	RLA File :31/83/040/00222/AM14/	Lic.No/Date:3110062654 21.02.2014	Defer Date:04.06.2014
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP(2009-14). The case is re-listed for 4.6.2014			
365	Case No.:71/3/83-ALC1/2014	Party Name:MONTEX GLASS FIBRE IND PVT LTD	Meet No/Date:3/83-ALC1/2014 07.05.2014	Status:Case Deferred
	HQ File :01/83/050/00093/AM15/	RLA File :03/95/040/00909/AM14/	Lic.No/Date:0310771537 24.02.2014	Defer Date:04.06.2014
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and is being sent to DIPP. The case is re-listed for 4.6.2014.			
366	Case No.:14/3/83-ALC1/2014	Party Name:JKS MATCHES PRIVATE LIMITED	Meet No/Date:3/83-ALC1/2014 07.05.2014	Status:Case Deferred
	HQ File :01/83/050/00036/AM15/	RLA File :35/24/040/00043/AM14/	Lic.No/Date:3510043603 25.02.2014	Defer Date:04.06.2014
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP(2009-14). The case is re-listed for 4.6.2014			
367	Case No.:57/3/83-ALC1/2014	Party Name:PARAMOUNT MINERALS & CHEMICALS LIMITED	Meet No/Date:3/83-ALC1/2014 07.05.2014	Status:Case Deferred
	HQ File :01/83/050/00079/AM15/	RLA File :03/95/040/00883/AM14/	Lic.No/Date:0310771905 25.02.2014	Defer Date:04.06.2014
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP(2009-14). The case is re-listed for 4.6.2014			
368	Case No.:73/3/83-ALC1/2014	Party Name:VIDHI DYESTUFFS MANUFACTURING LIMITED.,	Meet No/Date:3/83-ALC1/2014 07.05.2014	Status:Case Deferred
	HQ File :01/83/050/00095/AM15/	RLA File :03/95/040/00943/AM14/	Lic.No/Date:0310771916 25.02.2014	Defer Date:04.06.2014
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP(2009-14). The case is re-listed for 4.6.2014			
369	Case No.:15/3/83-ALC1/2014	Party Name:DYNAMIC INDUSTRIES LIMITED,	Meet No/Date:3/83-ALC1/2014 07.05.2014	Status:Case Deferred
	HQ File :01/83/050/00037/AM15/	RLA File :08/24/040/00520/AM14/	Lic.No/Date:0810129201 26.02.2014	Defer Date:04.06.2014
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP(2009-14). The case is re-listed for 4.6.2014			
370	Case No.:18/3/83-ALC1/2014	Party Name:STIC-ON PAPERS PVT LTD	Meet No/Date:3/83-ALC1/2014 07.05.2014	Status:Case Deferred
	HQ File :01/83/050/00040/AM15/	RLA File :09/24/040/00580/AM14/	Lic.No/Date:0910059433 26.02.2014	Defer Date:04.06.2014
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and is being sent to DIPP. The case is re-listed for 4.6.2014.			

371	Case No.: 22/3/83-ALC1/2014	Party Name:STIC-ON PAPERS PVT LTD	Meet No/Date:3/83-ALC1/2014 07.05.2014	Status: Case Deferred
	HQ File :01/83/050/00044/AM15/	RLA File :09/24/040/00579/AM14/	Lic.No/Date:0910059434 26.02.2014	Defer Date:04.06.2014
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and is being sent to DIPP. The case is re-listed for 4.6.2014.			

372	Case No.: 28/3/83-ALC1/2014	Party Name:STIC-ON PAPERS PVT LTD	Meet No/Date:3/83-ALC1/2014 07.05.2014	Status: Case Deferred
	HQ File :01/83/050/00050/AM15/	RLA File :09/24/040/00578/AM14/	Lic.No/Date:0910059435 26.02.2014	Defer Date:04.06.2014
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and is being sent to DIPP. The case is re-listed for 4.6.2014.			

373	Case No.: 61/3/83-ALC1/2014	Party Name:INDIA GLYCOLS LTD.,	Meet No/Date:3/83-ALC1/2014 07.05.2014	Status: Case Deferred
	HQ File :01/83/050/00083/AM15/	RLA File :05/23/040/00452/AM14/	Lic.No/Date:0510380372 26.02.2014	Defer Date:04.06.2014
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP(2009-14). The case is re-listed for 4.6.2014			

374	Case No.: 62/3/83-ALC1/2014	Party Name:INTECH PHARMA PVT. LTD.,	Meet No/Date:3/83-ALC1/2014 07.05.2014	Status: Case Deferred
	HQ File :01/83/050/00084/AM15/	RLA File :05/23/040/00491/AM14/	Lic.No/Date:0510380276 26.02.2014	Defer Date:04.06.2014
	Decision : The Committee considered the case as per agenda and noted that hard copy of the application has not been received through RA and decided to defer the case. The case is re-listed for 4.6.2014.			

375	Case No.: 13/3/83-ALC1/2014	Party Name:BASIC WATER NEEDS INDIA PRIVATE LIMITED	Meet No/Date:3/83-ALC1/2014 07.05.2014	Status: Case Deferred
	HQ File :01/83/050/00035/AM15/	RLA File :25/24/040/00010/AM14/	Lic.No/Date:2510004275 27.02.2014	Defer Date:04.06.2014
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP(2009-14). The case is re-listed for 4.6.2014			

376	Case No.: 36/3/83-ALC1/2014	Party Name:MOHINI ORGANICS PVT. LTD.,	Meet No/Date:3/83-ALC1/2014 07.05.2014	Status: Case Deferred
	HQ File :01/83/050/00058/AM15/	RLA File :03/95/040/00414/AM14/	Lic.No/Date:0310772320 27.02.2014	Defer Date:04.06.2014
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP(2009-14). The case is re-listed for 4.6.2014			

379	Case No.: 3/3/83-ALC1/2014	Party Name:JJ.PLASTALLOY PVT. LTD.,	Meet No/Date:3/83-ALC1/2014 07.05.2014	Status: Case Deferred
	HQ File :01/83/050/00025/AM15/	RLA File :15/24/040/00011/AM14/	Lic.No/Date:1510021384 28.02.2014	Defer Date:04.06.2014
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP(2009-14). The case is re-listed for 4.6.2014			

378	Case No.: 7/3/83-ALC1/2014	Party Name:B & A PACKAGING INDIA LIMITED,	Meet No/Date:3/83-ALC1/2014 07.05.2014	Status: Case Deferred
	HQ File :01/83/050/00029/AM15/	RLA File :02/24/040/00200/AM14/	Lic.No/Date:0210200621 28.02.2014	Defer Date:04.06.2014
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP(2009-14). The case is re-listed for 4.6.2014			

379	Case No.: 8/3/83-ALC1/2014	Party Name:B & A PACKAGING INDIA LIMITED,	Meet No/Date:3/83-ALC1/2014 07.05.2014	Status: Case Deferred
	HQ File :01/83/050/00030/AM15/	RLA File :02/24/040/00198/AM14/	Lic.No/Date:0210200677 28.02.2014	Defer Date:04.06.2014

	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP(2009-14). The case is re-listed for 4.6.2014			
380	Case No.: 11/3/83-ALC1/2014	Party Name:MARUTI MULTICHEM PVT. LTD.	Meet No/Date:3/83-ALC1/2014 07.05.2014	Status: Case Deferred
	HQ File :01/83/050/00033/AM15/	RLA File :08/24/040/00529/AM14/	Lic.No/Date:0810129261 28.02.2014	Defer Date:04.06.2014
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP(2009-14). The case is re-listed for 4.6.2014			
381	Case No.: 59/3/83-ALC1/2014	Party Name:PRABHU POLY COLOR PRIVATE LIMITED,	Meet No/Date:3/83-ALC1/2014 07.05.2014	Status: Case Deferred
	HQ File :01/83/050/00081/AM15/	RLA File :04/24/040/00260/AM14/	Lic.No/Date:0410155715 28.02.2014	Defer Date:04.06.2014
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP(2009-14). The case is re-listed for 4.6.2014			
382	Case No.: 2/3/83-ALC1/2014	Party Name:SATYAM POLY PLAST	Meet No/Date:3/83-ALC1/2014 07.05.2014	Status: Case Deferred
	HQ File :01/83/050/00024/AM15/	RLA File :13/24/040/00055/AM14/	Lic.No/Date:1310046259 03.03.2014	Defer Date:04.06.2014
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP(2009-14). The case is re-listed for 4.6.2014			
383	Case No.: 30/3/83-ALC1/2014	Party Name:IDL EXPLOSIVES LIMITED	Meet No/Date:3/83-ALC1/2014 07.05.2014	Status: Case Deferred
	HQ File :01/83/050/00052/AM15/	RLA File :09/24/040/00533/AM14/	Lic.No/Date:0910059483 03.03.2014	Defer Date:04.06.2014
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and is being sent to DIPP. The case is re-listed for 4.6.2014.			
384	Case No.: 63/3/83-ALC1/2014	Party Name:VIKAS GLOBALONE LIMITED	Meet No/Date:3/83-ALC1/2014 07.05.2014	Status: Case Deferred
	HQ File :01/83/050/00085/AM15/	RLA File :05/24/040/00441/AM14/	Lic.No/Date:0510380664 03.03.2014	Defer Date:04.06.2014
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP(2009-14). The case is re-listed for 4.6.2014			
385	Case No.: 26/3/83-ALC1/2014	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:3/83-ALC1/2014 07.05.2014	Status: Case Deferred
	HQ File :01/83/050/00048/AM15/	RLA File :17/24/040/00123/AM14/	Lic.No/Date:1710005720 04.03.2014	Defer Date:04.06.2014
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP(2009-14). The case is re-listed for 4.6.2014			
386	Case No.: 31/3/83-ALC1/2014	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:3/83-ALC1/2014 07.05.2014	Status: Case Deferred
	HQ File :01/83/050/00053/AM15/	RLA File :17/24/040/00131/AM14/	Lic.No/Date:1710005722 04.03.2014	Defer Date:04.06.2014
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and is being sent to Deptt. of C&PC(Chem.Div). Deptt. of C&PC(Chem Div) was asked to expedite their comments . The case is re-listed for 4.6.2014.			
387	Case No.: 34/3/83-ALC1/2014	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:3/83-ALC1/2014 07.05.2014	Status: Case Deferred
	HQ File :01/83/050/00056/AM15/	RLA File :17/24/040/00128/AM14/	Lic.No/Date:1710005719 04.03.2014	Defer Date:04.06.2014
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP(2009-14). The case is re-listed for 4.6.2014			
388	Case No.: 35/3/83-ALC1/2014	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:3/83-ALC1/2014 07.05.2014	Status: Case Deferred

	HQ File :01/83/050/00057/AM15/	RLA File :17/24/040/00125/AM14/	Lic.No/Date:1710005721 04.03.2014	Defer Date:04.06.2014
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP(2009-14). The case is re-listed for 4.6.2014			

389	Case No.:50/3/83-ALC1/2014	Party Name:RELIANCE INDUSTRIES LTD.	Meet No/Date:3/83-ALC1/2014 07.05.2014	Status:Case Deferred
	HQ File :01/83/050/00072/AM15/	RLA File :03/95/040/00976/AM14/	Lic.No/Date:0310772968 04.03.2014	Defer Date:04.06.2014
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP(2009-14). The case is re-listed for 4.6.2014			

390	Case No.:77/3/83-ALC1/2014	Party Name:OREN HYDROCARBONS PRIVATE LTD.	Meet No/Date:3/83-ALC1/2014 07.05.2014	Status:Case Deferred
	HQ File :01/83/050/00099/AM15/	RLA File :04/24/040/00246/AM14/	Lic.No/Date:0410155828 04.03.2014	Defer Date:04.06.2014
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP(2009-14). The case is re-listed for 4.6.2014			

391	Case No.:5/3/83-ALC1/2014	Party Name:GREENPLY INDUSTRIES LTD.	Meet No/Date:3/83-ALC1/2014 07.05.2014	Status:Case Deferred
	HQ File :01/83/050/00027/AM15/	RLA File :02/24/040/00201/AM14/	Lic.No/Date:0210200826 05.03.2014	Defer Date:04.06.2014
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP(2009-14). The case is re-listed for 4.6.2014			

392	Case No.:6/3/83-ALC1/2014	Party Name:GREENPLY INDUSTRIES LTD.	Meet No/Date:3/83-ALC1/2014 07.05.2014	Status:Case Deferred
	HQ File :01/83/050/00028/AM15/	RLA File :02/24/040/00181/AM14/	Lic.No/Date:0210200825 05.03.2014	Defer Date:04.06.2014
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP(2009-14). The case is re-listed for 4.6.2014			

393	Case No.:9/3/83-ALC1/2014	Party Name:CENTURY TEXTILES AND INDUSTRIES LTD	Meet No/Date:3/83-ALC1/2014 07.05.2014	Status:Case Deferred
	HQ File :01/83/050/00031/AM15/	RLA File :02/24/040/00193/AM14/	Lic.No/Date:0210200828 05.03.2014	Defer Date:04.06.2014
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP(2009-14). The case is re-listed for 4.6.2014			

394	Case No.:10/3/83-ALC1/2014	Party Name:CENTURY TEXTILES AND INDUSTRIES LTD	Meet No/Date:3/83-ALC1/2014 07.05.2014	Status:Case Deferred
	HQ File :01/83/050/00032/AM15/	RLA File :02/24/040/00194/AM14/	Lic.No/Date:0210200827 05.03.2014	Defer Date:04.06.2014
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP(2009-14). The case is re-listed for 4.6.2014			

395	Case No.:12/3/83-ALC1/2014	Party Name:KALPAKA CHEMICALS PVT. LTD.,	Meet No/Date:3/83-ALC1/2014 07.05.2014	Status:Case Deferred
	HQ File :01/83/050/00034/AM15/	RLA File :35/24/040/00042/AM14/	Lic.No/Date:3510043669 05.03.2014	Defer Date:04.06.2014
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP(2009-14). The case is re-listed for 4.6.2014			

396	Case No.:25/3/83-ALC1/2014	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:3/83-ALC1/2014 07.05.2014	Status:Case Deferred
	HQ File :01/83/050/00047/AM15/	RLA File :17/24/040/00132/AM14/	Lic.No/Date:1710005723 05.03.2014	Defer Date:04.06.2014
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP(2009-14). The case is re-listed for 4.6.2014			

397	Case No.:24/3/83-ALC1/2014	Party Name:ARIES DYE CHEM INDUSTRIES,	Meet No/Date:3/83-ALC1/2014 07.05.2014	Status:Case Deferred
	HQ File :01/83/050/00046/AM15/	RLA File :08/24/040/00542/AM14/	Lic.No/Date:0810129433 06.03.2014	Defer Date:04.06.2014
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 7.5.2014. Deptt. of C&PC(Chem. Div) was asked to expedite their comments. The case is re-listed for 4.6.2014.			

398	Case No.:60/3/83-ALC1/2014	Party Name:RECKITT BENCKISER HEALTHCARE INDIA LIMITED	Meet No/Date:3/83-ALC1/2014 07.05.2014	Status:Case Deferred
	HQ File :01/83/050/00082/AM15/	RLA File :05/24/040/00457/AM14/	Lic.No/Date:0510381145 06.03.2014	Defer Date:04.06.2014
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP(2009-14). The case is re-listed for 4.6.2014			

399	Case No.:19/3/83-ALC1/2014	Party Name:MEGHMANI ORGANICS LTD	Meet No/Date:3/83-ALC1/2014 07.05.2014	Status:Case Deferred
	HQ File :01/83/050/00041/AM15/	RLA File :08/24/040/00532/AM14/	Lic.No/Date:0810129453 07.03.2014	Defer Date:04.06.2014
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and is being sent to Deptt. of C&PC(Chem.Div). The case is re-listed for 4.6.2014.			

400	Case No.:78/3/83-ALC1/2014	Party Name:GRANITO BRUSHES PVT.LTD,	Meet No/Date:3/83-ALC1/2014 07.05.2014	Status:Case Deferred
	HQ File :01/83/050/00100/AM15/	RLA File :07/24/040/00390/AM14/	Lic.No/Date:0710102719 10.03.2014	Defer Date:04.06.2014
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and is being sent to DIPP. The case is re-listed for 4.6.2014.			

401	Case No.:1/3/83-ALC1/2014	Party Name:JJ.PLASTALLOY PVT. LTD.,	Meet No/Date:3/83-ALC1/2014 07.05.2014	Status:Case Deferred
	HQ File :01/83/050/00023/AM15/	RLA File :15/24/040/00015/AM14/	Lic.No/Date:1510021478 12.03.2014	Defer Date:04.06.2014
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(PC.Div) on 7.5.2014. The case is re-listed for 4.6.2014.			

402	Case No.:64/3/83-ALC1/2014	Party Name:RECKITT BENCKISER HEALTHCARE INDIA LIMITED	Meet No/Date:3/83-ALC1/2014 07.05.2014	Status:Case Deferred
	HQ File :01/83/050/00086/AM15/	RLA File :05/24/040/00477/AM14/	Lic.No/Date:0510381586 12.03.2014	Defer Date:04.06.2014
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and is being sent to DIPP. The case is re-listed for 4.6.2014.			

403	Case No.:65/3/83-ALC1/2014	Party Name:RECKITT BENCKISER HEALTHCARE INDIA LIMITED	Meet No/Date:3/83-ALC1/2014 07.05.2014	Status:Case Deferred
	HQ File :01/83/050/00087/AM15/	RLA File :05/24/040/00479/AM14/	Lic.No/Date:0510381858 13.03.2014	Defer Date:04.06.2014
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and is being sent to DIPP. The case is re-listed for 4.6.2014.			

404	Case No.:80/3/83-ALC1/2014	Party Name:MAIL SOLUTIONS INDIA PRIVATE LIMITED	Meet No/Date:3/83-ALC1/2014 07.05.2014	Status:Case Deferred
	HQ File :01/83/050/00102/AM15/	RLA File :04/24/040/00269/AM14/	Lic.No/Date:0410156218 14.03.2014	Defer Date:04.06.2014
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and is being sent to DIPP. The case is re-listed for 4.6.2014.			

405	Case No.:29/3/83-ALC1/2014	Party Name:SHITAL INDUSTRIES PVT.LTD.,	Meet No/Date:3/83-ALC1/2014 07.05.2014	Status:Case Deferred
	HQ File :01/83/050/00051/AM15/	RLA File :08/24/040/00559/AM14/	Lic.No/Date:0810129760	Defer Date:04.06.2014

			18.03.2014	
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP(2009-14). The case is re-listed for 4.6.2014			
406	Case No.:33/3/83-ALC1/2014	Party Name:MATANGI INDUSTRIES	Meet No/Date:3/83-ALC1/2014 07.05.2014	Status:Case Deferred
	HQ File :01/83/050/00055/AM15/	RLA File :08/24/040/00535/AM14/	Lic.No/Date:0810129730 18.03.2014	Defer Date:04.06.2014
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP(2009-14). The case is re-listed for 4.6.2014			
407	Case No.:79/3/83-ALC1/2014	Party Name:PARIJAT INDUSTRIES (INDIA) PVT.LTD.,	Meet No/Date:3/83-ALC1/2014 07.05.2014	Status:Case Deferred
	HQ File :01/83/050/00101/AM15/	RLA File :33/24/040/00016/AM14/	Lic.No/Date:3310029266 18.03.2014	Defer Date:04.06.2014
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP(2009-14). The case is re-listed for 4.6.2014			
408	Case No.:53/3/83-ALC1/2014	Party Name:J K PARAS POLY COATS LIMITED	Meet No/Date:3/83-ALC1/2014 07.05.2014	Status:Case Deferred
	HQ File :01/83/050/00075/AM15/	RLA File :05/23/040/00523/AM14/	Lic.No/Date:0510382128 19.03.2014	Defer Date:04.06.2014
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(PC.Div) on 7.5.2014. Deptt. of C&PC(PC.Div) was asked to expedite their comments.The case is re-listed for 4.6.2014.			
409	Case No.:2/1/83-ALC1/2014	Party Name:AMTEX DYE CHEM INDUSTRIES	Meet No/Date:3/83-ALC1/2014 07.05.2014	Status:Case Deferred
	HQ File :01/83/050/00942/AM14/	RLA File :08/24/040/00572/AM14/	Lic.No/Date:0810129902 21.03.2014	Defer Date:04.06.2014
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP(2009-14). The case is re-listed for 4.6.2014			
410	Case No.:32/3/83-ALC1/2014	Party Name:FORMOED	Meet No/Date:3/83-ALC1/2014 07.05.2014	Status:Case Deferred
	HQ File :01/83/050/00054/AM15/	RLA File :08/24/040/00580/AM14/	Lic.No/Date:0810129934 24.03.2014	Defer Date:04.06.2014
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for want of hard copy of application from RA as per para 4.7.4 of HBP(2009-14). The case is re-listed for 4.6.2014			
411	Case No.:81/3/83-ALC1/2014	Party Name:MATANGI INDUSTRIES	Meet No/Date:3/83-ALC1/2014 07.05.2014	Status:Case Deferred
	HQ File :01/83/050/00103/AM15/	RLA File :08/24/040/00550/AM14/	Lic.No/Date:0810130622 16.04.2014	Defer Date:04.06.2014
	Decision : The Committee considered the case as per agenda and noted that hard copy of the application has not been received through RA and decided to defer the case. The case is re-listed for 4.6.2014.			

Date:21.05.2014
Place:New Delhi

Sanjeev Kumar Kala
Foreign Trade Development Officer